LOK SABHA
DEBATES

(Part I—Questions and Answers)

(Vol. I contains Nos. 1—20)

LOK SABHA SECRETARIAT
NEW DELHI
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The Lok Sabha met at Eleven of the Clock

Mr. Speaker in the Chair

ORAL ANSWERS TO QUESTIONS

RAILWAY ACCIDENTS

864. Shri S. N. Das: Will the Minister of Railways be pleased to state:

(a) the number of unmanned level-crossings on different Railways;

(b) the number of accidents that took place during the last two years at unmanned level-crossings; and

(c) whether any programme for manning such railway crossings has been drawn up on the various Railways?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawas Khan): (a) There are 21,959 unmanned level-crossings on different Railways.

(b) 127 train accidents during 1953 and 1954.

(c) The manning of unmanned level-crossings is considered in consultation with the local civil authorities when the volume of rail traffic or road traffic or both increase to such an extent as to justify this action.

Shri S. N. Das: May I know whether the railway level crossings, where these 127 accidents are said to have happened, have been manned?

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Shri Shahnawas Khan: No, not necessarily.

Shri S. N. Das: May I know whether that level crossing, where there was the great tragedy of about fifteen students having been killed after a truck collided with a train, has been manned?

Shri Shahnawas Khan: Not yet. Here I might add that the manning of level crossings depends on the density of traffic at the particular gates, and not on any stray accident that might take place there.

Shri S. N. Das: May I know whether any enquiry has been made as to whether these level crossings require manning now?

Shri Shahnawas Khan: We always have these matters constantly under review.

Shri S. C. Samanta: May I know whether any roads on the railway lines have been constructed after the occurrence of these accidents on the level crossings?

The Deputy Minister of Railways and Transport (Shri Alagarsam): Roads on the railway lines?

Shri S. C. Samanta: Yes, roads in order to reach safely the railway station.

Shri Shahnawas Khan: I presume the hon. Member is referring to overbridges or sub-ways. I do not know whether that is his idea.

Shri S. C. Samanta: There are level crossings very near the stations. If there be no men here, then there may be another way by the railway line to reach the station.
Shri Shahnawaz Khan: If you have to cross the railway line, either you have to go over it, or underneath it. I do not know what the hon. Member means.

Shri S. S. Shaha: If you have to cross the railway line, either you have to go over it, or underneath it. I do not know what the hon. Member means.

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Mr. Speaker: I think it is entirely a State subject. Am I right there?

Dr. P. S. Deshmukh: Yes.

Shri T. N. Singh: No. it is an all-India matter.

The Minister of Food and Agriculture (Shri A. P. Jain): This is entirely a State subject.

Shri K. K. Basu: It is doubtful.

Mr. Speaker: I am quite clear on that point.

PRICE OF SUGAR-CANE

Shri Jhulan Sinha: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have considered the Resolution passed by the Indian Central Sugar-cane Committee at its meeting held at Walchand Nagar on the 20th November, 1954 in regard to the price of sugar-cane in India; and

(b) if so, whether Government propose to revise the price of sugar-cane?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes.

(b) No.
Shri Thulasa Sinha: In view of the unanimous opinion held in the country by official as well as non-official bodies on this point, may I know whether Government consider it desirable to issue a statement setting forth the detailed grounds for the difference of opinion with an expert body like the Indian Sugarcane Committee?

Dr. P. S. Deshmukh: It is wrong to suggest that there is so much unanimity as my hon. friend thinks there is. For instance, I could tell him that most of the State Governments were content to have Rs. 1-7-0 as the rate of sugarcane.

Pandit D. N. Tiwary: May I know whether Government have ever attempted to link the price of sugar with the cost of sugarcane?

The Minister of Food and Agriculture (Shri A. P. Jain): An experimental scheme is being conducted by the Indian Central Sugarcane Committee now to find out the cost of production.

Shri Heda: In view of the fact that the suggestions regarding sugarcane price made by Government or the formula suggested by Government are to be accepted on a voluntary basis, and since in many cases many of the mills do not follow it, may I know whether Government think that whatever suggestions or formula are laid down by them should be followed compulsorily?

Shri A. P. Jain: So far as the question of acceptance is concerned, all the mills have accepted even on the voluntary basis. As I stated the other day in the House, we are going to appoint a committee to consider the whole question of linking the price of sugarcane with the sale price of sugar, including the share in the profits.

Shri Krsna Charya Joshi: May I know whether Government have considered the various recommendations made by the Leprosy Conference recently held at Jamshedpur?

Rajkumari Amrit Kaur: Yes. Naturally, all suggestions made by the important conference held recently are always considered. In this particular aspect of the Central Research Institute, a committee was set up in 1948, and it made its recommendations, a majority of which has been accepted.
The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) 9 waiting halls and sheds for III Class and 7 waiting rooms for Upper Class passengers.

(b) It is a fact that an upper class waiting room has been constructed at Dighwara as none was existing to meet the requirements of upper class traffic dealt with at this station. However the work of extending the existing third class waiting accommodation will also be taken up shortly.

Dr. Soresh Chandra: Have Government any statistics with regard to the exact number of lepers in this country?

Rajkumari Amrit Kaur: It is very difficult to say, but we reckon that there are at least 2 million lepers in India.

Dr. Rama Rao: I understand the hon. Minister as saying in Hindi—which I did not understand well—that they are trying BCG vaccination as a method of prevention in Chingleput. May I know if any conclusions have been drawn on the experiment?

Rajkumari Amrit Kaur: The experiment with BCG has only just begun and it is therefore too early to give results.

Passenger Amenities

Shri Bogawat: Are the Government aware that in the industrially developed area of the Dhond-Manmad line there is urgent need for waiting rooms and sheds?
Shri Shahnawaz Khan: The Railway Board have laid down a definite policy whereby waiting halls are to be provided at all stations. That is one of the minimum amenities that is to be provided at all stations as soon as possible.

**INDIAN SHIPPING**

*871. Shri Bibhuti Mishra: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the programme for the development of shipping envisaged an expenditure of Rs. 23.16 crores, but during the last three years a sum of Rs. 6.54 crores could only be spent thereon; and

(b) if so, the reason for the slow progress?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) The reply to the first part of the question is in the affirmative. As regards the second part, the position is that a sum of Rs. 8.49 crores was spent during the last three years, namely, 1951-52, 1952-53 and 1953-54. During the current year, however, a further sum of Rs. 11.08 crores has been sanctioned for expenditure so far. The total amount sanctioned up-to-date is thus Rs. 19.57 crores and it is hoped that before the plan period is over the entire sum of Rs. 23.16 crores will have been spent.

(b) In view of the position stated in reply to part (a), the progress of expenditure cannot be considered to be slow.

*872. Shri Bibhuti Mishra: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the loans that we provided for coastal shipping were utilised and until November, 1953 the overseas companies did not come forward to avail of the loans set apart for overseas shipping. Then the terms of the loans were liberalised, and they are beginning to avail of these loans. So it is expected that the progress will be quicker.

(b) In view of the position stated in reply to part (a), the progress of expenditure cannot be considered to be slow.

Shri Alagesan: The fact was that the loans that we provided for coastal shipping were utilised and until November, 1953 the overseas companies did not come forward to avail of the loans set apart for overseas shipping. Then the terms of the loans were liberalised, and they are beginning to avail of these loans. So it is expected that the progress will be quicker.

**POSTAL CONCESSIONS FOR NEWSPAPERS**

*872. Sardar Hukam Singh: Will the Minister of Communications be pleased to state the total loss in revenue of the Indian Posts and Telegraphs Department on account of the concessional postage allowed to newspapers during 1953-54?

The Minister of Communications (Shri Jagjivan Ram): The loss is estimated as Rs. 116 lakhs.

Sardar Hukam Singh: May I know whether the papers enjoying this concession include crossword puzzles, business magazines and all such private publications that only give rates and other things to businessmen?
Shri Jagjivan Ram: All papers which come under the definition of 'newspapers' and are registered by the Postmaster General concerned get this concession.

Sardar Hukam Singh: Is it a fact that in other countries there are categories of newspapers that can be carried at concessional rates, that is to say, newspapers giving news—dailies or weeklies—are distinguished from other papers that carry business news or rates?

Shri Jagjivan Ram: It is a fact, to some extent.

Sardar Hukam Singh: Have the Government considered the advisability of categorising these papers here in India as well, as is done in other countries, whereby we can save at least half the amount that we are losing today?

Shri Jagjivan Ram: Yes, the whole question is under examination.

Shri T. N. Singh: May I know whether this loss of Rs. 116 lakhs has been calculated on the basis of the newspapers not entitled to get these concessions and the resultant loss accruing therefrom or on the basis of the average book post charge that should be levied irrespective of their being newspapers or not?

Shri Jagjivan Ram: No, it is in respect of all the newspapers which are registered and are enjoying this concession.

Jawas Bhawan Jawas 14 MARCH 1955 Oral Answers

Dr. P. S. Deshmukh: So far as this question relates to my Ministry, we are concerned with the forest exploitation, and I have referred to things which these people have done. The question which my hon. friend has put must be addressed to the Home Ministry.

Shri Bhagwat Jha Azad: May I know whether any attempt has been made, and if so, when, by the Government to bring these Jawaras, whose population is supposed to be round about 4,000 in the Andaman and Nicobar Islands in contact with civilisation?

Dr. P. S. Deshmukh: So far as this question relates to my Ministry, we are concerned with the forest exploitation, and I have referred to things which these people have done. The question which my hon. friend has put must be addressed to the Home Ministry.

Shri K. K. Basu: May I know whether any effort is made by the Minister—whichever it may be—to stop further displacement of Jawas from Jawas to other places?

Mr. Speaker: Order, order.
Dr. F. S. Deshmukh: It is used in all these various forms and its efficacy depends upon the particular condition of the silt.

Shri S. N. Das: May I know whether any estimate has been made as to the quantity of manure produced in this way and the extent to which it has been used?

Dr. F. S. Deshmukh: Yes; I have got a rough estimate; I do not think it is very accurate. But, it appears that about 35 crore tons of silt may be available out of which as large a quantity as 94 lakh tons is already being utilised.

CENTRAL MECHANISED FARMS

*877. Shri K. C. Sodhia: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 568 on the 13th May, 1954 and lay on the Table of the House, a statement showing:
(a) the value of the crops raised on each Central Mechanised Farm during the year 1953-54;
(b) the recurring and non-recurring expenditure incurred on each farm up-to-date; and
(c) the number of agriculturists working on each Farm and the terms on which they hold their plots?

The Minister of Agriculture (Dr. F. S. Deshmukh): (a) to (c). A statement is placed on the Table of the Lok Sabha [See Appendix VI. annexure No. 1].

Shri K. C. Sodhia: In the statement the recurring expenditure on both the farms has been shown to be something like Rs. 14 lakhs while the yield is only to the tune of Rs. 4 lakhs. What are the reasons for such poor yield?

Dr. F. S. Deshmukh: I think the hon. Member is referring to the non-recurring expenditure.
Shri K. C. Sodhia: I am referring to the recurring expenditure.

Dr. P. S. Deshmukh: There is a scheme according to which these farms are being worked and it is true that in the case of certain years our calculations have gone rather wrong. But, we hope, ultimately, to make good in certain respects.

Shri K. C. Sodhia: In all the country, the produce in these two years has been very good. What are the special reasons that obtain in these farms for this low yield?

The Minister of Food and Agriculture (Shri A. P. Jain): It is to be remembered that these are trial farms. At any rate the Jammu farm is an experimental farm. They have recently started. None the less, I may inform the House that I have recently visited the Sultanpur farm. I am not satisfied with its working and I am undertaking a complete overhaul of the system working there so that though it may not be made profitable at least the loss should be as less as possible.

Shri Velayudhan: May I know whether it is not the experience of the last four years that these mechanised farms are very huge losses from the point of view of recurring expenditure?

Shri A. P. Jain: There have been losses and that is one reason why we proposed to overhaul them.

Electrification of Suburban Railway Lines

*878. Shri Sarangadhar Das: Will the Minister of Railways be pleased to state:

(a) whether Government have any proposal to electrify the suburban railway lines in areas other than Bombay, Calcutta and Madras;

(b) if so, the names of the areas; and

(c) when the project is likely to start*

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) No, Sir.

(b) and (c). Do not arise

Shri Sarangadhar Das: May I know if it is a fact that the Member, Transportation, of the Railway Board in a Press Conference explained that the Calcutta Suburban Electrification Scheme would be finished by about the middle of 1957?

Mr. Speaker: Perhaps, the reply is not understood by the hon. Member. The work is already going on.

Shri Sarangadhar Das: I want to know whether it will be finished by the middle of 1957.

The Deputy Minister of Railways and Transport (Shri Alagesan): Some indication was given even in the Budget, if remember right, that it might be possible to finish it round about the end of 1957 or so.

Shri Sarangadhar Das: May I know whether the other schemes near about Calcutta, Dum Dum, Kidderpore, Docks Budge Budge, Ranaghat stations will be taken up?

Shri Shahnawaz Khan: The scheme in hand is from Howrah to Burdwan. As soon as it is over, the other schemes mentioned by the hon. Member will be taken up. They are also in the programme.

Shri S. C. Samanta: May I know whether over and above the big schemes of Bombay, Calcutta and Madras, Government is also taking up small schemes such as the electrification of individual stations with individual installations?

Shri Alagesan: It is a programme of the electrification of stations and that comes under passenger amenities. We are going ahead with the programme of electrification of stations. But, these are programmes which relate to the electrification of lines.
Oral Answers
14 MARCH 1954

RINDERPEST DISEASE

Th. Lakshman Singh Charak: Will the Minister of Food and Agriculture be pleased to state:

(a) the progress made so far to eradicate the Rinderpest disease in the country; and

(b) the activities of the Committee appointed for the purpose in the year 1954?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) and (b). A brief statement giving the activities of the Committee and the progress made in the control of Rinderpest disease is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 2.]

Th. Lakshman Singh Charak: May I know whether to avoid the spreading of this disease, it was considered advisable by the scientists to vaccinate all the existing cattle and, if so, how far it is possible to do so?

Dr. P. S. Deshmukh: It would be desirable to vaccinate all the cattle in India but it is a big task. Therefore, we have started from the South and we are tackling the question gradually.

Th. Lakshman Singh Charak: From the statement supplied, I find that a scheme of mass inoculation has been carried on in Bombay, Coorg and Hyderabad. Why were these States taken up?

Dr. P. S. Deshmukh: That was because we decided to tackle the peninsular area of India first.

Th. Lakshman Singh Charak: From the statement supplied, I find that the States of Madras and Hyderabad are building up immune belts. May I know what is the method of immunisation.

Dr. P. S. Deshmukh: I want notice of the question.

Shri Bhagwat Jha Asad: Could the hon. Minister tell us what is the approximate loss as a result of such thefts to the general budget in 1954?

The Deputy Minister of Railways and Transport (Shri Alagesan): That goes beyond the province of this question.

Shri Shahnawas Khan: With regard to the specific question of Jamaiapur workshop, thefts since November 1954 amounted to Rs. 390/- only, which is not a very large amount.

Shri Bhagwat Jha Asad: Is it not a fact that previous to 1954 the losses as a result of the thefts have been very huge and as a result of which alone these measures are being adopted?

Shri Shahnawas Khan: There were some thefts in 1951 but the culprits
who were engaged in them have been caught by the police and prosecutions are being brought against them.

Shri K. K. Basu: It was stated that there is a Railway Raksha Dal at the Jamalpur workshop. What is that?

Shri Shahnawaz Khan: That is Watch and Ward—the Hindi equivalent of it.

NEW DELHI—PEKING RADIO TELEGRAPHIC LINK

*885. Shri Ibrahim: Will the Minister of Communications be pleased to state:

(a) whether a direct radio-telegraph service has been opened between New Delhi and Peking; and

(b) the cost involved in this work?

The Minister of Communications (Shri Jagjivan Ram): (a) Yes, on 3rd January, 1955.

(b) As the Service is worked with the existing staff and equipment no additional expenditure is incurred specifically for this service.

Dr. Lanka Sandaram: May I know whether there is any proposal to implement the recommendations of this Committee on country craft, to incorporate them in the Bill for amending the Indian Shipping Act?

Shri Alagesan: Yes. We propose to incorporate those provisions in the amending Bill.

(a) whether there is any proposal to introduce legislation for the regulation of the sailing vessels industry on the Coast;

(b) if so, whether any progress has been made in collecting the relevant data and survey work of the coastal regions; and

(c) the main features of the proposal?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

(b) The Government of India appointed a Committee in 1948 to examine and report on the steps to be taken for the development of sailing vessels traffic in India. This Committee collected all relevant data on the subject before submitting its report in May, 1949. There is no proposal at present under consideration for undertaking any fresh survey of the coastal regions or for collecting any fresh data.

(c) The detailed provisions of the proposed legislation are under examination and it is premature at present to indicate its main features.

Shri Amjad Ali: May I know if it is within the knowledge of Govt. that a large percentage of country craft is also plying in the Indian coast? That is my first question. What steps is Government taking to develop the coastal shipping in India?

Shri Alagesan: I think the hon. Member is mixing up too many things. The question is with reference to sailing vessels, and with regard to sailing vessels, a Committee went into the question and made recommendations. As per their recommendations, certain legislative proposals are under examination.

Dr. Lanka Sundaram: May I know whether there is any proposal to implement the recommendations of this Committee on country craft, to incorporate them in the Bill for amending the Indian Shipping Act?

Shri Alagesan: Yes. We propose to incorporate those provisions in the amending Bill.
Dr. Lanka Sundaram: How soon do Government propose to bring forward the Bill?

Shri Alagesan: Perhaps during the next session we may be able to bring forward the Bill.

UNSERVICEABLE AIRCRAFTS

*891. Chaudhuri Muhammed Shaffee: Will the Minister of Communications be pleased to state:

(a) the number of aircrafts which have become unserviceable since the nationalization of the Airlines;

(b) the measures taken to dispose them of; and

(c) the number of new aircrafts acquired by the Indian Air Lines Corporation since its inception?

The Minister of Communications (Shri Jagjivan Ram): (a) Four Douglas D C 3 type aircraft.

(b) All the four aircraft were reduced to scrap and have been or are being written off.

(c) The Indian Airlines Corporation have placed an order for eight DH Herons which are expected to be delivered any time now.

Chaudhri Muhammed Shaffee: May I know whether these aeroplanes were unserviceable in their own period or after their period was over?

Shri Jagjivan Ram: These aircraft were involved in accidents, and, as I have said, they have been reduced to scrap.

Shri Joachim Alva: May I know whether Government is strict in the matter of entry of new type of aircraft on our services in as much as Government placed an order for Viscounts, of which 20 were brought for being put on the air by a U.S.A. Airline, licence for which was withheld for nearly two years?

Shri Jagjivan Ram: As I have said the Corporation have placed orders only for Herons. Orders for other aircraft have not been placed as yet, and Government has not yet taken any decision as to which type of aircraft is going to be ordered.

Shri Bhagwat Jha Azad: What is the total amount that will be written off as a result of the damage to these aircraft and what is the amount that we are spending in buying these eight new aircraft?

Shri Jagjivan Ram: Four aircraft were reduced to scrap as a result of accident and their book value will be written off. As they were insured, we will get from the insurance companies the amount for which they were insured.

TOURIST TRAFFIC

*892. Shri Bishwa Nath Roy: Will the Minister of Transport be pleased to state:

(a) whether the attention of Government has been drawn to the difficulties of transport to some historic places like Kushinagar (U.P.), Lumbini, Sarnath, etc., which are often visited by Buddhist pilgrims and foreign tourists; and

(b) if so, the action taken to provide facilities for tourists traffic to those places?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). Yes. The State Government concerned have been requested to make a survey of the existing facilities in regard to transport, stopping centres, accommodation etc. at all these places. Necessary steps will be taken on receipt of their replies.

Shri Bishwa Nath Roy: May I know when the work in this direction is going to be started?

Shri Alagesan: This concerns pilgrims traffic. In fact, we propose to make a beginning with it in relation to the 2,500 birth anniversary of Lord Buddha which is falling in May, 1958. We have addressed the U.P. and Bihar Governments to make a survey of the
facilities which are available so that we may take up the question and try to examine the deficiencies.

Shri Bishwa Nath Roy: May I know whether those steps would be as a permanent measure or only a temporary measure?

Shri Alagesan: I cannot say at this stage what facilities we are going to provide will be of a permanent nature and what will be of a temporary nature.

Dr. Suresh Chandra: May I know what facilities are being provided for tourists to Aurangabad, Ellora and Ajanta?

Shri Alagesan: There is a first class railway hotel there and we have made grants for blacktopping roads leading to Ajanta and Ellora. We have opened recently tourists offices there and we want to extend the accommodation facilities also.

SUB-POST-OFFICES IN RAJASTHAN CIRCLE

*894. Shri U. M. Trivedi: Will the Minister of Communications be pleased to state:

(a) how many sub-post-offices in the Rajasthan circle are located in rented buildings; and

(b) the total amount of rent paid per month for such buildings?

The Minister of Communications (Shri Jagjivan Ram): (a) 283 Sub-Post Offices in Rajasthan Circle are located in rented buildings.

(b) The monthly rent bill comes to Rs. 8,152/1/4.

Shri U. M. Trivedi: May I know how many of them are situated in single room tenements?

Shri Jagjivan Ram: I have not got that information.

Shri U. M. Trivedi: May I know if the hon. Minister is aware that in such buildings which are occupied by sub-post offices, the post masters also live in the same room?

Shri Jagjivan Ram: It cannot be so, but it may be in case of extra departmental post offices that they are in single room tenements. I cannot see how the post office and the post master can be accommodated in a single room.

Shri U. M. Trivedi: May I know if the hon. Minister will take steps to remove this hardship to people?

Shri Jagjivan Ram: Steps are earnestly being taken to provide as many departmental buildings as possible, keeping in view all these conditions.

EMPLOYEES' PROVIDENT FUND SCHEME

*895. Shri Gidwani: Will the Minister of Labour be pleased to state:

(a) the number of workers covered under the Employees' Provident Fund Scheme introduced in six Industries on the 1st April, 1954;

(b) the number of workers who had become members of the scheme on that date;

(c) the total amount due under the Scheme from subscription of workers and employers upto the 31st January, 1955, separately; and

(d) the amount actually collected from workers and employers upto the 31st January, 1955, separately?

The Minister of Labour (Shri Khambubhai Desai): (a) Approximately 15-12 lakhs.

(b) Approximately 13-66 lakhs.

(c) Approximately Rs. 35-3 crores (including employer's and employees' share in equal proportion).

(d) Approximately Rs. 34-53 crores (Including employer's and employees' share in equal proportion).

Shri Gidwani: What are the reasons for not enrolling all the workers in those industries as members?

Shri Khambubhai Desai: As far as scheduled industries are concerned, they are all enrolled, but an exemption is being granted to those employers who are making better contribution, as for example, if an employee gets 8-2/3 per cent. of the provident fund.
contribution from the employers, those factories are exempted, and those factories are running their own provident fund.

Shri Gidwani: Are there any arrears, and if so, the amount?

Shri Khandubhai Desai: There are arrears to the extent of Rs. 77 lakhs. These are the factories in which it is due to the defaulting employers, and proceedings have been started against them. In some factories it was found that they were not able to make their payments for Government security and so they have been given some instalments to pay.

Shri Gidwani: May I know whether the scheme is proposed to be extended to other industries?

Shri Khandubhai Desai: It is under the consideration of the Government as to what further industries the scheme may be applied.

**JANTA TRAINS**

*897. Shri M. S. Gurupadaswamy:* Will the Minister of Railways be pleased to state:

(a) whether there is any proposal to run fully vestibuled Janta Trains on all the sections; and

(b) if so, the decision taken in the matter?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). The possibility of running vestibuled Janta rake, in order to assess its advantage, is being examined.

Shri M. S. Gurupadaswamy: May I know why the Janta Train, which was running between Delhi and Bombay for some time was stopped, and whether there is any proposal to revive that train?

Shri Alagesan: I do not know how that point arises from this question. There was no sufficient traffic on that Janta Train. Now, there are demands for reviving the Janta Express, but at present, we do not have enough coaching stock. When we get sufficient coaching stock, we may be able to revive it.

Sardar Hukam Singh: May I know whether it is in pursuance of the Visist Delegation which went outside this country to study the matter, or, is there any new scheme here for which this is being examined?

Shri Alagesan: This matter has been under consideration even before the delegation went to Russia and reported. They have also suggested that a beginning can be made with vestibule Janta Express.

Sardar Hukam Singh: Their recommendation was that fully vestibule coaches should be run on Janta Trains and all coaches should be made anew. Is that proposal also being examined and may I know whether the Government has accepted that recommendation?

Shri Alagesan: I do not think that is different from the one which I have stated. I think the hon. Member is repeating.

**CHILD GUIDANCE CLINIC**

*800. Dr. Satyawadi:* Will the Minister of Health be pleased to state the cost involved in the opening of Child Guidance Clinic in New Delhi?

The Minister of Health (Rajkumari Amrit Kaur): The cost involved in the opening of the Child Guidance Clinic in New Delhi will be:

(a) Non-recurring ... ... Rs. 5,800

(b) Recurring ... ... Rs. 13,850
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Passenger Amenities

*901. Shri Tushar Chatterjea: Will the Minister of Railways be pleased to state:

(a) whether Government are aware that due to shortage of carriage cleaners staff at important stations of the Eastern Railway, passengers experience much inconvenience; and

(b) whether Government propose to increase their number?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) No, Sir.

(b) It is not proposed to increase their number at present. The strength of carriage cleaners at important stations is reviewed periodically and increase effected whenever found necessary.

Shri Tushar Chatterjea: What is the number of such cleaners for the stations?

Shri Shahnawaz Khan: It varies with the stations.

Shri Tushar Chatterjea: I want to know the exact number for a junction station.

Mr. Speaker: I think it will also vary from junction to junction.

Delivery of Mails

*903. Shri Subodh Hasda: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the frequency of delivery of letters in rural areas in West Bengal, especially in Midnapore District, is once a week only; and

(b) if so, the action taken to increase the frequency of delivery?

The Minister of Communications (Shri Jagjivan Ram): (a) No. Most of the villages in this area receive more frequent deliveries; the frequency in the Midnapore District is once a week only in 76 villages whereas the number of villages where postal articles are delivered more frequently is 14,971.

(b) Progressive action is being taken to increase the frequency of postal delivery by opening new post offices and sanctioning additional delivery staff in the existing offices where justified.

Shri Subodh Hasda: May I know whether it is a fact that the general public suffer for want of telegraph facilities in rural areas?

Shri Jagjivan Ram: The scheme is to have a telegraph office at the headquarters of every thana in the State of West Bengal, and when that scheme is completed, the telegraph offices will be available at reasonable distances.

Shri S. C. Samanta: The hon. Minister said that deliveries of letters are made once a week only in 76 villages. May I know whether the hon. Minister is also aware that the letters are delivered to teachers of schools in the villages, where the real owner is not available or, are delivered in hats and bazars to persons known to the addressee?

Shri Jagjivan Ram: It does happen sometimes, and I am afraid it will continue. When the postman finds that there is only a single letter to be delivered for a particular village, he, instead of walking to that village, requests a teacher or some responsible person of that village whom he finds in the hats near the post office, to
Shri Department of Posts: Will the Minister of Communications be pleased to state:

(a) the number of postal unions that have joined the realignment scheme recently introduced; and

(b) whether a statement will be laid on the Table of the House showing the number of unions (State-wise) that have not joined the scheme and the reasons therefor?

The Minister of Communications (Shri Jagjivan Ram): (a) Nine. They are P&T Unions.

(b) Three All-India Unions namely, All India P&T (including R.M.S.) Administrative Officers Association, Lucknow, All India R.M.S. Inspectors’ Association, Ambala, and the All India Postal Accountants Association, Cuttack, have not joined the scheme. Two of them have stated that the realignment scheme does not serve their interests.

Notes: Shri Ram Dass: W.I.D. the number of postal unions that have been 

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Hydro Electric Scheme and the connected irrigation scheme having been included in the Five Year Plan, whether the construction of this railway line also will be taken up as early as possible in order to facilitate execution of these schemes?

Shri Shahnawaz Khan: As I said just now, this line will certainly receive very serious attention, but at this particular moment it will be a bit premature to say anything.

NEW RAILWAY LINE

*907. Shri K. S. Gounder: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Government propose to extend the Railway line from Teni to Gudalur to facilitate the execution of the Periyar Hydro Electric Scheme; and

(b) if so, when the construction work on this line would be taken up and when it is likely to be completed?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Not for the present.

(b) Does not arise.

Shri K. S. Gounder: May I know whether the Madras State Government have recommended the inclusion of this line for construction in the Second Five Year Plan with high priority?

Shri Shahnawaz Khan: This line is one of the lines which had been recommended for inclusion by the Madras Government in the next Five Year Plan, and it will be considered when the appropriate time arises.

Shri K. S. Gounder: May I know, in view of the fact that the Periyar

Health Schemes

*910. Shri Damodara Menon: Will the Minister of Health be pleased to state:

(a) the nature of health schemes discussed at the conference of State Directors of Health held in New Delhi on the 19th February, 1955; and

(b) whether the conference formulated any revised scheme of central help to the States to combat Tuberculosis and leprosy under the Second Five Year Plan?

The Minister of Health (Rajkumari Amrit Kaur): (a) Health Schemes included in the First Five Year Plan as well as suggestions for formulation of schemes to be included in the Second Five Year Plan were generally discussed at the Conference.

(b) No.

Shri Damodara Menon: May I know whether the Central Government have any proposal to meet a part of the recurring expenditure on tuberculosis sanatoria and leprosy clinics run by private individuals or by private institutions?

Rajkumari Amrit Kaur: The Central Government does help these institutions as far as possible and in the Plan money has actually been set aside for grants to tuberculosis, leprosy and other institutions run by private agencies. Up-to-date Rs. 9 lakhs have been given.

Shri Damodara Menon: May I know whether any representation has been made to the Central Government that
the present scheme of Central aid to these institutions must be revised?

Rajkumari Amrit Kaur: We are constantly receiving applications for help. We refer them to the State Governments and advise the State Governments to include aid to these institutions in their Plan.

V. T. 707: If the present scheme of Central aid to these institutions must be revised?

Rajkumari Amrit Kaur: We are constantly receiving applications for help. We refer them to the State Governments and advise the State Governments to include aid to these institutions in their Plan.

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V. T. 707: If the present scheme of Central aid to these institutions must be revised?
at the crossings of police chowkies to control one way traffic from Muni-ki-Reti to Narendranagar and from Narendranagar to Tehri and Dharasu?

Shri Jagjivan Ram: It is a fact. When the State of Tehri-Garhwal merged, the State was maintaining a small switch-board of six lines located at Narendranagar with four local telephone connections from which it will be quite clear that there was not much demand for telephone connections or else there might have been many subscribers. There was one distant line connecting Rishikesh to Tehri. This is the line which is being maintained by the U.P. Government for their administrative purposes and the whole circuit has been leased out to them and it is not a very efficient one.

Shrimati Kamla Devi Shah: If there are more subscribers will the Government consider extending this facility?

Shri Jagjivan Ram: Of course.

919. श्री गणपति समार : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उपरोक्त मदद के बांधने में वर्ष 1967-68 में कितने मनीजाहर और बीमा की हुईं बस्तुएं गायब थीं या गालत पत्तों पर बांटी गईं?

(ल) ऐसे कितने मामलों में जांच पहलाल की गईं और?

(ग) क्या उन व्यक्तियों के विस्तृत उपयोग कार्यभारी की गई थी जो हमसे लिए उत्तरपत्री थे?

संचार मंत्री (को सी गणपति समार) : (क) 1111 गायब हुई मनीजाहर....कोई नहीं। गलत बांटे गए मनीजाहर....

(ल) गायब हुईं बीमे की बस्तुएं....(ल) महत्त्व बांटी गयीं। बीमे की बस्तुएं....कोई नहीं।

(8) सब मामलों की जांच पहलाल की गईं थी।

(7) बी, हां।

श्री गणपति समार : क्या मैं जान सकता हूँ कि इस मंत्रालय के पास इस तरह की कोई सुचना आई है कि बनारस और जोधपुर में कुछ ऐसे पोर्ट ऑफिसों में जहाँ पर श्रीमतौं काफ कर बांट जाते हैं और मनीजाहर 6, 6 और 5 महीने के बाद बांट जाते हैं?

श्री गंगाधर समार : ऐसी कोई सुचना मंत्रालय के पास तो नहीं आई है। सदस्य महादेव के प्रति आने के बाद जो अंकुड़ हृदय रखे गये और जो में अभी बस्ता उससे तो कोई ऐसी काम जाहिर नहीं होती है कि इस तरह का जो सांख्य आया लगा रहे हैं वह सही है।

श्री गणपति समार : क्या मैं जान सकता हूँ कि बनारस रजिस्टर फ्रेंड पोर्ट ऑफिस के लिए व्यवस्था करके जनता की तरफ से गयीं और जोधपुर के बालगंगदेश पोर्ट ऑफिस के लिए इसी तरह की दस्तावेज दो साल के बीच में जनता की जो गयीं हैं, व्या सरकार उनके बाद में पता लगाने और जांच पहलाल करने की कृपा करेंगी?

श्री गंगाधर समार : जी हां, अगर सदस्य महादेव सुनाया हांग तो उसकी भी जांच पहलाल की जायए।

SOIL-LESS GARDENING

1920. Shri Jhulan Sinha: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the method of soil-less gardening has been tried in India; and

(b) if so, the details thereof and the places where it has been successful.

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes.

(b) Experiments on soil-less gardening were successfully carried out in U.P. at the College of Agriculture.
Banaras Hindu University, Banaras and in West Bengal at Kalimpong (Distt. Darjeeling): For details of methods adopted a statement is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 3.]

Shri Jhulan Sinha: May I know, if in view of the success of this scheme Government propose to carry on this scheme on a larger scale over some experimental farms in the country?

Dr. P. S. Deshmukh: There is no such proposal for the time being before us.

HUNTING FACILITIES TO TOURISTS

*B821. Dr. Ram Subhag Singh: Will the Minister of Transport be pleased to state:

(a) the number of Shikar agents who have been given recognition so far, State-wise, for the purpose of developing the tourist industry; and

(b) whether Government will place on the Table of the House, a copy of the rules framed for the proper regulation of the system of Shikar agents in this country?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). A copy of the rules, framed in 1954, in consultation with the State Governments, for the proper regulation of the system of Shikar in this country is placed on the Table of the Lok Sabha [See Appendix VI, annexure No. 4.] Prior to this, recognition was granted on an ad hoc basis to four shikar agents belonging to Gwalior, Assam, Madhya Pradesh and Rajasthan. Out of these, recognition of shikar agent was withdrawn on the basis of a report received from the State Government.

Dr. Ram Subhag Singh: May I know the reasons for which the licence of one shikar agent has been withdrawn?

Shri Alagesan: That was the agent from Rajasthan.

Mr. Speaker: He wants to know the reasons for the withdrawal of his licence.

Shri Alagesan: It was withdrawn on the basis of adverse reports from the State Government.

Dr. Ram Subhag Singh: May I know whether the licence will be given to any other shikar agent?

Shri Alagesan: As stated in the reply we have framed rules and have invited applications. They will be applying for the licence shortly.

WRITTEN ANSWERS TO QUESTIONS

Dr. Ram Subhag Singh: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the weekly frequency of the Air India International's services to U.K. has been increased from four to six;

(b) if so, the main reasons for this increase;

(c) whether there is any proposal to increase the number of the Air India Services to U. K.

*B870. Shri Radha Raman: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the weekly frequency of the Air India International's services to U.K. has been increased from four to six;

(b) if so, the main reasons for this increase;

(c) whether there is any proposal to increase the number of the Air India
International's service to some other countries; and

(d) if so, which are those countries?

The Minister of Communications
(Shri Jagjivan Ram): (a) Not yet, but proposals are in hand to increase the frequency.

(b) the main reason for this increase is the increased traffic potential on the route.

(c) and (d). Air India International have plans to extend their services to Japan and China, as soon as air transport agreements with these countries are concluded. The Corporation also proposes to introduce halts at Beirut (Lebanon), Prague (Czecho-slovakia) and Zurich (Switzerland) on some of their services to the West.

RAW SUGAR AND JAGGERY

*875. Shri Jhunjhunwala: Will the Minister of Food and Agriculture be pleased to lay a statement on the Table of the House showing:

(a) the quantity and value of raw sugar and jaggery produced and imported during the years 1945 to 1955;

(b) whether there has been any export of these substances during the above period; and

(c) if so, to which countries?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) to (c). A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 5.]

REPORTS OF CHIEF INSPECTOR OF MINES

*876. Shri T. B. Vittal Rao: Will the Minister of Labour be pleased to state:

(a) the reasons for the delay in the publication of the Annual Reports of the Chief Inspector of Mines in India for the years 1951 and 1952; and

(b) when they are likely to be ready for being placed on the Table of the House?

The Minister of Labour (Shri Khandubhai Desai): (a) Main contributory factors have been—

(i) Inordinate delay in a number of cases in the submission of prescribed statistical returns by the mines;

(ii) the time taken (a) in tabulating and processing them, (b) preparation of diagrams and plans and, (c) above all, in getting them printed.

(b) The report for the year 1951 which has now been published is available in the Parliament Library. The report for the year 1952 is expected to be published in about a month's time. Special steps are being taken to get the report for the year 1953 published within 4 or 5 months.

CENTRAL STUD BULL FARM

*879. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government propose to establish a Central Stud Bull Farm in the Punjab;

(b) if so, when the farm is likely to be established; and

(c) the cost involved in establishing it?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) No.

(b) and (c). Do not arise.

NEW RAILWAY LINES

*880. Shri R. N. Singh: Will the Minister of Railways be pleased to state:

(a) whether any suggestion for connecting Bhatinda with Hanumangarh by a Broad-gauge system in place of the present metre-gauge has been received from the Rajasthan Government; and

(b) if so, whether any decision has been taken thereon?
The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) No, Sir.
(b) Does not arise.

SHORTAGE OF WAGONS

*882. Shrimati Tarkeshwar Sinha: Will the Minister of Railways be pleased to state:
(a) whether it has come to the notice of Government that there has been steep fall in the prices of gur in certain parts of U.P., due to the registration of 'ghost' indents and freezing of railway wagons by certain merchants; and
(b) if so, the steps taken or proposed to be taken in the matter?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) The only report received regarding steep fall in the prices of gur due to registration of 'ghost' indents and freezing of railway wagons by certain merchants was in connection with the heavy cancellations of registrations by merchants at Muzaffarnagar on the Northern Railway during the last week of December, 1954.
(b) Registration fees, amounting to Rs. 11,000/-, were forfeited in accordance with the rules for wagons supplied but not used.

GOODS TRAFFIC BETWEEN INDIA AND PAKISTAN

*884. Shri Raghunath Singh: Will the Minister of Railways be pleased to state whether it is a fact that Pakistan expressed a desire to resume unrestricted goods traffic between India and Pakistan?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): No such proposal has so far been received from Pakistan.

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*885: 

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Water Supply at Visakhapatnam

*888. Shri Madhav Reddi: Will the Minister of Health be pleased to state:
(a) whether any grant for the improvement of water supply at Visakhapatnam has been sanctioned recently;
(b) if so, the amount sanctioned for this purpose;
(c) the Central Government's share in the Project, and
(d) the main features of the scheme?

The Minister of Health (Rajkumari Amrit Kaur): (a) and (b). Out of the loan of Rs. 100 lakhs sanctioned by the Government of India for the Urban Water Supply and Drainage Schemes of the Andhra State, a sum of Rs. 25 lakhs has been allocated for the improvement of water supply at Visakhapatnam.

(c) Nil.

(d) The main features of the scheme are the construction of additional headworks and storage reservoirs as also improvements in the distribution system

DEFERTILLISATION OF EGGS

*890. Th. Jugal Kishore Sinha: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 704 on the 10th September, 1954 and state:
(a) the progress made so far in the experimental scheme for determining the utility of defertilisation and improved packing of eggs;
(b) whether any definite results have been arrived at from the data available so far; and
(c) whether there is any proposal to implement the scheme on a large scale?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The experiment has been completed.

(b) Yes.

(c) In view of the positive results achieved the State Governments are expected to take up defertilisation of eggs and their improved packing as a regular feature of their activities preferably in cooperation with the local trade interests

MEDICAL PERSONNEL

*893. Shri S. K. Rasmi: Will the Minister of Health be pleased to state whether any proposal to extend the retiring age limit of medical personnel is under the consideration of Government?

The Minister of Health (Rajkumari Amrit Kaur): The answer is in the affirmative.

BELLARY-GADAG LOCAL TRAINS

*896. Shri Sivamurthi Swami: Will the Minister of Railways be pleased to state:
(a) whether any representation has been received from the Kopball and Gadag Merchants for the running of an additional local train from Bellary to Gadag; and
(b) if so, the action taken thereon?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Yes, for the introduction of an additional train on the Hubli-Bellary section.

(b) The need for an additional train is recognised, but it is not feasible to introduce it at present due to paucity of coaching stock and locomotives.

PASSENGER AMENITIES

*898. Shri V. Misir: Will the Minister of Railways be pleased to state:
(a) whether any scheme of social education on the Indian Railways is under the consideration of the Railway Board;
(b) if so, the main features of the scheme; and
(c) the object of such a scheme?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Yes Sir.

(b) and (c). The object of the scheme is to encourage the public to become more civic minded, the bias always being with regard to their behaviour in the railway premises and in railway trains and with regard to the proper use of railway premises and railway carriages.
The media proposed to be employed are posters, loudspeaker announcements and cinema shows using mobile vans.

**Upper Class Bogies**

*899. Pandit M. B. Bhargava: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Upper Class Bogies which used to be attached to 201 UP/202 DN, Ex-Ajmer to Delhi and vice versa have been discontinued thus causing inconvenience to Upper Class passengers;

(b) if so, since when and the reason therefor; and

(c) whether Government would reintroduce the same?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) and (b). Due to lack of sufficient traffic justification the second class coach, which was running between Delhi and Ajmer, was replaced by a third class coach from 10-9-54.

(c) From 1-3-55, the second class coach has been re-introduced to run between Delhi and Ajmer by Nos. 201/202 Delhi Mail trains.

*900. Shri K. P. Tripathi: Will the Minister of Transport be pleased to state:

(a) whether any roads are being constructed from Assam North Trunk Road to NEFA areas;

(b) if so, where; and

(c) the areas that would be connected by those roads?

The Deputy Minister of Railways and Transport (Shri Alicesan): (a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

**Railway Station at Singerbil**

*909. Shri Biren Dutt: Will the Minister of Railways be pleased to state:

(a) whether Government propose to provide a Railway Station at Singerbil near Agartala, Tripura for the convenience of passengers;

(b) whether any demand has been made by merchants of Agartala in this respect; and

(c) if so, the steps taken in the matter?

The Deputy Minister of Railways and Transport (Shri Alicesan): (a) and (b). No, Sir.

(c) Does not arise.

**Railway Employees**

*911. Shri M. N. Singh: Will the Minister of Railways be pleased to refer to the reply given to unstarred question No. 190 on the 1st September, 1954 and state:

(a) whether the recommendations made by the Selection Committee for promotion to the supervisory posts in the office of the Railway Board have since been implemented; and

(b) if not, the reasons therefor?

The Deputy Minister of Railways and Transport (Shri Alicesan): (a) and (b). The panels of Assistants considered suitable for promotion to the grades of Superintendents and Assistants-in-Charge have been finalised recently and will be implemented shortly.
RAILWAY COACHES ON KATIHAR SECTION

*912. Shri M. Islamuddin: Will the Minister of Railways be pleased to state:

(a) whether the coaches in Katihar Section are old and worn-out; and

(b) if so, whether any steps are being taken to replace them?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Approximately 30 per cent of the coaches running on this section are overage but they are not worn out;

(b) More new coaches are being provided to Katihar Section.

RAIL LINK FROM TINNEVELLY TO CAPE COMORIN

*913. Shri Veeraswamy: Will the Minister of Railways be pleased to state:

(a) whether there is any proposal to construct a Railway line from Tinnevelly to Cape Comorin on the Southern Railway.

(b) if so, whether any survey has been made in this regard; and

(c) when the construction work is likely to begin?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). There is a proposal to carry out a Traffic Survey of this project during 1955-56.

(c) It is too early to say.

LOOTING OF RAILWAY STATIONS

*914. Shri Surya Prashad: Will the Minister of Railways be pleased to state:

(a) the number of railway stations looted by dacoits in 1954-55 so far; and

(b) the number of such incidents in which the culprits were traced?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Preli-
minary Traffic and Engineering surveys for the Rourkela-Talcher and Sambalpur-Titilagarh Railway lines, and the expenditure incurred on each of them;

(b) whether it is a fact that fresh surveys are proposed for these two new lines; and

(c) if so, (i) the purpose of the survey, (ii) the approximate cost to be incurred and (iii) the time within which it is likely to be completed?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Prelimi-
nary Traffic and Engineering surveys for the Rourkela-Talcher line were carried out during 1047-48 at an estimated cost of Rs. 2,77,603/- Sambalpur-Titilagarh project has not been surveyed previously.

(b) No, Sir. A traffic survey for the Sambalpur-Titilagarh project only is being carried out by the Eastern Railway Administration.
(c) As stated in reply to part (b), a traffic survey is being carried out for the Sambalpur-Titilagarh line only with a view to pass the traffic prospects of this project. This survey is estimated to cost Rs. 14,876/- and is expected to be completed in April, 1955.

**Nutritive Value of Sugar and Jaggery**

*922. Shri Jhunjhuwala: Will the Minister of Health be pleased to state what is the comparative nutritive value of refined sugar and jaggery?

The Minister of Health (Rajkumari Amrit Kaur): Jaggery is one nutritious than refined sugar as it contains small quantities of minerals (such as calcium and iron) and vitamins, (Carotene, precursor of vitamin 'A' and nicotinic acid), whereas refined sugar consists mostly of sucrose.

**Accident in Union Angarpithra Colliery**

*923. Shri T. B. Vittal Rao: Will the Minister of Labour be pleased to refer to the reply given to starred question No. 221 on the 19th November, 1954 and state:

(a) whether Messrs. Williamson Magor and Co. Ltd., acting as the Managing Agents of the Union Angarpithra Colliery, Jharia, have replied to the notice issued by Government;

(b) if so, the nature of their reply; and

(c) what further action Government propose to take in the matter?

The Minister of Labour (Shri Khandubhai Desai): (a) Yes.

(b) The Managing Director of the Company has replied that neither the manager nor the directors can in any way be blamed for the accident because the roof fall was purely accidental and was not brought about by any 'latches or negligence'.

(c) Criminal proceedings have been instituted against Mr. C. C. Sandy-Lumsdaine, who is the Managing Director of both the firms viz, Messrs. Union Coal Ltd., the owners and Messrs. Williamson Magor and Co. Ltd., the Managing Agents.

**Indian Railway Officers Delegation to European Countries**

*924. Shri Sarangadhar Das: Shri Dabhi: Sardar Hukam Singh: Shri M. L. Agrawal:

Will the Minister of Railways be pleased to state the steps Government propose to take to implement the various recommendations made by the three man Indian Railway Delegation which undertook a study tour of the Railways of the European Countries last year?

The Deputy Minister of Railways and Transport (Shri Alagesan): Some of the recommendations have already been implemented and others are under examination.

**Women Labour**

*925. Shri D. C. Sharma: Will the Minister of Labour be pleased to state:

(a) whether it is a fact that the restrictions on employment of women labour are not being enforced in many factories, cottage industries and plantations; and

(b) if so, the steps Government propose to take in the matter?

The Minister of Labour (Shri Khandubhai Desai): (a) Government have no information.

(b) Does not arise.

**Enhancement in Freight Rate**

*926. Shri Raghumath Singh: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the cost of transport of merchandise by sea from Bombay and Madras to the Far East has been increased by ten per cent from the 1st February, 1955;
(b) if so, the reasons for enhancing the freight rate?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

(b) The reason for this general increase is stated to be the steady rise in operational costs caused by several factors such as increased wages, increased cost of stores, fuel oil, etc. and delays to vessels at Ports.

(b) if so, the reasons for enhancing the freight rate?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes. (b) The reason for this general increase is stated to be the steady rise in operational costs caused by several factors such as increased wages, increased cost of stores, fuel oil, etc. and delays to vessels at Ports.

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The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

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The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

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The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

(b) The reason for this general increase is stated to be the steady rise in operational costs caused by several factors such as increased wages, increased cost of stores, fuel oil, etc. and delays to vessels at Ports.

(b) if so, the reasons for enhancing the freight rate?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

(b) The reason for this general increase is stated to be the steady rise in operational costs caused by several factors such as increased wages, increased cost of stores, fuel oil, etc. and delays to vessels at Ports.
(1) Free transport to the Farm site for the settler and his family.

(ii) Free residential quarter.

It is also proposed that amenities like schools, Panchayat Ghar, dispensaries, etc., should be provided.

A statement showing the terms and conditions relating to the resettlement of landless labourers is placed on the Table of the Lok Sabha. [See Appendix VI, annexure No. 8.]

CENTRAL GOVERNMENT FARMS

*930. Chaudhri Muhammad Sha.Jee: Will the Minister of Food and Agriculture be pleased to state:

(a) the number of staff employed on the Central Government Agricultural Farms;

(b) the annual yield of these farms; and

(c) the measures adopted for marketing their products?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b).
A statement is laid on the Table of the Lok Sabha [See Appendix VI, annexure No. 9.]

(c) The produce of these farms is mainly reserved for seed purposes. The balance is disposed of in the following manner:

In the case of Jammu Farm, the surplus grain is offered for seed purposes to the deficit States, first preference being given to Jammu & Kashmir State. Such quantity of grain as is not fit for seed purposes is also sold to that State provided the price offered by them is not unfavourable. Otherwise it is sold by inviting tenders from local dealers or dealers from the adjoining States. The surplus grain of the Bhopal Farm is sold by inviting tenders.

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LADIES COMPARTMENTS

*932. Shri Madhao Reddi: Will the Minister of Railways be pleased to state:

(a) whether any representation has been received for a fixed location on all trains of the ladies Third Class Compartments either near the Guard's or Brake-Vans; and

(b) if so, the action taken or proposed to be taken on the above representation?

The Parliament Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Yes. to the effect that third class ladies compartments on trains should be positioned preferably in the middle or about the end of the train but not near the engine.
(b) The Railways have standing instructions from the Board to marshal ladies compartments, specially in and third class, in the middle of the train, as far as feasible.

**RAILWAY FARE**

*933. Shri U. M. Trivedi: Will the Minister of Railways be pleased to state:

(a) the number of Express trains at present on which fares at ordinary rates are charged from third and inter class passengers;

(b) the loss in revenue on this account; and

(c) the reasons why such an arrangement is necessary?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) 18 out of which 16 trains are on the North Eastern Railway and 2 trains on the Western Railway.

(b) and (c). Fares leviable by these trains are calculated at the rates applicable to ordinary trains taking into account the historical background, speed of the trains, the number of halts en route and other relevant factors. No question of any loss in revenue, therefore, arises.

**BRIDGE NEAR BEAWAR STATION**

*934. Pandit M. B. Bhargava: Will the Minister of Railways be pleased to state:

(a) whether the proposal to construct an over-head-bridge near the Beawar Railway Station crossing has been examined by the Railway authorities in consultation with the Beawar Municipality or the Government of Ajmer;

(b) if not, the reasons therefor; and

(c) whether Government would consider the advisability of examining the proposal and including the same in the next Railway Works Programme for 1955-56?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) yes, Sir.

(b) Does not arise.

(c) The work can only be included in the Works Programme after the proposal is finalised and the funds towards the share of the cost to be borne by the Local authorities are placed at the disposal of the Railway.

*935. Shri Bhagwanji A. Bhagwanji: Will the number of Express trains at present on which fares at ordinary rates are charged from third and inter class passengers; the reasons why such an arrangement is necessary?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) 18 out of which 16 trains are on the North Eastern Railway and 2 trains on the Western Railway.

(b) and (c). Fares leviable by these trains are calculated at the rates applicable to ordinary trains taking into account the historical background, speed of the trains, the number of halts en route and other relevant factors. No question of any loss in revenue, therefore, arises.

**BRIDGE NEAR BEAWAR STATION**

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(b) if not, the reasons therefor; and

(c) whether Government would consider the advisability of examining the proposal and including the same in the next Railway Works Programme for 1955-56?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) yes, Sir.

(b) Does not arise.

(c) The work can only be included in the Works Programme after the proposal is finalised and the funds towards the share of the cost to be borne by the Local authorities are placed at the disposal of the Railway.
Written Answers 14 MARCH 1955

Shrimati Tarkeshwar Sinha:
Dr. Satyawadi:
Shri Nageshwar Prasad Sinha:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 339 on the 28th February, 1955 and state:

(a) the quantity of ghee that is being offered for import from the United States of America; and

(b) what will be its imported price?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) 500 to 1000 tons as a trial consignment.

(b) 50.5 Cents (equivalent to Rs. 2/6/6) per pound c.i.f. port of disembarkation in India.

‘Cycloserine’ Drug

*938. Shri Gidwan: Will the Minister of Health be pleased to state:

(a) whether it is a fact that a new drug named ‘Cycloserine’ has been found to be useful in the treatment of tuberculosis; and

(b) whether the drug has been tried in India?

The Minister of Health (Rajkumar Amrit Kaur): (a) Government have no information.

(b) Does not arise in view of reply to (a).

Dhanushkodi Island

*939. Shri M. S. Gurupadaswamy: (Shri R. S. Tiwary: Will the Minister of Transport be pleased to state:

(a) whether Government are aware that due to erosion by sea, Dhanushkodi, the landing point between India and Ceylon, will be completely wiped out in the next three years; and

(b) if so, the steps taken or proposed to be taken to find another landing point at that place?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). There has been some erosion by sea at Dhanushkodi during the last five years. In view of this the Southern Railway have appointed an Expert Committee to consider the question of an alternative site for the pier.

Post Offices in Rural Areas

*940. Shri Subodh Hasda: Will the Minister of Communications be pleased to state the progress made so far in regard to the conversion of Post Offices into combined Posts and Telegraphs Offices in the rural areas of West Bengal especially in Midnapore district where police stations are located?

The Minister of Communications (Shri Jagjivan Ram): The conversion is taking place gradually.

Surplus Butter

Shrimati Tarkeshwar Sinha: *937

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 339 on the 28th February, 1955 and state:

(a) the quantity of ghee that is being offered for import from the United States of America; and

(b) what will be its imported price?
Shri Biren Dutt: Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 1115 on the 17th March, 1954 and state:

(a) whether any compensation has since been paid to the owners for both land and crop damaged as a result of the acquisition of land for the construction of Kamalpur-Ambasa Road in Tripura State; and

(b) if not, the reasons therefor?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

Shri Ram Dass: Will the Minister of Railways be pleased to state:

(a) whether vacancies in the Railway Board are filled through the Union Public Service Commission or by transfers from other departments;

(b) the number of vacancies filled during 1953-54 and 1954-55 upto December, 1954; and

(c) the number of these vacancies filled by Scheduled Castes and Scheduled Tribes candidates?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Vacancies in the gazetted cadre are filled up to the grade of Assistant Directors by promotion from the Board's office, and in higher grades usually by transfer of gazetted officers from Railways.

Vacancies in the clerical grade are filled by recruitment through the Regional Employment Exchanges, or by transfer from Railways and other Government Departments. Vacancies in the grade of Assistants are normally filled by promotion. The rules provide for a certain proportion of these vacancies being filled through the U.P.S.C., but for some time past such direct recruitment has not been made except for 3 posts of Hindi Assistants recruited recently.

(b) During 1953-54 78
During 1954-55 65
(upto 31-12-54).

(c) During 1953-54.
Scheduled Castes 4
Scheduled Tribes NIL.
During 1954-55
(upto 31-12-54).
Scheduled Castes 1
Scheduled Tribes NIL.

Indo-Pakistan Traffic

Shri M. Islamuddin: Will the Minister of Railways be pleased to state:

(a) whether any talks are going on between the Governments of India and Pakistan to revive railway passenger traffic between the Eastern and Western areas of Pakistan through India; and
The Deputy Minister of Railways and Transport (Shri Alagesan): (a) No.
(b) Does no arise.

**IMPORT OF RAW SUGAR**

*946. Dr. Ram Subhag Singh: Will the Minister of Food and Agriculture be pleased to state:
(a) whether Government have permitted the import of raw sugar;
(b) if so, whether any maximum target has been fixed for the year 1955; and
(c) the total quantity of raw sugar so far imported?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes.
(b) Yes.
(c) 76,521 tons from 1-4-54 to 15-2-55.

**AIR SERVICES—EXTENSION**

*947. Shri D. C. Sharma; Shrimati Tarkeshwari Sinha:
Will the Minister of Communications be pleased to state the steps taken to extend the air services to other countries during 1954?

The Minister of Communications (Shri Jagjivan Ram): I lay on the Table of the Lok Sabha a statement giving the requisite information [See Appendix VI, annexure No. 11.]

**NATIONAL FEDERATION OF P. & T. EMPLOYEES**

*948. Shri T. B. Vittal Rao: Will the Minister of Communications be pleased to state:
(a) whether recognition has since been accorded to the National Federation of Posts and Telegraphs Employees which was formed as a result of the realignment scheme sponsored by Government; and
(b) if so, whether a copy of the terms of recognition will be laid on the Table of the House?

The Minister of Communications (Shri Jagjivan Ram): (a) Yes.
(b) A copy of the terms under which recognition has been accorded, and the Constitution of the Federation as approved by Government are placed on the Table of the Lok Sabha [Placed in the Library. See No. S-82/55.]

**AIR ACCIDENT NEAR BROJHAR**

*949. Shri Raghunath Singh; Shri Bhagwat Jha Asad:
Will the Minister of Communications be pleased to state:
(a) whether it is a fact that an Indian Airline Dakota crashed in flames on the morning of the 21st January, 1955 near Brojhar Airport, Gauhati and the crew of three died; and
(b) if so, the causes thereof and the findings of the Enquiry Committee, if any, set up in this connection?

The Minister of Communications (Shri Jagjivan Ram): (a) Yes, Sir, but it is not yet clear whether the aircraft caught fire in the air or whether fire broke out after the impact of the aircraft with the ground.

(b) The accident is being investigated by a Court of Enquiry appointed by the Government of India.

*950. Sri M. C. Prasad: Vaya स्लास्ट्व अन्नी जिवे बतानें किता फिराक करेगी रक्ष:
(क) देशी इम्युनिटी क्रूस ने गात लो बच्ची में फिक्स ने भूमि का सुधार करने उसे जाता के रहने में लाए हैं, और
(ख) इस मूल्य सुधार कार्य पर कृत फिक्स ज्ञात है?

स्लास्ट्व मंत्री (तलाचपुरारी भवन का) (क) देशी इम्युनिटी क्रूस ने गात लो बच्ची में समय 50.5 एकंड जमीन का सुधार किया बाल 44 जाता को लाए।
**GHAT SERVICES**

*951. Th. Jugal Kishore Sinha: Will the Minister of Railways be pleased to state:  
(a) whether Government propose to shift Dighaghát (N.E. Railway) from its present site to Bansghat for the convenience of passengers; and  
(b) the extra cost met by Government during the last two months in transporting goods from Dighaghát Station to the Jetty?  

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) No, Sir.  
(b) No extra cost has been incurred.

**FOOT-BOARD TRAVEL**

*952. Shri Sarangadhar Das: Will the Minister of Railways be pleased to state:  
(a) whether Government have taken any steps to prevent foot-board travelling on the Railways;  
(b) whether Government are aware that in foreign countries the design of the carriages is such as to make foot-board travels impossible; and  
(c) if so, whether any proposal to modify the design of present carriages of Indian Railways is under the consideration of Government?  

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Yes. Warning through loudspeakers, notices etc. and prosecution of foot-board travellers are undertaken.  
(b) Government are aware that in some foreign countries the design of the carriages is such that the travel on foot-board is not possible.  
(c) Yes.

**IMPORT OF SUGAR**

*953. Shri Gidwani: Will the Minister of Food and Agriculture be pleased to refer to the reply given to starred question No. 66 on the 23rd February, 1955 and state the reasons for importing sugar through foreign firms during 1953-54?  

The Minister of Food and Agriculture (Shri A. P. Jain): The reason was that the price offered by the foreign firms was the lowest at the time for an acceptable quality of sugar and for the shipment period required.

**PINEAPPLE INDUSTRY IN TRIPURA**

*954. Shri Biren Dutt: Will the Minister of Food and Agriculture be pleased to state the estimated loss involved in the wastage of pineapples in Tripura in the years 1952 to 1954?  

The Minister of Food and Agriculture (Shri A. P. Jain): No information is available with the State Government.

**MICA MINES IN KODARMA**

246. Shri P. C. Bose: Will the Minister of Labour be pleased to state:  
(a) whether it is a fact that a number of Mica Mines in Kodarma remained closed during the second week of January, 1955 on account of short supply of explosives;  
(b) if so, the causes of the short supply of explosives;  
(c) the number of workers who were forced to remain unemployed on this account; and  
(d) the arrangement made for payment of wages to them for this forced idleness?  

The Minister of Labour (Shri Khandubhai Desai): (a) As far as I am aware, No.  
(b) to (d). Do not arise.

**SCHEDULED CASTES**

247. Shri Ramananda Das: Will the Minister of Communications be pleased to state:  
(a) whether it is a fact that the Scheduled Castes have not been given proper representation in the Post and Telegraph Motor Services, Calcutta; and  
(b) if so, the reasons therefor.
The Minister of Communications (Shri Jagjivan Ram): (a) Yes, there is a shortage of Scheduled Caste candidates in the Post and Telegraph Mail Motor Services, Calcutta.

(b) The matter is under investigation. In the meanwhile, prompt action is being taken to ensure that the shortage is made good.

MAIL VANS

248. Shri Ramananda Das: Will the Minister of Communications be pleased to state the amount spent on body-building of mail vans during the years 1947—50 in the West Bengal Circle and the corresponding amount in the year 1954-55.

The Minister of Communications (Shri Jagjivan Ram): Two statements are attached [See Appendix VI, annexure No. 12.] Statement I gives the cost of bodies of mail vans built during 1947—50 and statement II gives the cost of body built during 1954-55.

BIKANER RAILWAY STATION

249. Shri Karmi Singhji: Will the Minister of Railways be pleased to state whether there is any proposal for the remodelling of the Bikaner Railway Station with a view to meeting the growing demands of the travelling public in particular those of especially the retiring, cloak and refreshment rooms etc.?

The Deputy Minister of Railways and Transport (Shri Alagesan): Yes Sir; proposals for extension of the Bikaner Railway Station with a view to provide retiring rooms, better cloak rooms, better waiting rooms and refreshment rooms are being examined.

INLAND WATER TRANSPORT

250. Shri Anirudha Sinha: Will the Minister of Transport be pleased to refer to the reply given to starred question No. 515 on the 6th September, 1954 and state:

(a) whether the arrangements to provide inland water transport in the Upper Ganga from Patna to Allahabad have since been completed; and

(b) if so, when the transport will begin to operate?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). The designs for the craft have been finalised and tenders for their construction will be invited shortly. The project will be put into operation as soon as the craft become available.

CHITTORGARH RAILWAY STATION

251. Shri Balwant Sinha Mehta: Will the Minister of Railways be pleased to state:

(a) whether Government are aware that there is very little accommodation in upper class waiting rooms at Chittorgarh;

(b) if so, whether Government propose to construct new spacious halls there; and

(c) if so, when the construction will be taken in hand?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). Do not arise.

SHIFING OF WORKSHOPS FROM UDAIPUR

252. Shri Balwant Sinha Mehta: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that loco and carriage shops at Udaipur are being shifted to some other place;

(b) if so, the place to which they will be shifted; and

(c) how many persons will be transferred thereby?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) No, Sir.
(b) and (c). Do not arise.

NEW RAILWAY LINE

253. Shri Balwant Sinha Mehta: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Sanganer Town Toda Rai Singh Extension has been taken up for construction this year;

(b) whether it will be further extended to Deoli; and

(c) if so, how long it will take to complete this?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) The railway line from Sanganer Town to Toda Rai Singh has already been constructed and opened for traffic.

(b) Not at present.

(c) Does not arise.

LABOUR PLANTATIONS ACT

254. Shri Tushar Chatterjea: Will the Minister of Labour be pleased to state:

(a) whether the Labour Plantations Act, 1951, has been enforced in tota in the various States; and

(b) if not, which sections of the Act have been enforced in the respective States?

The Minister of Labour (Shri Khandubhai Desai): (a) and (b).

Such sections of the Plantations Labour Act, 1951, as could be given effect to without the framing of rules, came into force in all the States with effect from the 1st April 1954. A statement showing such sections is attached [See Appendix VI, annexure No. 13.]

नक्सल

255. भी रामनाथ राय: ग्राम व्यवस्था मंत्री एक ग्रामिक योजना के तौर पर रैली की कृपा करनी होगी जिसमें निम्नलिखित बारह रिलाई गई हों?

(क) भारतवर्ष में कितने ऐसे नक्सल 30 हैं?

(ल) फिरतने व्यक्ति है जो नना रिलाई के ही डाक्टरी कर रहे हैं?

व्यवस्था मंत्री (ताम्रभर्ति अस्मित नरी) : (क) 65,042। यह उन डाक्टरी की संख्या है, जो अंग्रेजी द्वारा का व्यवसाय करते हैं और जिन्हें पास 1692 तक रोज़से देने का साधन उपलब्ध है। पूरी सुचना पावा नहीं है।

(ल) इस सम्बन्ध में सरकार के पास सुचना नहीं है।

चीनी का आयात

256. भी आरो एसो रिलाई: व्या साघ तथा कृषी मंत्री यह व्यावसाय की कृपा करने के लिए 1654 में कुल आयात की गई चीनी में से अंतर तक कितनी चीनी दी गई है और कितनी चीनी है?

लाड़ु तथा कृषी मंत्री (भी 10 शीरो बम) : भी गई मात्रा 6,32,450 टन वर्षी हुई। कुछ नहीं।

रंगभें सरकार का नियंत्रण

257. भी विभाषा रिलाई: चला रंगभें मंत्री यह व्यावसाय की कृपा करने के लिए?

(क) व्या मार्ग रंगाजुड़ (पंजाब) के मिनि 20 नवम्बर, 1654 के अंक में पूर्ण 2 पर प्रवर्तित पत्र पर रंगभें पुलिस की जांच की सम्पूर्ण सूचना की गई और आंतरिक किया गया है, और?

(ल) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की?

रंगभें तथा निर्देशक उपमंत्री (भी जारूशाल) : (क) "नागराज (पंजाब)" के मिनि 20 नवम्बर, 1654 के अंक में रंगभें पुलिस आयुक्त के बारे में कॉप्य रिपोर्ट नहीं थी। हां, उसके 26 नवम्बर, 1654 के अंक में यह रिपोर्ट भी फिर लाइब्रे पुलिस के बारे में पुलिस सर्वे पत्र पर लागू चर्चा है, जरूर ध्यान दें रहे थे।
TRADE UNIONS

258. Shri V. P. Nayar: Will the Minister of Labour be pleased to state:

(a) the number of unions affiliated to the (i) Indian National Trade Union Congress, (ii) All-India Trade Union Congress, (iii) Hind Mazdoor Sabha, and (iv) United Trades Union Congress; and

(b) the membership of the four Central Trade Union Organisations as on 31st December, 1954?

The Minister of Labour (Shri Khandubhai Desai): (a) and (b). The information as on 31st December, 1954 is not available.

DELIci RAILWAY STATION

259. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) the amount allotted for carrying out improvements at Delhi Railway Station during 1952-53, 1953-54 and 1954-55; and

(b) the amount spent during these years separately?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Rs. 45,000/- in 1952-53, Rs. 5.47 lakhs in 1953-54 and Rs. 3 lakhs in 1954-55.

(b) Rs. 45,237/- in 1952-53, Rs. 4,53,279/- in 1953-54 and Rs. 3 lakhs (anticipated in 1954-55).

DROUGHT CONDITIONS IN STATES

Shri D. C. Sharma:

260. Shri N. R. Choudhury:

Shri Nageshwar Prasad

Shri Ram Prasad

Will the Minister of Food and Agriculture be pleased to state:

(a) whether drought conditions have been reported in any State in India;

(b) whether the State Governments have sought for any aid from the Centre for rendering relief to the affected people; and

(c) if so, the nature of the assistance given or proposed to be given by the Central Government?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes

(b) Yes.

(c) The Central Government propose to give financial assistance to States on the basis of the principles set out in the Statement which is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 14.]

CENTRAL COUNCIL OF HEALTH

261. Shri Krishnacharya Joshi: Will the Minister of Health be pleased to state the main decisions arrived at at the meeting of the Central Council of Health held at Trivandrum on the 23rd January, 1955 and the progress made in the implementation thereof?

The Minister of Health (Bajkumari Amrit Kaur): The main recommendations of the Central Council of Health meeting held at Trivandrum are as follows:

1. All State Governments should consider the recruitment and employment of health personnel in the Community Project areas, B.C.G. Vaccination Programme and the National Malaria Control programme on a permanent basis in their health services and that such health personnel working in the rural areas should be provided with suitable residential accommodation and transport, adequate facilities for their professional work and be granted an adequate compensatory allowance.

2. All State Governments should supply promptly the information regarding vital statistics, training of health personnel, the number of hospitals and dispensaries, public health measures adopted in the control of various communicable diseases, progress of the various development health programmes under the Five-Year Plan.
Year Plan and other useful information concerning health activities in the country to the Union Ministry of Health/Directorate General of Health Services, as the case may be, to enable them to compile their annual reports with the least possible delay.

3. The Draft legislation to regulate the practice of medicine should be reviewed in the light of the views expressed by the members particularly in regard to the question of there being one or several acts and also whether the legislation should be in the form of a Central or a State Act. The Council recommended that the matter be referred again to the Executive Committee for their consideration and that Government of India should take necessary action in the light of the recommendations of the Executive Committee.

4. The Council accepted the recommendation of the Executive Committee that it was not feasible to direct all medical colleges in the country to conduct research in indigenous medicines as an Expert Committee consisting of the Director General of Health Services, representatives of the Ministry of Finance and Planning Commission, Secretary, Indian Council of Medical Research and three representatives of the Ayurvedic/ Homoeopathic profession for the purpose of scrutinising schemes for research in Ayurveda had been constituted.

5. The Council recommended that before taking a decision on the type of training in Pharmacology that is being imparted in different parts of the country the students undergoing combined 4-1/2 years course of training in Ayurvedic and Unani colleges, the comments of the State Governments should be invited on the Report and the matter should be referred again to the Executive Committee of the Council.

6. The Government of India should appoint a Committee with Shri Jyashankar Trikamji Dave, Minister for Health, Government of Saura-

7. The Council commended for acceptance by the various States of the recommendations made by the Committee appointed to review the conditions of service, emoluments, etc. of the nursing profession.

8. The Council accepted the suggestion that a Committee for the control of leprosy might be allowed another six months to complete its report in view of the complexity of the problem and its 'great national importance.

9. The State Governments be asked to strengthen their public health engineering organisations and take advantage of the facilities for training public health engineers and overseers provided at the All India Institute of Hygiene and Public Health, Calcutta and the States' Public Health Engineering Organisations should be placed under the administrative control of the Ministers of Health.

10. The Council commended the revised scheme for the training of such ancillary personnel as would make it easier for the practitioners of modern medicine to render health services to the people for adoption with suitable modifications as local conditions might require. It further recommended that the syllabus for such a course should, as far as possible, be uniform throughout the country and that the Union Ministry of Health should consider the advisability of establishing an All India Institute on the lines of the Royal Sanitary Institute, London.

11. An All India Cadre for teachers on the basis of the Indian Administrative Service should be formed in the non-clinical departments of all medical colleges in order to improve and maintain the high standard of medical education in the country. The Council further recommended that in
order to enable the State Governments to increase the scale of pay of their teachers in all subjects the Government of India should explore the possibility of granting a subsidy.

12. In order to attract medical and ancillary personnel to the rural areas they should be provided with suitable residential accommodation and transport, adequate facilities for their professional work and adequate compensatory allowance. The Council also recommended that experience in rural areas should be considered as an additional qualification for employment in Government service.

13. The Council recommended to State Governments the proposal made by the Director General of Armed Forces Medical Services that young medical graduates from the State Medical Services should be seconded for a period of three years as Short Service Commissioned Officers in the Armed Forces.

14. The medical relief for the backward areas should be built up in a manner similar to that being used at present in the tribal areas of some States and that a survey of the medical needs of the backward areas should be carried out by the State Government before planning.

15. The State Governments should explore the possibility of liberalising their policy in the matter of admission to medical colleges and charges of capitation fees and remove all restrictions for admissions of students who have obtained the pre-medical qualification of the required standard irrespective of their domicile.

16. All State Governments should take immediate steps to establish Students' Health Service under their Health Departments so as to give the entire student population proper medical care including nutrition and physical education.

17. The production of drugs and pharmaceuticals should be brought under the control of the Central Government, the Drugs Act being amended accordingly and the Government of India should take immediate steps to pass the amended Drugs Act in the Lok Sabha.

The recommendations are still under consideration.

LANDLESS AGRICULTURAL POPULATION

262. Shri Punnoose: Will the Minister of Food and Agriculture be pleased to state:

(a) the percentage of agricultural population in West Bengal which is landless and their number; and

(b) the area of land to be made available for re-distribution among them?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b). The information is being obtained from the Government of West Bengal and will be placed on the Table of the Sabha when received.

SPECIAL TRAINS

263. Shri Veeraswamy: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that special trains were run to Madras in connection with the Congress Session at Avadi;

(b) if so, the number of such trains;

(c) the names of the Stations and the number of days on which they were run;

(d) whether it is also a fact that special trains were run from Madras to Satyamurthi Nagar; and

(e) if so, the number of such trains?
The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes, to cope with the rush of traffic.

<table>
<thead>
<tr>
<th>Period during which Special trains were run</th>
<th>Stations from which they were run</th>
<th>Stations to which they were run</th>
<th>Total number of special trains run</th>
</tr>
</thead>
<tbody>
<tr>
<td>18-1-55 to 20-1-55</td>
<td>Bezwada Muttupaleiyam Calicut Bombay.</td>
<td>Madras Central</td>
<td>4</td>
</tr>
<tr>
<td>18-1-55 to 21-1-55</td>
<td>Calicut Coimbatore Nagpur Lucknow Howrah</td>
<td>Avadi</td>
<td>6</td>
</tr>
<tr>
<td>9-1-55 to 20-1-55</td>
<td>Bangalore City</td>
<td>Rayapuram</td>
<td>2</td>
</tr>
<tr>
<td>19-1-55 to 22-1-55</td>
<td>Trincovery Mayavaram</td>
<td>Madras Egmore</td>
<td>10</td>
</tr>
<tr>
<td>23-1-55</td>
<td>Guntakal</td>
<td>Madras Beach</td>
<td>1</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td></td>
<td></td>
<td><strong>23</strong></td>
</tr>
</tbody>
</table>

(a) the reasons for detention of 351 Up train at Samastipur on the 1st January, 1955; and
(b) whether the train was detained for more than two hours?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). On 1-1-55, No. 351 Up Semaria Ghat-Paleza Ghat Passenger train arrived Samastipur thirty minutes late and left one hour and thirtynine minutes late, as an extra second class coach, which had to be taken out of another rake was attached to it there for accommodating some passengers who had arrived by 493 Up Mansi-Samastipur Passenger train for onward journey.

Vanaspati

264. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state the quantity and value of Vanaspati produced so far during 1954-55?

The Minister of Food and Agriculture (Shri A. P. Jain): The total production of vanaspati during the period April, 1954 to January, 1955 amounted to 1,84,958 tons. There is no control on price of vanaspati. Exact information about the value of vanaspati produced is, therefore, not available. The average wholesale selling price of vanaspati in the month of April, 1954 at Bombay, Madras, Delhi and Calcutta was reported to be Rs. 1968/-, 1927/-, 1984/- and 2037/- per ton respectively as against Rs. 1364/-, 1445/-, 1464/-, and 1480/- per ton respectively in the month of January, 1955.

Detention of Trains

265. Th. Jugal Kishore Sinha: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that for some years past the Palezaghat which used to be shifted to positions opposite to the Mahendrughat has become for some time stationary thus causing inconvenience to passengers; and
(b) if so, the reasons therefor?
The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). The Palezghat station at its present site at Banwarchak is working satisfactorily since 13-7-1953 without causing any inconvenience to the passengers.

Training in Indigenous and Homoeopathic Systems

267. Th. Juglal Kishore Sinha: Will the Minister of Health be pleased to state whether any scheme has been drawn up for the training of people in Unani, Ayurvedic and Homoeopathic systems of medicines and to regulate their practice in the light of the recommendations made by the Health Ministers' Conference?

The Minister of Health (Rajkumar Amrit Kaur): No scheme for the training of people in Unani, Ayurvedic and Homoeopathic systems of medicine has been drawn up by the Central Government, as the provision of training facilities for this purpose is primarily the responsibility of the State Governments. As regards the regulation of practice of these systems of medicine, a proposal to prepare legislation for this purpose is at present under the consideration of the Central Council of Health, which at its last meeting set up a Sub-Committee to examine the matter thoroughly. The report of this Sub-Committee is awaited.

Vending Contracts

268. Th. Juglal Kishore Sinha: Will the Minister of Railways be pleased to state:

(a) the policy of Government in giving vending contracts to Co-operative Societies of Vendors in future; and

(b) whether it is a fact that Government do not propose to disturb the existing contractors by giving vending contracts to Co-operative Societies?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Applications from Co-operative Societies of Vendors will be considered on their merits along with other applications in the matter of award of vending contracts on Railways.

(b) This will depend on the merits of each case.

Landing Facilities at Aerodromes

269. Chaudhri Mohammed Shafee: Will the Minister of Communications be pleased to state:

(a) the improvements made in landing facilities for aircrafts at the various civilian aerodromes in India during the year 1954;

(b) the nature of the improvements in various equipments proposed to be effected during 1955 at these aerodromes; and

(c) the expenditure incurred or proposed to be incurred in case of (a) and (b) above respectively?

The Minister of Communications (Shri Jagjivan Ram): (a) Landing facilities can be broadly classified into two categories viz. Aerodrome ground facilities and Aeronautical Communication facilities. Substantial improvements by way of additional facilities like strengthening and lengthening of runways, provision of runway and approach lighting, installation of beacons, opening of Communication Stations and replacement of obsolete equipment have been effected during 1954.

(b) I lay a statement on the Table of the Lok Sabha giving the requisite information [See Appendix VI, annexure No. 15.]

(c) Rs. 92 lakhs and Rs. 1,49 lakhs respectively.

Telegraph Office at Begun

270. Shri U. M. Trivedi: Will the Minister of Communications be pleased to state:

(a) whether a telegraph office has been opened at Begun; and

(b) if so, when?

The Minister of Communications (Shri Jagjivan Ram): (a) and (b). Not yet:
सांघम कोलीरियों का ठेक समय पर बलात्कार के लिए रंगे नियंत्रण व्याप्त हुए रहे हैं।

ACCIDENT IN SANGHAM COLLIERIES

Dr. Ram Subhag Singh:
273 Shrimati Renu Chakravartty:
Shri K. K. Basu:

Will the Minister of Labour be pleased to state:
(a) whether it is a fact that a portion of the Sangham collieries (M.P.) has collapsed;
(b) if so, what damage has been done to the collieries and the nearby surface area by this collapse; and
(c) the causes of this collapse?

The Minister of Labour (Shri Khandubhai Desai):

(a) Presumably Sangham Collieries under reference is Jamai Datla No. 2, Colliery. If so, a movement of strata overlying the depillaring area took place on the 9th February, 1955, which induced cracks over the surface along the P.W.D. road.

(b) Except for cracks on the surface over a length of 180 ft. along the P.W.D. road and damage to a small area within its periphery no damage has been caused to other surface property of the colliery or to any neighbouring collieries.

(c) Due to extraction of pillars in the seam in an area further to the dip some roof weight was thrown on the adjoining pillars of coal already weak, and this induced fracture of the overlying strata situated beneath the road.

भुगतनी रंगे रंगे
(ग) जनवरी 1955 में उस स्टेशन से खरीदने वाले और उससे बाहर वाले व्यक्तियों की संख्या कितनी थी?

थानी तथा परिवहन उपक्रमी (भी अलगक्रम):
(क) जी नहीं, इस स्टेशन पर इस समय जो 16 फीट स्थान और 14 किलो मायसी वहाँ है वहाँ आने-जाने वाले उन्हें दूर ठीक में यात्रियों के लिए काफी है।

(ख) मतलब नहीं उठाता।

(ग) जनवरी 1955 में इस स्टेशन पर सच्चाई प्रदर्शन दिखाने वाली गाड़ियों में बढ़ और धौल उनकी मासूमत को आवश्यक संख्या 1966 थी। उन्हें दूरी के यात्रियों की संख्या कितना की थी जो 9 से आधिक गाड़ियों से उत्तर और इस तरह उनकी आवश्यक मात्रा गाड़ी पांच से कम है।

चर्चा-प्रश्न-विवाद

(भ) भी अज्ञा दिखा दालाम: क्या संचालन मंत्री वह व्यक्ति की कृषि करने में वह इस घटनाएं के किंतु रूपों में कितने बड़े हैं?

(क) है इस घटनाएं के किंतु रूपों में कितने बड़े हैं?

(ल) इसके कारण के घटनें विदेश तथा इस घटनाएं से कितने व्यक्तियों को लाम पहुँच रही है, और उन्हें दूर ठीक में यात्रियों के लिए काफी है?

(ग) क्या इस घटना का और सच्चाई आगे करने का विचार है?

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The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS
(See Part I)

12 Noon

DEATH OF KING TRIBHUVAN

The Prime Minister and Minister of External Affairs and Leader of the House (Shri Jawaharlal Nehru): Sir, with your permission, I should like to inform the House of the sad event that took place yesterday afternoon. This was the death of His Majesty the King of Nepal in Zurich in Switzerland where he had gone for treatment. Unfortunately, the treatment has ended in his death.

Any event connected with the Kingdom of Nepal is naturally of interest to us, because we are closely associated by friendly bonds. But, this particular event moves us even more than otherwise because of what has happened during the last few years. I wonder how many in this House remember those rather unusual happenings that brought about a change in Nepal, a change from a hundred year old regime. The King who is dead was an unusual kind of a King, far from having even the restricted authority which Kings are supposed to possess today. He had no authority at all. All authority was concentrated in an authoritarian way in others. Another thing happened namely that this King, in a sense, became the leader of a liberal movement, which is unusual for Kings to do. As a result of this, it so happened that the King had to seek the hospitality of our Embassy in Kathmandu and later he came to Delhi as our honoured guest and spent some months here. Fortunately, the leaders in Nepal were wise and it was our privilege also to some extent to advise them, and they arrived at an understanding, an agreement, and a compromise. That, too was rather a remarkable event: that a change essentially of a revolutionary nature should be brought about in that relatively peaceful way by a compromise. It was obvious that that was not a permanent solution of the problems of Nepal.

Nepal had suddenly become really an independent country which, we might well remember, was not so when there was the British rule in India although it was styled as such. The people got a large measure of democratic freedom without the apparatus to exercise that freedom, or the machinery for it. They had many difficulties. But, always, His Majesty the late King was some kind of an anchor and he used his authority wisely in trying to soothe the people and bring them together.

So, during the last few years, Nepal has passed through this revolutionary period and it has been a troubled period. Even now many difficulties continue. During the last two months or so, the late King gave full authority to the Crown Prince to act on his behalf because he was away in Switzerland. The Crown Prince who is now the King and who will formally be declared King possibly in the course of the next hour or so in Kathmandu, has been exercising that authority in trying to bring about a strong and stable Government. Both the old King and the present new King declared, and declared with
sincerity, their desire to promote democratic institutions in Nepal and I have no doubt that the new King will persist in that desire and in trying to give effect to it.

So, on the passing of His Majesty King Tribhuvan Bir Bikram Shah, the late King, I am sure this House would like to express its sorrow and would like it to be conveyed to his family. Also, at the same time, I am sure this House would like to send its greetings to the new King Mahendra Bir Bikram Shah and wish him all success in the difficult responsibilities and burdens that have come to him. Above all, we would send our good wishes to the people of Nepal in the great adventures in building up their country on a democratic and prosperous basis that they are indulging in.

Mr. Speaker: On behalf of the House, I associate myself with what the hon. Leader of the House has said. We certainly send our greetings and all best wishes for the new King and for the people of Nepal. As a mark of respect and our sense of sorrow at the demise of the late King, the House will stand in silence for a minute.

CONSTITUTION (FOURTH AMENDMENT) BILL

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I beg to move:

"That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 Members, 30 Members from this House, namely, Shri T. T. Krishnamachari, Shri Hari Vinayak Pataskar, Shri Satya Narayan Sinha, Shri Ghamandilal Lal Bansal, Shri Chimanlal Chakubhai Shah, Shri Awadeshwar Prasad Sinha, Shrimati B. Khongmen, Shri Digvijaya Nerain Singh, Shri Tribhuvan Narayan Singh, Pandit Munishwar Dutt Upadhyay, Shri Diwan Chand Sharma, Shri Radheshyam Ram Kumar Morarka, Shri Ahmed Mohluddin, Shri Radhelyal Vyas, Shri Wasudeo Kirolikar, Shri Upendranath Barman, Shri T. Sanganna, Shri Kotha Raghuramaiah, Shri Tekur Subrahmanyam, Shri R. Venkataraman, Shri C. P. Matthen, Shri N. C. Chatjerjee, Shri Jaipal Singh, Shri Uma Charan Patnaik, Shri Shankar Shariatamore, Shri Amjad Ali, Shri Asoka Mehta, Shrimati Renu Chakravartty, Shri Kamal Kumar Basu and the Mover, and 15 Members from Rajya Sabha; that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the 31st March, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of Members to be appointed by Rajya Sabha to the Joint Committee."

To move an amendment to the Constitution, Sir, is never a simple matter. The Constitution itself has provided a somewhat complicated procedure for this purpose. It is obvious, therefore, that one does not take lightly to the moving of an amendment to the Constitution.

Some had told us that the Constitution should be treated as some sacred unchanging document which should not be tampered with easily. And yet, those very persons who have so said have, in another context, suggested changes to the Constitution. That is to say, when the changes were to their liking, the Constitution became something which
could be changed; when the changes were not to their liking, then it became a sacred document which should not be touched.

Obviously, the Constitution cannot and should not be changed frequently. Obviously also, it can and must be changed when the situation requires it to be changed. In fact, the Constitution itself has laid down how it can and should be changed—the procedure etc.

Therefore, to say that it should not be changed merely because it is the Constitution has no particular meaning.

Now, this Constitution is now about five years old, and in the making of it, undoubtedly, there was a great deal of effort and labour on the part of many of the leading persons in this country. Some of them at least are present here in this House. Some are no more. And we are entitled to treat this Constitution, therefore, with all the respect that it deserves.

Nevertheless, it should be remembered that however good a Constitution might be at any time, after working it for some little time, flaws appear. Nothing is perfect, and then it becomes necessary to make changes to remove those flaws. Many of them might be minor ones of drafting. Some might be major ones. As a matter of fact, while I am proposing an amendment to the Constitution in regard to certain articles, I might inform the House that we have in view a number of other amendments of the Constitution also, many of them not of a vital nature in the sense that they raise a very high principle, but, nevertheless something which we think will improve the working of this Constitution—because, after this experience of a few years these matters have come to our notice as they could not come to our notice when we were considering the mere theory of it. Practice brings out all these matters.

After all, the Constitution is meant to facilitate the working of the Government and the administrative and other structures of this country. It is meant to be not something that is static and which has a static form in a changing world, but something which has something dynamic in it, which takes cognizance of the dynamic nature of modern conditions, modern society, and at the same time has checks which prevent hasty action which might happen to be wrong. There are plenty of checks in this Constitution. Now, therefore, the fact that an amendment is proposed to this Constitution now or later should not and cannot be challenged except on the merits. Merely to say there should be no amendment has no meaning at all. And it is unfair to the Constitution itself, and the makers of the Constitution, who provided the means of amending it. Therefore, the question really is the merits of the amendment.

One other matter I might mention. I believe there is a proposal coming from an hon. Member on the other side that this amending Bill should be circulated to elicit public opinion. Well, a change of this kind in any important matter should not be hustled through Parliament, and the public should be given full opportunity to consider it. I submit that the public has been given very full opportunity to consider it. So far, if I may say so, as the Government is concerned, we have laboured on this for many months. I realise that the labours of Government are not before the public, but I am merely mentioning this. Government with their committees and sub-committees and Cabinet, were at it for many months. We consulted the State Governments. We consulted others outside the narrow sphere of Government. We had all kinds of drafts which we revised again and again, and then ultimately when I put this before the House, it became a public document. It was published in the Press and for many months it has been before the country, and, as a matter of fact, during this period
we have had many criticisms about it, many suggestions in regard to it, many learned notes, legal and other, about it, which we have considered and are considering. And I might say that in some of those notes and arguments that have been advanced, I think there are some matters worthy of consideration, and I hope that when the Select Committee meets, they will consider many of those proposals and see if they are worthy of adoption or not.

We do not approach the Select Committee with a closed mind about the drafting of this Bill. We certainly approach the Select Committee with certain firm opinions of ours in regard to the basic provisions of this amendment or to the Constitution. But, if any of the suggestions that have been made or that might be made keep that firm principle intact and improve the drafting, then certainly I hope the Select Committee will adopt that.

Now, what basically do these amendments deal with? Basically they deal with the power and authority of this Parliament, that is to say, how far that power and authority of this Parliament can be exercised without review or check or other decision against it by the Courts, by the judiciary. Now, one of the fundamental bases of this Constitution and our general practice in this country is to have an independent and powerful judiciary. We have respected that, and I hope we will continue to respect it. There is no question of challenging, modifying, limiting or minimising the authority of the judiciary in this country. That should be understood, and therefore, what the judiciary, the High Courts, or the Supreme Court, decide we inevitably accept, and we act upon it. That is one thing. On the other side, if I may say so with all respect to the judiciary, they do not decide about high political, social, or economic or other questions. It is for Parliament to decide. It may be, and it often is, that in interpreting a law of Parliament, or in considering how far that law is in their opinion in conformity with the provisions of the Constitution, they may indirectly decide on social and economic and like matters. In some countries, great countries, the Supreme Court has by its interpretations widened the strict provisions of the Constitution; it has actually widened them. It may restrict them too. That is true. But the ultimate authority to lay down what political or social or economic law we should have is Parliament and Parliament alone; it is not the function of the judiciary to do that.

Now, the mere fact that I come up before this House with these amendments to the Constitution shows our respect for the judiciary. We accept the interpretation by the judiciary of the Constitution. Having accepted that, we feel it is not in consonance with the social or economic policy that we think the country should pursue. Therefore, we do not by-pass the Supreme Court; we come for a change in the Constitution, accepting their interpretation of it.

Now, it so happens, as I just said, that there are some people here, many perhaps, who themselves participated in the drawing up of this Constitution in the Constituent Assembly, and they naturally have their own opinions as to what was meant by the Constitution as drawn up. It was my privilege in fact to move this article, or the corresponding one, before the Constituent Assembly, and I gave expression to my views as to what it meant fairly clearly then; but I am a layman. A very high constitutional and legal authority, Shri Alladi Krishnaswami Iyer, also spoke; my colleague here sitting to the right of me also spoke; and they gave expression to a certain viewpoint in interpreting the very articles that we are putting forward. One might presume therefore what the intention of the movers of those articles was when they placed
them forward, and therefore what the intention of the Constituent Assembly was at the time. But we need not trouble ourselves about that. If the Supreme Court or the High Courts of this country have interpreted those articles in a different way, contrary to the intentions as expressed by the very movers of these articles in the Constituent Assembly, they have every right to do so. We cannot say, they should go back to refer to the speeches made and the rest. It simply means that we who put forward these articles were in error in drafting them. We did not put forward, we did not define precisely, what we meant. And therefore, we have to come to this House, to Parliament, now to change the drafting, the wording, to give effect to what was clearly meant then. But let us for the moment forget what was meant then—that chapter is over. We have to deal now with the present position, the present situation with the experience of these last five or six years behind us.

Once before we came to this House for an amendment of the Constitution, more or less relating to these very articles. Why did we come then? Because owing to certain interpretations of the judiciary, owing to certain decisions of the superior courts in this country, there was great delay in giving effect to the basic policy which this Government and this Parliament wanted to pursue, the basic policy in regard to land reform, to the reform of zamindari and like estates. If there is one thing about which I imagine almost everyone in this House was agreed, with minor variations—some people might have thought that it did not go far enough, and some people might have thought that it went too far, but I think everyone in this House was agreed—and I should say the vast majority of the people in the country were agreed, it was that land reform was not only essential, but urgently essential in this country, in fact that it had been delayed too long. Now, a number of States, State Legislatures, passed Bills or Acts in regard to land reform in those States. Then, there was a long story of delay, injunctions, all kinds of writs etc.—I have forgotten the legal language to describe all these manoeuvres of lawyers and the like. Anyhow, there was delay after delay. It is an extraordinary thing. Here are elected Legislatures giving effect to a programme which had been shouted out from the house-tops for years before; and everybody knew that; there is nothing secret about it. And because of some legal difficulty it was held up year after year. So we came to Parliament, and some amendments to the Constitution were passed by this Parliament, which at any rate made it easier to deal with that zamindari legislation. That chapter was over, although even after that, the ingenuity of lawyers has found many ways of coming up to the High Courts and the Supreme Court to delay matters. Now, while that particular chapter was over, other difficulties came in, and are likely to come in. There was the case—the House might remember—of the Sholapur Mills, where it was not a question of acquisition, but rather of Government taking it over for the time being to run it, because a great deal of mischief had been done to it previously, mischief which even was enquired or was being enquired into in the law courts. We had not a shadow of doubt in our minds that this question did not raise any idea of compensation. We were not acquiring anything, requisitioning anything. Nevertheless, the courts in their wisdom decided that this too was governed by that clause about compensation, and naturally we obeyed them, we bowed down to the decision of the courts.

These and many other matters have delayed essential action, action that we thought was necessary and essential. Also, it appeared to us that unless this matter was clarified, we
might have to face similar difficulties again and again.

Now, the object of the amendments I am placing before this House is to clarify this matter, to make it in precise language perfectly clear, so that the decisions of this Parliament might not be challenged in regard to these matters in the court of law.

Now, what are these amendments? In the main, as I said, they merely state what the authority of Parliament is. Some people may imagine and may draw a dark picture of expropriation and the like. I am not going into that question. But so far as these amendments are concerned, it is perfectly clear that there is no question of expropriation etc. The question really has resolved itself as to the manner and the quantum of compensation. Now, I had thought, when we passed this article in the Constituent Assembly, that we had made it perfectly clear that Parliament would fix either the quantum of, or the rules governing, compensation, and after that, there would be no challenge at all. Well, in spite of that, it has been challenged—and in fact, challenged effectively. The question therefore, is not one of expropriating without compensation, but the quantum of compensation to be given and who is to fix it. In fact, what we are doing, so far as article 31 is concerned, is that we are merely repeating, but in more precise and clear language, what we had said before. That is, previously it had been said—I need not read it; the House knows it—that there would be compensation but Parliament would determine the quantum of it or fix the rules governing it. But we had made one distinction, that is, where there is no acquisition; that is, a distinction between what might be called compulsory acquisition or acquisition of property by the State on the one hand, and any alteration, modification or extinguishment of the right of property by regulatory laws and the other. That distinction, we thought, was there previously. But anyhow, it is not clear enough, evidently, or else the courts would not have decided as they have done. Now, we wish to make that perfectly clear. So far as the acquisition of property is concerned, the old law holds. So far as any modificatory rules or extinguishment rights etc., without acquiring it, are concerned, to be put on a separate basis. That is the main thing in regard to article 31.

Then in regard to article 31A, we go a step further and enumerate a number of matters in which Parliament's decision in regard to compensation will be supreme and will not be liable to any decision contrary to it by the judiciary. What are those matters? I shall not read them out, but I may mention some of them.

Shri V. G. Deshpande (Guna): There is no mention of compensation in article 31A.

Mr. Speaker: Let him finish. The hon. Member may raise the point when he gets an opportunity to speak.

Shri Jawaharlal Nehru: In article 31A, after enumerating a number of matters, like (a), (b), (c), (d) etc., we say—Notwithstanding anything contained in article 13, no law providing for acquisition etc., shall be deemed to be void on the ground that it is inconsistent with, or takes away or abridges any of the rights conferred by, article 14, article 19 or article 31. There is no mention of compensation because compensation will be mentioned elsewhere, immediately. Articles 14, 19 and 31 have been referred to by the judiciary repeatedly in this very context. We want to make it clear that the law that is made by Parliament or by the State Legislature will not be considered ultra vires Parliament or that Legislature on this ground. That does not mean that no compensation will be paid in these matters. Speaking for myself, I can imagine or
conceive of a thing whereby in the case of a slum no compensation might be necessary or desirable. I think it is a crime to have a slum, for the person who owns the slum and for the State that tolerates it. But that is a different matter. (Interruption). Leaving that specific case out, generally speaking, compensation in all these cases will be paid according to the Constitution, according to our general practice.

Now, there are two types. One is compensation to an individual for depriving him of his individual property for a specific purpose. Now, that stands on a separate footing, in my view, from some social scheme, of social reform, some social engineering or the like—just like the zamindari system, that is not a question of an individual, but of a system being changed. You might make some other land laws; you might, as suggested in this, put a ceiling on land holdings. All these are not individual cases of land acquisition. In the case of normal land acquisition, the normal laws prevail and the normal full compensation is given, but where all this affects a much larger sphere, the social sphere, then we have provided differently. If we are aiming as, I hope, we are aiming—and we repeatedly say we are aiming—at changes in the social structure, then, inevitably, you cannot think in terms of giving what is called full compensation. Why? Well, firstly, because you cannot do it. Secondly, because it would be improper to do it, unjust to do it, and it should not be done even if you can do it, for the simple reason that all these social matters, laws etc. are aiming to bring about a certain structure of society different from what it is at present. In that different structure, among the other things that will change is this—the big difference between the 'haves' and the 'have-nots'. Now, if we are giving full compensation, well, the 'haves' remain the 'haves' and the 'have-nots' 'have-nots'; it does not change in shape or form if compensation takes place. Therefore, in any scheme of social engineering, if I may say so, you cannot give full compensation, apart from the other patent fact that you are not in a position—nobody has the resources—to give it.

At the same time, there is the approach of those of our friends who think that in the circumstances, no compensation should be given, there should be expropriation and the like. We do not accept that. We do not accept it because, apart from any other reasons, we do not think it is a practical proposition. I am not going into the merits of it—much can be said on the merits. But I do not think it is a right or practical proposition. We do want to give compensation and we intend to, as we have been doing. But it is patent that the compensation that has to be paid is not a kind of rule of thumb, that the compensation that you give should be the market value of the property. It cannot be done, if you have to think in terms of India as a whole State; you have to think not only of the type of property but the history behind it, the social consequences behind it and all that kind of thing in determining the compensation. The object is not to expropriate, the object is not to injure anybody; the object is a positive object, to bring about a social change for the benefit of the largest number of people doing the least injury to any group or class.

Now, in a matter of this kind, therefore, where you have to consider all these factors, political, social, economic, I submit that the judiciary is not the competent authority. The judiciary is a competent authority to judge—is this the market value or not? They are better competent than Parliament to decide that, but when you have to consider social and economic policies, obviously it would be unfair to cast the burden on the judiciary and it is only Parliament or the State that can do it.
[Shri Jawaharlal Nehru]

Now, you will see that this applies to both Parliament and the State Legislatures. But, in so far as the State Legislatures are concerned, there is a saving clause to the effect that:

"Provided that where such law is a law made by the Legislature of a State, the provisions of this article shall not apply thereto unless such law, having been reserved for the consideration of the President, has received his assent."

I would like to draw the attention of the House to something that is not adequately stressed either in Parliament or in the country. We stress greatly and argue in courts of law about the fundamental rights. Rightly so, but there is such a thing also as the Directive Principles of the Constitution. Even at the cost of repeating them, I wish to read them out.

"The provisions contained in this Part shall not be enforceable by any court, but the principles therein laid down are nevertheless fundamental in the governance of the country and it shall be the duty of the State to apply these principles in making laws. The State shall strive to promote the welfare of the people by securing and protecting as effectively as it may a social order in which justice, social, economic and political, shall inform all the institutions of the national life."

Further:

"The State shall, in particular, direct its policy towards securing—

(a) that the citizens, men and women equally, have the right to an adequate means of livelihood;

(b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good;

(c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment;"

and it goes on about equal pay for equal work, both for men and women, and about the health of the people and that childhood and youth are to be protected against exploitation. These are, as the Constitution says, the fundamentals in the governance of the country.

Now, I should like the House to consider how you can give effect to these principles if the argument which is often being used even, if I may say so with all respect, by the Supreme Court is adhered to. You can't. You may say you must accept the Supreme Court's interpretation of the Constitution. They are wiser than we are in interpreting things. But, I say, then if that is correct, there is an inherent contradiction in the Constitution between the fundamental rights and the Directive Principles of State Policy. Therefore, again, it is up to this Parliament to remove that contradiction and make the fundamental rights subserve the Directive Principles of State Policy.

Therefore, without going into further details of these matters, I would like to commend this Bill to the House. Other amendments are, more or less, of a similar type, amendments to article 305 and the Ninth Schedule. I would not like to go into those in detail. The main purpose is to remove this apparent contradiction that has arisen owing to the decisions of the Supreme Court between certain parts of the Constitution, between certain articles on the fundamental rights and the Directive Principles of State Policy in Part IV of the Constitution: and to make the Constitution more harmonious, it has become necessary. In doing so, I repeat, we are not denying compensation or saying that there should be expropriation. But, first of all, we repeat that compensation should be determined by the State or by rules laid down by the State. Secondly, we distinguish between acquisition and
requisitioning on the one side and extinguishment of some rights. There is a difference between the two. Thirdly, we lay down certain matters specifically, some relating to land reform, some relating to rehabilitation and relief of refugees, some relating to slums and vacant places, these things which are certain social things. We make it perfectly clear. It was not necessary because once you define that Parliament is going to be the judge of compensation, the manner and quantum of it, it is not necessary to have that long list. But, in order to make that assurance doubly sure and to prevent any other interpretation in future which might, perhaps, produce additional difficulties, we give that long list. In my view, it is not necessary but it is better to be sure about that and not to leave it to chance. Therefore, I move that this Bill be referred to the Joint Committee which I have named.

Mr. Speaker: Motion moved:

"That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 Members, 30 Members from this House, namely, Shri T. T. Krishnamachari, Shri Hari Vinayak Pataskar, Shri Satya Narayan Sinha, Shri Ghamandi Lal Bansal, Shri Chimanlal Chakubhai Shah, Shri Awadeshwar Prasad Sinha, Shrimati B. Khongmey, Shri Digvijaya Narayan Singh, Shri Tribhuvan Narayan Singh, Pandit Munishwar Dutt Upadhyay, Shri Diwan Chand Sharma, Shri Radheshyam Ram Kumar Morarka, Shri Ahmed Mohiuddin, Shri Radheyal Vyas, Shri Wasudeo Kirolkar, Shri Upendranath Barman, Shri T. Sanganna, Shri Kotha Raghuramaiah, Shri Ghamand Lal Vyas, Shri Venkataraman, Shri C. P. Matthen, Shri N. C. Chatterjee, Shri Jaipal Singh, Shri Uma Charan Pathak, Shri Shankar Shantaram More, Shri Amjad Ali, Shri Asoka Mehta, Shrimati Renu Chakravarty, Shri Kamal Kumar Basu and the Mover, and 15 Members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the 31st March, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of Members to be appointed by Rajya Sabha to the Joint Committee."

Now, as the House knows, by the order of the House, ten hours have been allotted for the purpose of discussion of this motion. The discussion must conclude within ten hours.

We started at five minutes past twelve. Therefore, ten hours will run from that time.

There is another point. The House knows that we have a convention that those Members who are Members of the Joint Committee should, ordinarily, not try to catch the eye of the Speaker so as to give an opportunity to other Members to speak so that they may consider what view the other Members have to urge, in the Joint Committee. I think if the House agrees with me, we should not act upon that convention in view of the importance of the measure that is before the House for consideration. I believe also in the necessity of having in the Joint Committee certain important Members who, otherwise, will either get out or will not have the chance of saying to this House what they have to say at.
Mr. Speaker: This stage. Therefore, if the House agrees, we might, not as a general rule but only in the case of this Constitution (Amendment) Bill, relax the rule or convention. I take it that the House agrees to what I propose.

We shall also have some time limit fixed for the speeches. I do not know whether it should be strictly limited but, in order to give an opportunity to as large a number of Members as possible to speak, it is desirable that there should be some time-limit. I think fifteen minutes may, perhaps, be small but, in any case, not exceeding half an hour. I think that would be acceptable.

Shri Gadgil (Poona Central): Small compensation.

Mr. Speaker: There are amendments to this motion. One stands in the joint names of Messrs. Deshpande and Chatterjee. I take it that they are keen to move it.

Shri V. G. Deshpande: Yes.

Mr. Speaker: That may be moved.

There is another amendment in the name of Shri Pocker Saheb. So far as that amendment is concerned, I do not propose to place it before the House because it is substantially the same as that of Mr. Deshpande. Mr. Deshpande wants that the opinion be taken by the first of July and Shri Pocker Saheb wants it to be by the 30th June, which is only a difference of 24 hours. The amendment being substantially the same, I do not propose to place it before the House.

Shri V. G. Deshpande: I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st July, 1955."

Mr. Speaker: Amendment moved:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st July, 1955."

Shri N. C. Chatterjee (Hooghly): The country is somewhat perturbed—and I consciously say so not for myself and the organisation I represent but for a large section of responsible and thinking citizens who are deeply perturbed that this Constitution is being periodically revised, altered and tampered with. That is not a very healthy sign. It is a paradox that in the fifth year of the Indian Republic we are having the fourth Constitution amendment Bill.

Mr. Deputy-Speaker in the Chair:

It is the fourth amending Bill which is sponsored in the fifth year of our Republic and it is a matter of deep concern that the Prime Minister is sponsoring this Bill to amend the Constitution in a very vital matter, namely, article 31 of the Constitution. I say with the fullest sense of responsibility that it would, to a large extent, destroy the sanctity of private property. All sections of the House will remember that this fundamental right was consciously embodied, in the Constitution by the makers of the Constitution not in a spirit of levity, not to make it a pious platitude, but to make it effective and enduring and also to secure some basic human freedom which should not be tampered with. The Constitution is not an ordinary law but it is an organic law. The Prime Minister was saying that we want to assure power, that is, the Parliament of India, and we shall say that compensation will be paid. With great respect, I say this is a fundamental mistake of the Prime Minister. Once you pass this law, you are not merely arrogating power to this Parliament, but you are giving power to all the State Legislatures throughout India to pass any law expropriating private property. You might seriously consider whether such ad hoc power should be conferred on the different States to expropriate private property without any compensation. There is not any guarantee in respect...
of certain matters relating to expropriation and there is no constitutional obligation to pay compensation.

The Supreme Court of India has clearly elucidated the scope, purpose and object of these fundamental rights and they have pointed out that the fundamental rights were incorporated in the Constitution with a double purpose. The first purpose was that the citizens of India shall be assured of certain basic human freedom and they will be withdrawn from the vicissitudes of politics and no power on earth can at all tamper with those rights. Secondly, this is the glory of the Constitution of the Republic of India, of which we are proud, that we were not content with conferring the fundamental rights on the citizens; we went a step further and enjoined it on the Supreme Court of India that the highest court in this country, shall vindicate these rights, shall be the protector of these rights, and shall be the guardian of these rights. Under article 32 of the Constitution, the Supreme Court is under a constitutional obligation to issue prerogative writs including writs in the nature of mandamus, certiorari prohibition, etc., or to pass any order or any direction in order to enforce these fundamental rights. In a great case—the Organiser and Cross-Roads case—while freedom of the Press was established and vindicated, Justice Patanjali Sastri said in a very important judgment, which should be read and digested by all lovers of democracy and by all people who cherish respect for basic human freedom, that our Constitution has gone a step further than other constitutions of the world and it has given a remedial right and has made that remedial right itself a guaranteed fundamental right. Therefore, the Supreme Court of the country cannot discard that constitutional obligation of protecting and vindicating these rights. These fundamental rights are certainly going to be whittled down.

I know that the Prime Minister was making certain references to the 'ingenuity' of lawyers. I wish the Supreme Court of India at least had been treated with a little more respect. The Statement of Objects and Reasons starts with two misstatements—I consciously use the expression 'misstatements'. The first is that the Supreme Court of India has overlooked the difference in clauses 1 and 2 of article 31 of the Constitution. That is not a fair charge to make. It is rather presumptuous for anyone to sit in judgment over the considered verdict of the Supreme Court with regard to the interpretation of a difficult article in the Constitution of India. What did the Supreme Court say? The Supreme Court said that the two clauses must be read together and not disjunctively. Article 31 runs as follows:

"(1) No person shall be deprived of his property save by authority of law.

(2) No property, movable or immovable, including any interest in, or in any company owning, any commercial or industrial undertaking, shall be taken possession of or acquired for public purposes under any law authorising the taking of such possession or such acquisition, unless the law provides for compensation for the property taken possession of or acquired and either fixed the amount of the compensation, or specifies the principles on which, and the manner in which, the compensation is to be determined and given."

The Attorney-General argued before the Supreme Court of India in the second Sholapur case that the State had not acquired the company's property, the company is still the owner and, therefore, there is no question of acquisition and no question of compensation. If you read that judgment correctly, what the Supreme Court has said is this. You are really substantially depriving the company of its property and in effect depriving the company of property rights. According to that judg-
[Shri N. C. Chatterjee]

ment these two clauses should be read together, and it is impossible to assume that the makers of the Indian Constitution meant to allow the State or any legislature to take away a man's property, practically deprive him of the right of enjoyment of his property and then say "I will not pay you any compensation". That is expropriation without compensation, that is confiscation. What the judges said was this:

"The impugned State has overstepped the limits of legitimate social control legislation and has infringed the fundamental right of the company which is guaranteed to it under article 31(2) of the Constitution of India, and is therefore unconstitutional!"

1 P.M.

The judges recognise the need of social control. The judges cannot descend into the arena of public controversy and cannot defend themselves. It is entirely wrong to say that the Supreme Court did not recognise the necessity of social legislation or did not understand the implication of the Directive Principles. The leading judgment says that they recognise the necessity of the State imposing legitimate social control, but in this case, Justice Mahajan held that the impugned ordinance and the Sholapur Act did overstep the limits of legitimate social control legislation. They save arguments for it. They said it is no good saying that there is no acquisition. If you look at the English dictionary meaning, or if you take a mere legalistic approach, acquisition means transfer of title from the expropriated owner to the State.

An Hon. Member: Even liability.

Shri N. C. Chatterjee: The Attorney-General argued therefore there is no acquisition. What the learned Judges said was this. In the guise of superintendence, the State is carrying on the business or trade for which this company was incorporated, through its own agents who take orders from the Government and they are appointed by the Government, and in the appointment or dismissal of these officers the shareholders have absolutely no voice. The purpose of taking over the company's undertaking is a public purpose. They recognise that, but they say that the company is debarred from carrying on its business in the manner and according to the terms of its charter and they also say that the ordinance overrides the directors, deprives the shareholders of the legal rights and all their privileges and completely put an end to the contract of managing agents. Therefore they say, what is the good of saying I am not acquiring the property. You do not allow the directors to function. You have appointed your own paid agents to function as directors. You supersede the Directors and shareholders. You do not allow the shareholders to function. You do not allow the shareholders to declare any bonus or any dividend and you have completely taken over the company indefinitely; it may be for fifty or hundred years and so on. Therefore they say that it is in effect, in substance, an expropriation of property. What is wrong there? The Supreme Court judgment said in the second Sholapur case that appearances would not do. You cannot camouflage it. You cannot simply say, I would not acquire. But in effect you acquire and at the same time deprive the owner of compensation. They say that in order to decide whether a particular legislation is unconstitutional as offending the provisions of the Constitution, it is necessary to examine with some exactness the substance of the legislation for the purpose of determining what is it that the Legislature has really done. "The Court, when such a question arises, is not over-persuaded by the mere appearance of the legislation. In relation to constitutional prohibition binding a legislature, it is clear that the legislature cannot disobey the prohibitions merely by emp
loying indirect methods of achieving exactly the same result. Therefore, in all such cases, the court has to look behind the names and forms and appearances to discover the true character and nature of the legislation.” What the Prime Minister’s Bill is seeking to do is to supersede this judgment of the Supreme Court.

What I am saying is: you are thinking and saying that you are the custodians of people’s right, but is this the correct thing to do? What has the Supreme Court said? The Supreme Court says you cannot practise fraud on the Constitution. You cannot really practise some kind of contrivance and break the spirit of the Constitution. The Constitution says, if you take a man’s property, you must pay for it. That is what the Prime Minister was saying. There is no object of expropriation. Are you now going to take up the attitude of my comrade friends and say, “confiscation”? Of course, I do not know—they are turning socialists after the recent elections—possibly they will say, the Bill is not bad enough; it ought to go further. But what I am pointing out is—and you have got to consider this point—is it right for you to say that I will not allow the Supreme Court or any other Court in India to look behind appearances, forms, and not to consider the substance? This is not a question of mere legalism or mere juristic approach. It is a very vital matter. Suppose the State is taking up a very important irrigation project. In fact, Justice Patanjali Sastri who was the Chief Justice of India, gave this instance in the judgment. I am appealing to every Member of the House to consider this aspect. In an irrigation project, suppose the State has got to divert the channel of a river. It diverts the channel of a river for bona fide, public purposes. Then 500 square miles of cultivable land are submerged and completely go out of the cultivation. Will you pay compensation or not? Chief Justice Patanjali Sastri says, if you do not pay compensation because it is not technical acquisition, you are not respecting the Constitution; you are playing a fraud on the Constitution. What is this? You say, I am not acquiring. Acquisition means transference of ownership. You say I have not transferred the ownership and that the 5,000 ryots who were owners would still continue to be the owners of that property. You say, I have not taken over your title. There is no transfer of title; there is no acquisition. Then there is no requisition, because my men have not gone, and they remain in the original possession! The Chief Justice says that this is an absurd position or situation. This is an unfair interpretation. This is not fair. This is not just. This is not equitable. Therefore they say that you should go behind the appearances or the forms.

Supposing there is an aerial display. We had something like that at Tilpat. Supposing in the case of the aerial display, God forbid, five aeroplanes crash and five houses are blown out. Will the State pay any compensation? The State may say, I have not acquired your property. I have not taken anything from you. On the other hand, I have given you five broken aeroplanes on the top of your houses! Is this fair? This is what they are saying. What the Prime Minister of India is going to do today by this Bill is to really supersede the raison d’etre of this second Sholapur case. What is being done under this Bill? There is clause 2A in respect of article 31, and it goes directly against the judgment and attempts to nullify this judgment of the Supreme Court:

“Where a law does not provide for the transfer of the ownership or right to possession of any property to the State, it shall not be deemed to provide for the compulsory acquisition or requisitioning of property by the State, notwithstanding that it deprives any person of his property.”
[Shri N. C. Chatterjee]

Therefore, there is no question of compensation there. We are today going to legislate that even if a man is substantially deprived of his property, there shall be no question of compensation unless and until there is technical acquisition or technical requisition. I submit with great respect that it is not a proper thing to do. It is really whittling down the fundamental rights. It sanctions a certain kind of contrivance or abuse of power which this Parliament should be loath to sanction.

The Statement of Objects and Reasons starts by using a language which I am sorry to say is not respectful to the Supreme Court. In introducing a constitutional amendment, there is, in the Statement of Objects and Reasons, a reflection on the judgment of the Supreme Court. The first sentence of paragraph 2 is this:

"Recent decisions of the Supreme Court have given a very wide meaning to clauses (1) and (2) of article 31." The next sentence reads:

"Despite the difference in the wording of the two clauses, they are regarded as dealing with the same subject."

Sir, I ought to tell you that there was a difference of opinion on this point. Mr. Justice S. R. Das said that these two clauses should be read adjunctively but Justice Mahajan while delivering the judgment took a contrary view. Chief Justice Pannajali Sastri agreed with Justice Mahajan, Justice Bose agreed with Justice Mahajan and Justice Ghulam Husain also agreed with Justice Mahajan. In every case when this point was discussed there were 8 or 9 Judges of the Supreme Court who have taken the same view and they have taken the view that the two clauses should be read together, and should be read together so as to cover cases of substantial deprivation which must mean some kind of acquisition or expropriation similar to that and then compensation must be paid. Justice Mahajan has said:

"Article 31 is a self-contained provision delimiting the field of eminent domain and Art. 31(1) and (2) deal with the same topic of compulsory acquisition of property. The words "acquisition" and "taking possession" used in Art. 31(2) have the same meaning as the word "deprivation" in Art. 31(1)."

Now, what is the good of discussing whether Justice Das—anything coming from Justice Das is entitled to the highest respect—is correct or the other Judges are correct? They have taken the unanimous view including Justice Das that this is an ultra vires piece of legislation in spite of the difference of opinion on the technical question of interpretation of the two clauses of Article 31. Now, let me read to you Justice Das's judgment: Justice Das is saying:

"It is impossible to uphold this law (Sholapur Ordinance) as an instance of the exercise of the State's police power as an emergency measure. It has far overstepped the limits of police power and is, in substance, nothing short of expropriation by way of the exercise of the power of eminent domain and as the law has not provided for any compensation it must be held to offend the provisions of Art. 31(2)."

Therefore, all the Judges of the Supreme Court have unanimously held that this Ordinance did overstep the legitimate ambit of State regulation and State control.

There is another sentence in this statement of objects and reasons which is based on a complete misunderstanding of the Supreme Court's judgments. It says:

"Even where it is caused by a purely regulatory provision of law and it is not accompanied by an acquisition or taking possession of that or any other property right by the State, the law, in order to
be valid according to these decisions, has to provide for compensation under clause (2) of the article."

It is not so. On the other hand the Supreme Court has decided just the contrary. Somebody has misread the judgments or misunderstood them and has misled our Prime Minister. As a matter of fact, I had the privilege to address a very big conference of lawyers in South India.

An Hon. Member: Lawyers?

Shri N. C. Chatterjee: One of my friends is saying "lawyers" as if they are untouchables. There are lawyers who yield to none in the passionate desire for achieving the Welfare State.

An Hon. Member: There are Communist lawyers also.

Shri N. C. Chatterjee: There are lawyers who believe in the directive principles embodied in the Constitution. There were many lawyers like that in that conference which was very well attended. There the ex-Chief Justice of India Shri Patanjali Sastri presided and delivered an address. There he said: "We had never said anything like this. We never said that any curtailment of the right of property would bring in the applicability of article 31 and would demand compulsory obligation of compensation". I am just reading, Sir, with your permission only one passage from his speech which he delivered there. He said...

The Minister in the Ministry of Law (Shri Pataskar): You will find it on page 25 of the A.I.R. volume.

Shri Jawaharlal Nehru: On page 25.

Shri N. C. Chatterjee: The Prime Minister is up-to-date. He reads the All India Reporter. Only he is 4 pages behind; it is on page 29. On this page, ex-Chief Justice of India is saying:

"It is not correct to say that the cases referred to (in the statement of objects and reasons under the Prime Minister's signature) decided that the deprivation of property referred to in clause 1 is to be construed as including 'any' curtailment of a right to property. In fact, they (Supreme Court) decided the country, and recognizing that the operation of regulatory and prohibitory laws should not entail inability to pay compensation, left reasonable scope for the exercise of such regulatory powers by the State. This could be seen from the following extracts:"

Then the ex-Chief Justice of India quoted one portion of his own judgment and that is this:

"The expression 'shall be taken possession of or acquired' in clause (2) implies such an appropriation of the properties or abridgement of the incidents of its ownership as would amount to a deprivation of the owner. 'Any other interference with enjoyment of private property short of such appropriation or abridgement would not be compensable under Article 31(2)'.

Therefore his lordship is saying: "On the other hand I said just the contrary". Now, I am reading to you a judgment of Mr. Justice Bose who expresses himself very clearly. Justice Bose said in the second Sholapur Case:

"If there is substantial deprivation, then only clause (2) is, in my judgment, attracted. By substantial deprivation, I mean the sort of deprivation that substantially robs a man of those attributes of enjoyment which normally accompany rights to, or an interest in, property. The form is unessential. It is the substance that we must seek."

Therefore, Sir, with great respect I am pointing out that this statement of Objects and Reasons is wrong. It is a complete misunderstanding of this judgment to say that the Supreme Court had stated that any curtailment of right to property would be struck down as ultra vires or repugnant to the Constitution unless and until compen-
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sation is paid. On the other hand, anybody who has read Subodh Gopal Bose’s case will realise that the Supreme Court reversed the orders of the Calcutta High Court and upheld the West Bengal Act. In the West Bengal Act, you know, Sir, that there was a very serious curtailment of right to property. In Bengal when there was a revenue sale, the purchaser could annul certain under-tenures in an estate and that power was taken away. Subodh Gopal Bose who purchased valuable property at an auction sale, claimed that this was illegal and the Calcutta High Court upheld it. The Supreme Court reversed that decision and said: “No, it is purely regulatory”. Chief Justice Sastri has said:

“As a matter of fact, Subodh Gopal’s case itself involved a curtailment of property right, namely, the right to annul certain under-tenures in an estate, and nevertheless the legislation which extinguished that right without providing for compensation was upheld as valid, that is to say, the case was regarded as falling within the legitimate exercise of the State’s regulatory power.”

Then he says that these judgments indicate the scope of regulatory and prohibitory powers which the State can exercise without having to pay compensation.

I think, Sir, there has been some misunderstanding and because of that misunderstanding the Prime Minister was hustled into this kind of legislation, at least in the drastic form in which it is being brought out now.

The first thing that this Parliament should consider is: “Would you amend the Constitution in such a way as to make payment of compensation for compulsory deprivation of private property by the State discretionary?” That is the first question. The second question is, would you make that compensation completely non-justiciable? I submit with great respect that this Parliament will stultify itself if it says, we are going to be a socialistic State and therefore we should adopt this course. Look at these directive principles, these directive principles ought to be respected.

But what is the directive principle? Article 39 says:

“The State shall, in particular, direct its policy towards securing—

“(a) that the citizens, men and women equally, have the right to an adequate means of livelihood;”

No quarrel with that.

“(b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good:”

Accepted: nobody quarrels with that either.

“(c) that the operation of the economic system does not result, in the concentration of wealth and means of production to the common detriment:”

No objection to that. Look at article 38 which refers to justice. You are taking away the common citizen’s, the poor man’s hut, hamlet, arable and property. (Laughter) Don’t laugh. That would be the consequence. For heaven’s sake, apply your mind to it. I would request you, I would beseech you; that would be the practical consequence. In article 38 you have said:

“The State shall strive to promote the welfare of the people by securing and protecting as effectively as it may a social order in which justice, social economic and political, shall inform all the institutions of the national life.”

Is this justice to take away a man’s property or submerge his land and make it absolutely useless for him and say, I won’t pay you compensation? Is this justice?

I come from West Bengal. I yield to none in my passionate desire for the rehabilitation of millions of displaced persons who have come. You
know about 40 lakhs of people have come. Even 20 lakhs are not properly rehabilitated. Over and above that, you know that the tempo of exodus of refugees from East Bengal has increased, even according to Government, to 300 per cent. The truncated State of West Bengal is practically going down and, and is being submerged. It has not got the resources; it cannot stand the strain. It has not been able to rehabilitate the poor men who have come. How will they tackle this problem. We are anxious that rehabilitation should be done. But, look at this section. What is the law you are passing? You are giving powers to the Bengal Legislature to pass a law to take land and the owner cannot claim any right to compensation. You are not giving the power to this sovereign omnipotent Parliament. You are not assuming power to yourself. You are repealing article 13. The Prime Minister was completely wrong; he was not able to answer Shri V. G. Deshpande's point. Article 13 is the article which guarantees the provisions in the fundamental rights chapter. Article 13 says that the State shall not enact any law to take away or abridge any of these rights and if it does, the legislation shall be void and illegal pro tanto. Immediately we say, article 13 is put out of operation in the case of acquisition of any property, acquisition of any land or any immovable property for the purpose of rehabilitation of refugees. What will happen? You cannot invoke fundamental rights at all. Are you going to sanction this kind of thing. Supposing in the district which I have the privilege to represent here, Hooghly, you want to settle 40,000 or 50,000 people from Barisal or Noakhali and rehabilitate them in that district, will you take Birla's house or Dalmia's factory or Lothian jute mills or the mill or factories of English companies? You will take possibly 500 square miles or 200 square miles, certain villages, which will be poor people's land, which will cover poor men's properties, are you going to give power to the West Bengal legislature, to the West Bengal Government to enact a law not to pay any compensation or pay any compensation it likes? Are you not simply making over this power to the tender mercies of an executive which we know is not always efficient, and is often corrupt? After all, what is the good of the Prime Minister standing up here and saying, I have no intention of expropriating property, I have no intention of denying the people compensation? What is the good of the Prime Minister saying this on the floor of the House? How will the people enforce it?

You are putting out of operation article 14. I was one of the counsel privileged to argue some of these cases. In some cases, the right under article 14 is taken away. That equality is gone.

Shri Gidwani (Thana): May I ask one question of the hon. Member?

Mr. Deputy-Speaker: He has no time to answer.

Shri Gidwani: The squatters have occupied certain lands in Calcutta. Do they belong to rich people or poor people?

Shri N. C. Chatterjee: If the law had been that there shall be no compensation to people who have property worth Rs. 5 lakhs or 10 lakhs, I would consider it. That would be worthy of consideration. Are you going to give this ad hoc power to the State legislatures in the name of slum clearance or rehabilitation of refugees, to take vacant land, to take any waste land, or to take any immovable property without payment of any compensation? Are you going to allow this complete mummification of this right, the complete abrogation of the fundamental rights as to property?

I think what our Supreme Court has done is really to follow the judgment of Justice Holmes, one of the greatest Judges that America has produced. Mr. Seervai, a distinguished Bombay Advocate and an eminent constitutional lawyer, pointed out that the Supreme Court has done nothing except to follow the judg-
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ment of Chief Justice Holmes. He said that it is really a question of magnitude. If it assumes a serious magnitude it means deprivation or substantial taking away of a man's property. In that case, it is a question of the power of eminent domain. In no civilised country which calls itself democratic is there, such a law. Australia has not got a law like this, Canada has not got a law like this. The U.S.A. Constitution allows taking of private property on payment of just Compensation. Wherever there is a written Constitution, you get this guarantee. If the State must have the final voice, and if the State, by virtue of this sovereign power of eminent domain wants to take property, it can certainly do so but it shall have to pay compensation. If you do not pay, you are robbing his property. This is not fair. Really under these high-sounding expressions of rehabilitation of refugees or regularising squatters colonies or creation of welfare State you should not give this ad hoc power to all the State legislatures throughout India to appropriate property without any compensation and simply leave poor people to the tender mercies of the executive Government, who may work havoc with it. Under this Bill you close all access to the Courts. You do not allow a person to go to the High Court and get a writ under article 226 or to the Supreme Court and get a writ or order under article 32. That will work great hardship.

Shri H. N. Mukerjee (Calcutta—North-East): I welcome the motion made by the Prime Minister in so far as it indicates the urgency of drastic alterations in our Constitution. I do not hold the idea that the Constitution is an absolutely sacrosanct document. I treat it with great respect. But, I do not take the attitude of my hon. friend Shri N. C. Chatterjee who said that it has become a practice of the legislature periodically and frequently to temper with the Constitution. I say on the contrary that there are certain basic alterations which are necessary in the Constitution. But, unfortunately, these alterations have not yet been incorporated. In so far as the present Bill shows that the Government, at any rate is taking a serious view of the lacunae in the Constitution, I am prepared to welcome this measure.

I wish also to say with all due respect that as far as our Constitution is concerned, its founding fathers are discovered; so many of them in this House, and I wish to say, again with due respect that we are not particularly impressed. I wish also to state that our Constitution was hammered out after the transfer of power which happened in circumstances which were rather sordid if we wish to recall them, and I wish to recall here today that that transfer of power was accompanied by the partition of our country, by torture of our people on a scale which we wish to forget; and all that happened because we did not achieve our freedom in the way in which freedom is and ought to be achieved. We did it by means of a compromise and that lent to the Constitution a certain character which requires to be transformed. That is why I say with all due respect that here is a Constitution which we have got to change, but I say “respect” over and over again because, in spite of everything—those who sat here or in the other place to promulgate our Constitution—they could not entirely steer clear of the pressure of popular forces, and that is why we have got the Preamble to our Constitution. That is why we have got the Directive Principles of State Policy, and that is why today even the Prime Minister has to say that there is a contradiction in our Constitution between the Directive Principles of State Policy and the Chapter on Fundamental Rights.

I was listening to Mr. Chatterjee, and he told us that the Supreme Court has elucidated the scope and purpose of fundamental rights and that Parliament should not controvert that. I have very great respect for the Supreme Court. There have been
occasions in the past when we have referred to judgments of the Supreme Court which have championed the rights of the citizen. I do not wish to reflect upon the Supreme Court, but I thought that Mr. Chatterjee knew a great deal about American judgments, and I am sure he knows a great deal about the opinions of Mr. Justice Holmes whom he has quoted towards the end of his speech—and Mr. Holmes laid down as a very definite proposition that, after all, it is for the legislature, it is for the representatives of the people, badly or well chosen, to decide what should be the Constitution. It is not for the judiciary to encroach on the province which is fundamentally the legislature's. That is a point of view which has been made very clear by Mr. Justice Holmes, and I think that if Mr. Chatterjee tries to make a study of the basic formulations of Mr. Justice Holmes and not merely something which he said in passing in connection with a particular judgment, he will agree with me that if Justice Holmes was here, he would say that if the necessities of the Indian situation require it, it is certainly for the representatives of the people, badly or well chosen, to promulgate what should be the organic law of the country and in spite of the lump-in-the-throat appeal which he made towards the end which sounding so very sympathetic regarding the distressing condition of the common man—for that I am very grateful to him, he has supplied some kind of weapon to my armoury; I am very grateful to him for that—but in spite of that I would tell him that legal logomachy is no substitute for statesmanship, not even for enlightened commonsense.

When I was listening to Mr. Chatterjee, I thought the voice was the voice of Jacob but the hands were the hands of Esau. He was trying to represent the last-ditch fight of big money which has never yet in history abdicated without a struggle to maintain its rights. We have to remember even in England which is our ex-

emplar, all the gains of so-called democracy had to be fought for tooth and nail. A grim struggle had to be carried on. Even, for the sake of the right that the States should be responsible for the elementary education of its citizens, in England they had to fight for sixty years. The owners of the instruments of production are compelled only by pressure to give way at certain points; even, on occasion, at critical points. These people, the owners of the instruments of production, surrender the outworks, but they do not yield the central citadel. They are not going to yield the central citadel till the pressure of the people is so formidable that they cannot get away with their gains. That is the position which I wish Mr. Chatterjee remembers.

I would like to say in regard to what the Prime Minister has told us that I am very much keen that the Joint Committee goes into the matter much more seriously than is usually done, and I suggest that articles 14, 19 and 31 are all considered in their fundamental aspects, so that when it comes back to us in this House, we shall be in a position really and truly to formulate in concrete, applicable terms, the concept of property rights.

Now, the essence of the motion made by the Prime Minister is that the concept of property rights requires to be reconsidered. We have been told—I do not know if that is a fact, but a newspaper, the Hindustan Times, tells us that the Congress Parliamentary Party has circulated a hand-out to its members where it is suggested that the amendment is really not an amendment of substance of the concept of property rights as guaranteed in the Constitution, but that it is only an amendment of form. It may be so and it may not be so, but I want to have an assurance from Government that we are not going to have this kind of frivolity. If we are going to amend the Constitution, let us do it properly. Let us face the problems squarely. Otherwise, let us hold hands with Mr. Chatterjee.
After all, he has a very plausible proposition, there is no doubt about it. So, I suggest that we should go into a very serious examination of the concept of property as it is incorporated in articles 14, 19 and 31.

And when I say that this thing is very important, I do not speak as a dogmatist. I know that in season and out of season we are attacked as people who are wedded to a dogma, who do not know a thing about creative politics and so on and so forth. We are somewhat tired and sometimes a little amused at the proliferations of the Prime Minister on this very interesting topic, but I say that we are not dogmatists at all. What we want, of course, is very clear. We want to clear away historic rubbish and then construct the structure of socialism. That is what we want to do. If we discover something to be rubbish, we say so and we try to take concrete steps for concretely applicable instances; and if you want me to give you a Latin tag of a legal character, I would say salus populi suprema lex. That is also our doctrine. The happiness of our people, that is the supreme law, and it is from that criterion that we take up our stand.

Mr. Deputy-Speaker: What the hon. Member wants has not yet gone to the Supreme Court. Otherwise, there will be a different interpretation.

Shri H. N. Mukerjee: We are not for simple expropriation without ado, and I want to make it very clear that in every case we do not stand for expropriation straightaway. And I wish also to make it very clear that that is not what Marxism has said. I would recall to you the Communist Manifesto where it is said that the expropriators are expropriated, there is also a sentence which is significant. It is that the knell of capitalist private property sounds. It is not the knell of private property. On the contrary, as a result of the negation of the negation, if you are interested—you, six personally are interested in the philosophical aspects of things—as a result of the negation of negation, as Marxism puts it, private property is restored to private hands. It is capitalist private property that is attacked, and this is a matter which has sanction in our own traditions. I am afraid your propinquity has given me a Sanskrit infection and I try from time to time to discover some kind of warrant for my heresies in our Sanskrit literature. And as I tried to think what I could say, those words of the Upanishads came to my mind: इस्ता वास्तववत्त सर्व "All this belongs to the Isas, all this property belongs to the people". I need not quote what some French philosopher said about property being theft, but I know that big money is usually tainted money and for this I also find one warrant, one justification in the Maha Bharata in the Santi Parva. There it is said:

"Big money cannot be made, unless you tear the hearts of others, unless you commit evil deeds, unless you kill people like fishermen catching their prey". That is big money.

Mr. Deputy-Speaker: That is what a poor man says.

Shri H. N. Mukerjee: It is against big money that our crusade has to start. And it is this big money about which Marx has said that if money comes with a congenital blood-stain on its cheek, capital when it comes drips from every pore with blood and dirt. It is because of this, and it is only because of this, that it is necessary to check the depradations of big money. It is only because of this that we have to control what Shakespeare called the common whore of mankind, this gold, this yellow base metal which makes good evil, which makes foul fair. This money has to be controlled, and that is the criterion which we have got to adopt.

Our Constitution certainly makes it very clear that since the incentive of
capitalist economy which is preserved by bourgeois State law is egoistic inspiration for individual enrichment by exploitation, this has got to be checked, and that is the basic aspect of the matter. We find that unable to resolve the contradiction between the developing productive forces and capitalist productive relations, capitalism seeks to suppress democracy, it tries somehow to maintain its power, or it comes to be replaced by socialism. Now, socialism does not drop like a ripe plum into our mouths. Victory does not come of itself; it has to be dragged by the hand. But harried by contradictions, capitalist interests, the big money interests, look hopefully towards panaceas like Ramrajya and the “socialistic pattern of society” Ramrajya according to its definition included princes as well as paupers, while the people, I hope, want the extinction of pauperism. And in the “socialistic pattern of society” there must be some wonderful nectarine element which enabled the Federation of the Chambers of Commerce and Industry in this country to swallow it whole, to tell the Prime Minister, “we are enthusiastically in favour of the socialistic pattern of society”. But if you read the records of their meetings in Delhi the other day, the day after they met and told the Prime Minister that they were all with him and shook him by the hand, the day after that they passed a resolution unanimously demanding that this constitutional amendment should be overthrown. They reminded me of mice playing when the cat was away, and perhaps in this case the cat was a very benevolent cat which might even be belled without discomfort by the mice concerned. That being so, I have my misgivings, I have my very serious doubts about what exactly this Government is trying to do.

I have heard Shri N. C. Chatterjee, and I remember what somebody once said on behalf of the possessing classes, “yes, we shall do anything for the poor man, we shall do anything but get og his back”. They are going to do all sorts of things for the poor man, but they would not get off the back of the poor man. We know already opposition to this amendment has come to be organised; and particularly from the point of view of the electricity industry, objections have been raised, and we can understand what is what in that instance. I find also that in the case of our taking over the Imperial Bank, articles have begun to appear in commercial journals in which it is suggested that the basis of compensation to be paid to the poor shareholders, who I am told are all widows and trustees—I do not quite know, I am not acquainted with the crowd of shareholders in the Imperial Bank of India, but I have read in a very serious journal that mainly widows and holders of trusts (for children I expect) are shareholders of the Imperial Bank, and they have started this hullabaloo—should be such that compensation must be given to them in as ample and as comprehensive a measure as possible. This is why we have to be careful, and we have to formulate this resolution very carefully. And that is why I wish Government to remember,—and I wish the Select Committee also to do something in this regard—that there are different categories of property, which have to be treated differently. It is important that now that we are going deeply into this matter, we categorise property differently, and we let our people know what exactly is our treatment going to be regarding particular categories of property. For example, this amendment does not touch the rights and privileges and dignities of the former princes, which are guaranteed by the Constitution in articles 291, 362 and 363. Now, therefore, if our objective of this social legislation is to prevent the concentration of wealth and property in the hands of the princes, then surely this is not going very far. Then again there are the merger agreements, and all those agreements suggest that hardly anything is being done as far as this aspect of the matter is concerned. Then again, there are some categories of property which can be taken over without compensation. And today when we have got.
[Shri H. N. Mukerjee]

an opportunity in the Joint Committee,
and in this House over again, we
should go into this position more
carefully. There are some categories
of property which can be and ought
to be taken over without compensa-
tion. For example, there are these
enormous structures of British capital
in this country; there are the
plantations, there are the big indus-
tries, and there are these coal mines,
which have made such profits—so
many times figures have been offered
in this House, and sometimes the
Finance Minister tries to explain away
those figures, but he is not here now;
in any case, I am not going into the
details of those figures—so there are
certain interests which can be
expropriated without our obligation
moral, ethical, political or otherwise,
to give any compensation for that
purpose. Then, we have to be very
careful as to how we are going to
take over other properties for public
purposes. The public purpose must be
very definite, and then due compensa-
tion must be given. In those cases,
due compensation must be given.
Small owners particularly have got
to be assisted, and there I am entirely
at one with Shri N. C. Chatterjee. I
know of so many cases, and I have
got here a whole sheaf of cases in the
24 Parganas, where in the name of
assisting the cause of refugee rehabi-
lation, what happens is that
Government tries to pursue the old
imperialistic line of divide-and-rule.
The refugees might be inflammable
political material. They come from
East Bengal which produced a large
number of political extremists, and in
this country again, they might
create a golmal. So the very
wise policy is to set the refugee
against the local inhabitant, and in
the name of refugee rehabilitation
to requisition properties of the local
people, sometimes very poor people,
people who have not got the means to
go to the Supreme Court where Shri
N. C. Chatterjee shines so brilliantly.
They cannot go there, they do not
know anything about injunctions,
writes of certiorari and so on and so
forth, and so many other contrivances
They just have not got the means, and
they just do not know a thing about
it. So, what happens is that these
cases go almost by default. Now in
these cases we must try to do some-
thing more definite.

I shall tell you also about certain
of our projects like the DVC or the
Mayurakshi project in West Bengal.
The result was, many people were
expropriated so to speak, and they
were not given sufficient compensation.
Sometimes on account of local officials'
predilections against particular
individuals, requisitioning is made.
So, I want something very definite to
be done as far as this is concerned.
And that is why the Select Committee
has got to sit down to do its job with
very great earnestness, and that is
why I say we must categorise property.
We must try to say, these are items of
property which we are prepared to
take over without compensation, these
are categories of property for which
we are certainly prepared to pay due
compensation. In regard to small
owners, and small holders, we must
have certain specific safeguards, so
that the kind of injustice to which
Shri N. C. Chatterjee and I are
giving witness is not permitted to be
practised.

I would now refer to the question of
justiciability—I am nearly concluding.
On this matter regarding justiciability.
I have said before that I have respect
for the Supreme Court. I am not
like the men who joined Watt
Tyler in the Peasants' Revolt in Eng-
land in the 13th or 14th century and
said: 'Let us go and kill all the law-
yers' Shakespeare puts that in Watt
Tyler's own mouth. I also happen-
ed at one time to have been called
to the English Bar in far away times.
I do not say: 'Let us go and kill all the law-
yers'. But, Shri, there is some-
thing about the law which we have
got to consider—I am happy my hon.
friend, the Minister of Law, is here.
This question about the equality of
everybody before the law, is so much bunkum, this is so much hoodwink-
ing and deception of the people. We
are all free to dine at the Ritz and own in a Rolls Royce! With wonderful impartiality the law forbids rich and poor alike to steal bread or to sleep under bridges! We know this kind of thing and then we know the people who are our Judges. I have nothing but respect for them, but we know the successful lawyer, the class from which in the Anglo-Saxon dispensation—which we hug to our hearts—the members of the judiciary are generally recruited, spends his life in ministering to the dominating class of society. Naturally, he comes, as a general rule, to share the outlook of that dominating class. His intellectual influence—Shri N. C. Chatterjee is my witness—the intellectual influence of the lawyer is applied in the interests of the dominating class of society. (Interruptions). The law, therefore, today, in our context is one of the last ramparts of reaction, and something has got to be done about it. I am not questioning the goodwill of any lawyer, let alone Shri N. C. Chatterjee, whom I have known for many years and for whom I have great respect. I do not say a word about him. I do not question the goodwill either of lawyers or of the legal system, but so large a part of the law is rooted in precedent that it is natural for the lawyer’s mind to imagine that continuity with the past, rather than departure from it, is the alpha and omega of human wisdom. That is the lawyer’s view of things…

Pandit Thakur Das Bhargava (Gurgaon): This Bill does not deal with lawyers.

Shri H. N. Mukerjee: This is a wonderful thing, this solemn principle of justiciability, but this is so much abracadabra as far as the interests of the common man are concerned.

Mr. Deputy-Speaker: Are not junior lawyers friends of the poor?

Shri H. N. Mukerjee: I am sorry, I feel like parrying that thrust (Interruptions).

I have almost concluded, but I wish to say that I remember vividly what the Prime Minister said two years ago here when the Kashmir issue was being discussed. Something was done in Kashmir—rightly or wrongly, I do not quite know. They acquired land without compensation, and in connection with this the Prime Minister said—I remember it distinctly—I like that. If I had my way, I would have done it in this country. I had also in my humble way suggested to him: ‘You seem to be the Lord of creation as far as this House is concerned’—I did not have the gumption to use this kind of language, but this was my point—‘You are the Lord of creation as far as this House is concerned. If you think that in Kashmir, lands can be taken over without paying compensation, why, in the name of the devil, can’t you take over lands here without compensation?’ There was no answer. I would say this not only in regard to land, but in regard to those industrial interests, which, I am happy, Shri N. C. Chatterjee, also wants, to be expropriated. I would say that in regard to that, the law is of no help. In the United States, there are anti-trust laws. Shri Asoka Mehta is a specialist in the study of this kind of thing; he will tell you much more about it; I do not know a fraction of what he knows, about the whole system of anti-trust laws. But in spite of that, these cartels and monopoly interests dominate the economic life of that country. Are we going to have that kind of thing? Let us beware in time before it is too late, and that is why I say it is very necessary that we make up our minds about it.

Now, I shall finish, but before that I shall only say one thing of a personal nature. A few months ago the Prime Minister relented and permitted me to have a passport to go to the Soviet Union for a short visit. Like every other visitor, I went to the Kremlin and I saw a huge bell which I was told, was the largest in the world; but it was a bell that had cracked, a bell which had never tolled. As I saw this bell, the largest bell in the world, a bell which had never tolled, I tell you—this is God’s truth—I felt at once that all over the world and specially in my country, in spite of the wonderful
Civilisation which we have inherited, deprivation is the portion of the people. All over the world, for millions of men and women, the bell of happiness has never tolled. We want that bell of happiness to toll for the people of every country including our own, because we are born here, because we are part of the life of this country, we are part of the dust of this country, and when we die, we shall mix with the dust and the elements of this country. We want our country to grow, we want our people to be happy. But is our Government serious about bringing happiness to our people? I do not expect the moon, I do not want wonders to be achieved here now, straightway, by a magic, miracle. I do not believe in mantrams like the "socialistic pattern of society" being dinned into the ears of my friend, Shri Tulsidas, and others like him. I do not expect Government to bring in the millennium. I want that this Government tries to the best of its powers—its powers may be limited—to achieve happiness for our people. If that happiness can be achieved, in that task everybody can collaborate. But it is because we have our doubts, it is because we have our serious suspicions—for which I have been berated by many hon. Members like Pandit Thakur Das Bhargava—it is because we have our suspicions that we say this Government is not doing what it ought to do for the happiness of our people. But if it is serious about its objectives, if it is serious about the Directive Principles of State Policy let it come forward, let it examine the entire theory and structure of property relationships as embodied in the Constitution and then let the Select Committee report back to us in a document which. I take it, shall be a memorable thing in the history of this Parliament.

Shri Asoka Mehta (Bhandara): I welcome the Bill for the amendment of the Constitution that has been moved by the Prime Minister. While I welcome it, I must make it clear that I am not satisfied with it. The amendment does not go far enough.

This particular article has been discussed in this House on more than one occasion. If I am not wrong, this is the third time that this House has been called upon to consider this article. Why is it that we have to consider this article over and over again? In my opinion, it is because the approach has been wrong. We have not looked at the problem in the way in which it needed to be looked. I am afraid, in the amendment that is being suggested by the Prime Minister, we have not overcome the inadequacy of the approach in the past. The Prime Minister has spoken on this article not once, not twice, but I believe four or five times so far and I have tried to go through the various speeches that he has made on the subject. I find, over and over again, he has maintained that equity in relation to an individual has to be subordinated to equity in its relation to the community. He has further argued that the Directive Principles of State Policy represent a dynamic move towards a certain objective, the fundamental rights representing static standstill. I do not accept that. I do not think that the fundamental rights represent anything static. The fundamental rights, to my mind, are the substance, the core, of all that we desire the State to achieve. After all, the fullness of all that we promise to our countrymen, the richness that is to come to them, of which they are to be heirs, is ultimately represented by the fundamental rights. But the question is, what do we mean by fundamental rights? I have here a book by a distinguished professor of law, Emeritus, Professor of Columbia University, Robert L. Hale, who has discussed this question in Freedom through Law. He has argued that we must realise that fundamental rights are to enhance and enlarge the liberties of the people, but the liberties of the people are not fully realised because of economic inequalities. Economic inequalities have a three-fold aspect. They affect the freedom of men as producers, freedom of men as consumers and freedom of
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educational opportunities. If these inequalities are to be corrected all these questions arise. If the fundamental rights which are the liberties of the people, the basic liberties of the people to realise happiness, to realise the fulness and richness of life, to achieve equality, if all these fundamental rights are to be fulfilled, we must see that there must be no political coercion, there must not also be economic coercion of any kind. And, it is for that reason that this distinguished Professor says:

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"Economic inequalities, then—inequalities in freedom as producer and as consumer—are embodied in unequal legal rights. In assigning and enforcing legal rights to the fruits of transactions, the law is doing more than protect the winnings in the game of production and exchange. It is dealing unequal hands to the players. Further State intervention to alter the distribution of rights and liberties, to the advantage of those whose liberty is not restricted as a result, in part, of state action cannot be properly described as 'statism' in any obnoxious sense."

Therefore, the question we have to ask is, do we want to enlarge the liberties of the people, do we want an egalitarian and libertarian society to be created in our country. If we want to create such a society, then obviously, we must realise that we must not think in terms of rights of persons. Person is merely a juridical expression. But, we must think of the liberties of citizens, which deals with individuals, men and women of our country, and we must decide that we prefer to enlarge the liberties of the people, the liberties as producers, the liberties as consumers and their liberties for obtaining educational opportunities, that we want to enlarge the ambit of equality in our country and for that purpose we shall have to decide to curtail property rights. This property right in the sense in which it has been interpreted by the Supreme Court is considered a fundamental right. Do we concede that, do we accept that property right is a fundamental right upon which no encroachment whatsoever can take place? Is property to be conceived as a homogeneous entity or are we going to distinguish one kind of property from another? In the Czechoslovakian Constitution personal property, meaning thereby the house a man lives in, the tools with which he works, the income he earns by the sweat of his brow, by his personal labour, all this is considered to be personal property and cannot be encroached upon. Of course, the question can be asked whether any guarantee given by a Communist State is worth the paper on which it is written; that is a different question. But, it is possible for us to guarantee personal property and it is not necessary for us to guarantee the much wider gamut of private property. And, if we are prepared to do so and if we are going to guarantee it, as the Prime Minister pointed out in a memorable way, then the "haves" will remain "haves" and the "have-nots" will remain "have-not", and the changes that we desire and cherish will never be brought about.

To this question, Justice Mahajan has given a reply:

"It seems to me that our Constitution, subject to certain exceptions, has guaranteed the fullest protection to private property."

We have considered this article over and over again and this House has always ended by amending to a certain, yet limited extent this protection to private property. What then is the use of the Prime Minister complaining as he did last time in 1951, that somehow we find that the magnificent Constitution that we have framed was later kidnapped and purloined by lawyers? In this amendment, we are once again repeating the conditions whereby our lawyer friends will once again be able to kidnap and purloin the magnificent Constitution that we are creating. We are here sitting as
architects of this Constitution. It is up to us to make the Constitution fool-proof against the lawyers as far as this aspect is concerned. The property of the people must be sacred and sacrosanct. The Supreme Court must be there to see that the Executive does not encroach upon the property of the people. But, what is property? Not big property or large-scale property, I am sure. Our eminent lawyer friends should be able to tell us how to safeguard the small property about which our friend Mr. Chatterjee is worried and our friend Mr. Mukerjee is worried. But, surely, I do not see any reason why any of us here should be interested in safeguarding the small property about which our friend Mr. Tulsidas and my friend Mr. Somani. Their properties need not be treated as sacrosanct. That distinction is not surely beyond the comprehension of our lawyer friends here. But, I find that the Prime Minister has over and over again tried to make that distinction and has failed.

Why have we to consider this amendment? It is because of certain judicial pronouncements. As far as the judicial pronouncements are concerned, I find that on two things there is complete agreement. As far as the Power of Eminent Domain is concerned, we are all agreed that it must be exercised under the authority of law and for a public purpose. On that there is no disagreement. The disagreement arises on whether the right of compensation is to be considered an ingredient of the Power of Eminent Domain. There, I find that while we are agreed and it is commonly accepted that the Power of Eminent Domain is dormant in the State and it remains dormant only. It remains dormant unless it is activated by the Legislature. But, the question is, while activating, is it necessary for the Legislature to think in terms of compensation? And, there, Justice Mahajan has stated:

"Public purpose is an essential ingredient in the very definition of the expression Eminent Domain, even though obligation to pay compensation is not a content of the definition, but has been added to it by judicial definition."

Compensation is not a content of the concept of Eminent Domain; it has been added by judicial definition; it is something which, surely, this House can take away. Not only that, he proceeds further and says:

"It is indeed like a shadow but yet it is distinct from it and flows from another source."

Is it not possible for us to remove the shadow which flows from another source from the substance with which we are dealing? I ask my friend Mr. Chatterjee: why all this anxiety to cling to the shadow in order to save the substance? We are not concerned with the shadow, we are concerned with the substance. My friend has pointed out to us that, after all, all the rights are not going. You can take away certain rights from the bundle of rights. But, that will not amount to acquisition. That is what the Supreme Court has said. It may be so. But, what do we find? Justice Das has said:

"If the rights taken away are such as would render the rights left illusory and practically valueless then there would be no question that in effect and substance the property has been taken away."

Where is this line to be drawn as far as big property is concerned? As far as small property is concerned, I think, the thing itself and the rights over the thing can be easily understood. But, as far as big property is concerned, where do we draw the line of demarcation or the dividing line between the thing and the rights over the thing. On this question, I find, our lawyer friends are not interested in enlightening us. They are interested in confusing us. I had hoped that an eminent lawyer like our friend Mr. Chatterjee would have enlightened us
on the subject because Justice Maha-
jan has said:

"Article 31 deals with the field
of Eminent Domain and the whole
boundary of the field is demarcat-
ed by the article."

Where is the boundary line to be
drawn, on what basis is the demarca-
tion line to be drawn? That is what
I expected my hon. friend Mr. Chat-
terjee and hon. Prime Minister, also
a lawyer—and he cannot run away
from that—to tell us. But they all
want to run away from this and they
all want to leave this to the Supreme
Court and then say that the lawyers
have kidnapped and purloined the mag-
nificent Constitution that we have
created. I feel that because they are
lawyers, they are in league with the
other lawyers outside and, perhaps,
they want to create the condition
whereby the lawyers can kidnap
and purloin the Constitution in future.
Let us analyse the amendments that
have been made. I am not against
the lawyers. I want the lawyers and
I want them to protect our liberties,
but the question is this: is it the
right of owning big properties or is it
the liberty which is to be protected?
As far as the amendment goes....

Mr. Deputy-Speaker: The lawyer
will equally well argue the poor man's
case, but the only thing is that you
have to pay him.

Shri Asoka Mehta: But the poor
man has no case of property to be
argued. What the amendment is try-
ing to do is to separate the powers of
eminent domain from the police power
of the State, the regulatory and other
powers. While that is being done
there is a certain saving clause; cer-
tain activities or legislations for social
welfare are sought to be excluded
from the purview of the courts. It is
a long list and I shall not repeat it
here. The amendment, however, falls
short of the social objectives we have
in view. While I was reading some
books on the subject, I found that the
primary forces that bring about con-
stitutional amendments are said to be
two. They are influenced by the eco-
nomic concepts in a particular society
and they are also determined by the
need to adjust conflicting interests
and opinions. We are today so fortu-
nately placed in this House that the
overwhelming majority of the Mem-
bers are of one mind, and outside the
House also there is an overwhelming
majority of the people who are of one
mind. In Andhra, the people voted
for the Congress Party who stand for
socialism; the people voted for the
Communist Party who also stand for
socialism; they voted for the P.S.P.
who also stand for socialism. Except-
ning for my friends of the Jan Sangh.
I think everybody stands for soci-
alism but they may not be clear as to
what kind of socialism or which partic-
ular pattern they prefer, but there
seems to be a remarkable unity in the
country that we want socialism and
want a Constitution whereby our so-
cialistic objectives can be realised.
This amendment does not permit us,
as I will show, to bring about soci-
alism in the country.

On the last occasion when Panditji
was moving his amendment, he said:

"When I think of this article
31, the whole gamut of pictures
comes up before my mind, be-
cause the article deals with the
abolition of zamindari system and
land laws and agrarian reforms."

Why should the gamut of pictures
be confined to agrarian reforms? Why
should the gamut of pictures exclude
the taking over of the Sholapur Mills
or the clearing of slums which is con-
sidered to be a crime against the pub-
lic? Why is it that his focus was con-
trolled then and it is expanding now?
He is now able to see that slums con-
stitute a crime. When there is an oc-
casion that a textile mill may have to
be taken over for a temporary period
for purposes of administration, his
focus is enlarged. After some time it
may be that the Prime Minister may
consider that the Industries should be
taken over and then again the Consti-
tution has to be amended. Every time
the Constitution needs to be am-
ended. My friend Shri Muker-
jee referred to the cat be-
ing belled. If that expression is to be
accepted the hole must be big enough or rather no bigger than the cat. If the cat is big, the hole must grow bigger, but under no circumstances the hole may be out of harmony with the size of the cat. That I have not been able to understand. Here we have certain common objectives and it is not what your vision just now is, it is not what social legislation programme you want to put through now, that should shape amendments to the Constitution, but the needs of the objectives adopted by Parliament and endorsed by the people. I find that not only the Constitution is not being trimmed and tuned in terms of the socialistic objectives, but a retreat is being registered. Last time when the Prime Minister was speaking on the subject, he said that he would like the whole question of compensation to be made discretionary and not obligatory, the quantum of compensation being left entirely to the exclusive purview of the legislature. This time that is not what is being done. It is true that the quantum of compensation is left to be decided by the Legislature in the case of certain types of properties that are enumerated in the amending article 31A. It is assumed that some rights can be taken over by the Government without compensation being paid, but the fundamental fact remains that for requisitioning property, and the question of acquisition arises in the case of big properties, we shall have to pay compensation and the courts will have the last say in the matter.

Shri Pataskar: That is not the present position.

Shri Asoka Mehta: On the last occasion, the other Panditji, Pandit Pant, had gone further and said:

"I presume that if at any time this legislature chooses to nationalise industry and take control of it, whether it be all the industries or any particular class of it, such as the textile industry or the mines, it will be open to it to pass the law and frame principles for the purpose and those principles will be invulnerable in any court."

But those principles have proved to be vulnerable. Are we making this power invulnerable now? No, we are not making it invulnerable. If you want to take over the Sholapur Mills merely temporarily for a year or two, you can do, but if you want that the Sholapur Mills should be taken over and should not belong to Morarka, can you do it now?

Shri Pataskar: But for the interpretation of the Supreme Court, it would be possible, so far as taking over was concerned. In the opinion of Government, even the present provision was enough for the purpose.

Shri Asoka Mehta: I am concerned with the meaning of the amendment that has been tabled by the Prime Minister. Will it be possible tomorrow if the House decides that the textile industry in India should be nationalised and that we should pay only rehabilitation compensation to the owners of the industry? Will it be permitted or will it be pilfered and kidnapped by Shri Chatterjee and Shri Anthony into the Supreme Court? My contention is that the time has come when the Prime Minister must make up his mind whether he wants to run with the hare or hunt with the hound. In one breath you talk of socialistic objectives. I read the letter that the Prime Minister has written to the Presidents of the Provincial Congress Committees. It is an eloquent letter. It is a letter that stirs the blood of those who read it. I found in that letter the picture of the Prime Minister as he was in 1935 or 1936, but when I find the same person coming here to sponsor the amendment, we are not sure whether it will be possible for us to carry through our plan of social changes, social reconstruction, social rehabilitation and nationalisation by paying rehabilitation compensation to those people of the privileged class like Shri Tulsidas and Shri Somani. Have we the right to do it? We have no
such right. Therefore, my appeal to you is that we must not set up fences round the right of property. Justice Mahajan said that eminent domain is the power to take and the other is the condition for the exercise of that power. Let the legislature decide the condition of taking. Let us not permit the courts to interfere as far as the conditions of taking over the property are concerned. Let the court be the custodian of the liberty of the people. There is a basic distinction between the American approach and the Indian approach. The founding fathers of America who lived in the 18th century said that property right is an inherent, ineluctable and inescapable part of a man's right to liberty. It is this concept that has been eroded by the social movement whose main contention has been that property cannot be considered to be a dimension of the person's liberty. If we want an egalitarian society, we need to review fundamentally the Constitution and free it from its overtones of property rights. Professor Mukerjee referred to a famous quotation of Proudhon: "Property is theft". The great Frenchman was not referring to the property of small persons or the property of the worker or artisan about whom Shri Chatterjee was shedding tears. That is not based upon theft. The expression is used in a larger context.

Therefore, my appeal to you and my appeal to the Joint Committee and to the Prime Minister is: let us not be called upon to consider this amendment over and over again. Let this article not be linked up with the gamut of pictures that the Prime Minister sees before his mind's eye. Let this article ultimately be linked up with the social objective which our people have accepted. Let us not be called upon to amend this article from time to time and make ourselves ridiculous and undermine the prestige of the Supreme Court. I am most anxious that the prestige of the Supreme Court should not be undermined by repeatedly overruling the Supreme Court's decisions by amending the Constitution. That way we are not helping to create the right kind of traditions. But we shall be creating the right kind of traditions only when we have amended the Constitution in such a fashion that the Constitution becomes a fit instrument of the high and exalted social objectives that we have placed before ourselves.

Shri Pataskar: I will try not to deal with the emotional aspects or with the emotions that have been raised by the present Bill which has been brought forward only with a very substantial reason in order to secure for the citizen whatever rights—as Shri Asoka Mehta said—he should have, and the rights that ought to be there in the Parliament and the Government. Before I go to the constitutional aspect of this matter, let me refer to what Shri N. C. Chatterjee said about the Statement of Objects and Reasons, namely, "the recent decisions of the Supreme Court have given a very wide meaning to clauses (1) and (2) of article 31. Despite the difference in the wording of the two clauses, they are regarded as dealing with the same subject". As a matter of fact, I will try in my own way to convince the hon. Member opposite and say that this statement given in the Statement of Objects and Reasons is perfectly correct.

An Hon. Member: No, no.

Shri Pataskar: On a proper interpretation of article 31 (1) and (2), the Supreme Court could not have come to the conclusion which they have arrived at. It is true that, if as a matter of fact this interpretation was allowed to stand, many of the social problems which we want to solve will be incapable of being solved in the near future and hence the necessity of this amendment. As a matter of fact, broadly stated, for the purpose of interpreting article 31(1) and (2), they have relied and tried to draw inspiration from the decisions of some judges in the Australian court, or from the American court, but they have not cared to
find out the basis on which articles 31(1) and 31(2) here were passed by the Constitution-makers. I think if they had paid some attention to what happened in the Constituent Assembly, when article 31(1) and 31(2) which then formed part of article 24, were introduced, then probably all this mistake would not have arisen on their part. It has, therefore, become necessary now to bring forward this Bill.

My hon. friend, Shri Asoka Mehta, read out some passages from the judgment of Justice Mahajan. I can say very boldly that I have very well studied all of them. He quoted and said that the law of eminent domain, a very high-sounding word, which has been used, is very rarely understood in this country, because what is provided for in article 31(1) is not eminent domain but it is police power.

Shri N. C. Chatterjee: Will the hon. Minister say that article 31 is not concerned with eminent domain?

Shri Pataskar: I will just try to show him as to how our Constitution came to be passed. What is the difference between our Constitution and the American Constitution? What is meant by the law of eminent domain, and what is the basis of our Indian Constitution? It is no good trying to take some provisions from the Australian or American Constitution and then trying to interpret what has been laid down in our Constitution. In considering, therefore, the present Bill, some abstract or theoretical considerations borrowed from and based on similar provisions in the Constitutions of other countries will not be of much avail. Most of the civilised democratic countries have either a written Constitution or an unwritten Constitution. I am only talking of those countries where there is some sort of parliamentary democracy. The British Commonwealth has led to different constitutional developments in different parts of the units that go to form that Commonwealth. England itself has no written Constitution: it has an unwritten one; and one can say that more or less English democracy is a historical growth. At this stage, I would draw the attention of the hon. Members opposite to clause 29 of the Magna Carta because England has no written Constitution.

"No freeman shall be taken or imprisoned or be disseised of his freehold or liberties, or free customs, or be outlawed or exiled or any otherwise destroyed; nor will we not pass upon him but by lawful judgment of his peers, or by the law of the land".

That is the basis on which they started and out of which has grown the present unwritten Constitution of England. In article 31(1) also of our Constitution, we say that no man shall be deprived of his property except by law. It is almost the same thing.

The Constitution of the United States of America, another democratic country, is based on a written Constitution, more or less based on the principles which they borrowed from British precedents. As regards the Commonwealth countries other than England, Canada has a written Constitution. The next important country having a written Constitution is Australia. I am referring to these points because we must be in a position to grasp the fact that when the constitution-makers framed our Constitution they no doubt looked into what was provided in the different democratic countries and at the same time they have taken into account also the conditions and circumstances and purposes for which they had to provide certain measures in the Constitution. While construing the Constitution of our country, the framers have tried to take into account the different provisions in the written Constitutions of Australia, Canada or the United States; but it must be remembered that those Constitutions came into effect under different circumstances and are meant...
for people with diverse economic, social and political problems. Therefore, it is not a correct procedure to try to construe the Indian Constitution on the basis of the words and phrases which occur in those Constitutions. It is true that in a sense all these Constitutions have got some common conceptions which they have taken from the English precedents: but all the same, they were meant for being useful to different countries for the solution of their own different problems. Therefore, in the first place, the great mistake which I think they have committed is, they have tried to compare our Constitution with the Constitutions of other countries as if our Constitution has merely copied them. Our Constitution has come into existence as a result of the labours of the representatives of our people who formed the Constituent Assembly. Before the Constitution was actually framed, the Constituent Assembly passed an objectives resolution. It was proposed by Pandit Jawaharlal Nehru and was unanimously passed. In that resolution you will find that the objectives have been mentioned. While drafting our Constitution, we took into account the objectives resolution which we had passed and after that, we started to frame our Constitution on the basis of that resolution. I would like to draw the attention of the hon. Members particularly to clause 5 of that resolution:

"Where, shall be guaranteed and secured to all the people of India justice, social, economic and political."

Every provision made in the Constitution has, therefore, to be construed on the basis that we started framing the Constitution with this object in view—that we want to secure to the people of India justice—social, economic and political. I do not find in the judgments any reference even being made to any such thing. They are more or less obsessed with the idea of what has been laid down by some court in Australia or Canada. That is very unfortunate. I do not know how the mistake has occurred. Therefore, my submission is that if our Constitution is to be interpreted, whenever there is a question of interpretation, you must take into account what was the object with which we started framing the Constitution. Therefore, to interpret properly the different provisions of the Constitution, it is always necessary to keep in view this Resolution which I have already pointed out, particularly clause (5) thereof.

Then again, it is worth while to know the Preamble of our Constitution also. It gives us an inkling as to what we have decided to achieve by framing this Constitution. What is that we have started to do? You will find that in the Preamble. It says:

"We, the people of India, having solemnly resolved to constitute India into a sovereign Democratic Republic and to secure to all its citizens: Justice, Social, economic and political,......"

That must be the main objective from which everything that has been laid down must be subsequently interpreted. If at all you put an interpretation which conflicts with this ideal, then it cannot be a correct interpretation. It must always be remembered that one of the main objectives is to secure to all its citizens "Justice—social, economic and political" and "Equality of status and of opportunity", and to assure the dignity of the individual and the unity of the nation.

Then, there is another thing which must be taken into account for a proper interpretation of the Constitution. For a proper interpretation of the provisions of the Constitution, we must also take into consideration Part IV of the Constitution, that is, our Directive Principles. The most important provision in this connection is article 38 which lays down that the State shall strive to promote the welfare of the people by establishing social order in which justice, social, economic and political shall
inform all the institutions of the national life. Whatever is laid down in articles 19, 31 and similar provisions have to be interpreted in view of this policy of a welfare State. If you do not take any account of this thing and try to interpret the Constitution, the interpretation is bound to be incorrect and it will be found, as some Members have often felt, that the Constitution-makers have, probably, done something which does not and will not lead to the establishment of a socialistic State.

I now propose to examine the provisions with regard to the securing to all its citizens economic justice.

It is true that in our fundamental Rights we recognise in article 19(f) the right to acquire, hold and dispose of property. But that has been made subject to the restrictions contemplated in clause (5) of article 19. Clause (5) clearly lays down that the State can make any law imposing reasonable restrictions on the exercise of this right to acquire, hold and dispose of property. There is nothing like absolute right. Some of my friends on the other side have often felt that the Constitution has recognised property right in the absolute form. It is, no doubt true that the existence of private property is recognised in our Constitution, but subject to the condition of reasonable restrictions being imposed on this right in public interest. So, there is nothing like an absolute right to acquire, hold or dispose of property, as some people are under the wrong impression. This has been rightly provided for, because we want to secure economic justice to all citizens of our country and this objective cannot be achieved unless the right to property was qualified in the manner laid down in our Constitution.

Now, I will come to the point as to how to interpret article 31(1) and 31 (2) and what this connotes. There is a well-known classification of the State's sovereign power regarding property in constitutional law. These categories are: the power of taxation, the power which is known as that of eminent domain and the police power. These are the three classifications of power which you will find in all works on constitutional laws. As regards the power of taxation, there are provisions in the Constitution with which we need not deal for the purposes of the present Bill. The other powers are, what are elsewhere called the power of eminent domain and the police power.

Now, 'eminent domain' is the power of the sovereign to take property for public use without the owner's consent. That is, we acquire property of somebody in order to build some school or some other public building. The police power is more or less the power of the sovereign to regulate the use of property. The distinguishing characteristic between eminent domain and police power is that the former involves the taking of property because of its need for public use, while the latter involves the regulation of such property to prevent the use thereof in a manner that is detrimental to public interest. This 'regulation' may even mean destruction and deprivation. For instance, take the case of a building which is on fire in some town, and the State comes in to demolish the neighbouring house so that the other houses may be saved. Certainly, the owner of that building is deprived of his property, but it is not taking over. There is no acquisition. It is only deprivation in the public interest. Police power is something which is different from actual taking over which is called the power of 'eminent domain'. Therefore, it is no good confusing the two. It may be difficult to define exactly, what is meant by the power of 'eminent domain' and what is meant by police power. But the distinction is clear and one thing is entirely distinct from the other so far as constitutional law is concerned. As I said before, the power of 'eminent domain' involves taking over of property for public use, say, somebody's land for constructing some building for public use and
things like that when the State naturally takes it over. The State requisitions it and acquires it. On the other hand, police power involves regulation of such property to prevent the use thereof in a manner detrimental to public interest. The other thing is merely deprivation of property in the public interest and in that case no compensation need be paid because the State did not take over anything. The police power is inherent in the constitutions of every country in the world. For a sovereign body to carry on administration, it must have this power. Therefore, that is what is provided in article 31(1) and 'deprivation', 'acquisition' and 'requisition' cannot mean the same thing. Deprivation means the State does not take it over. The owner is only deprived of it. There also in order to safeguard the interests of owners, in our Constitution, it has been provided: "He shall be so deprived only by law and not by the executive arm of law." This point also must be noted.

It is also one of the accepted principles of constitutional law that police power requires no provision for compensation, while in the case of the exercise of the power of eminent domain the question of compensation comes in. Therefore, the whole trouble has arisen out of the fact that article 31(1) and (2) which provide for two distinct categories of these powers as if they were one and the same. Critics have tried to show as if, the whole object of both these clauses is to make provision only for eminent domain and nothing else. That is how the mistake has occurred. These two powers are provided for in our Constitution in article 31(1) and 31(2). Article 31(1) makes provision for what is regarded in constitutional law as the police power, and 31(2) provides for the power which is called the power of eminent domain. These are distinct categories of sovereign powers with different connotations, subserving different needs of the society and the State. Article 31(1) specifically exempts the taxation powers or the police power from the operation of the power of eminent domain, because there you have to pay compensation. The power referred to in article 31(1) is what could be called in the words of Prof. Willis: "The off-spring of political necessity. This coercive legal capacity is inherent in every sovereign." No sovereign can function without this police power to deprive anybody of the property in the interest of public in general or those over whom that sovereign has to govern. Whether it is Parliament, an individual or otherwise, this power has to be there. Under our Constitution the Parliament is a sovereign body and as such it must have this power and it can be exercised only by the authority of a law passed by that body.

Hence the necessity of provision in article 31(1). Article 31(1) has thus been designed to formulate a fundamental right against the deprivation of property by the exercise of police powers by the executive. The Constitution-makers did not want these police powers to be exercised by the executive. It can only be done by the legislature. As a matter of fact, if this interpretation was there, the Sholapur Mills case would have been decided in a different way. What happened? The management was not working well. There was no other way. Therefore the management was undertaken by passing a law here. It exactly fell within the meaning of what is provided as a 'police power' in article 31(1). Unfortunately, I shall not blame anybody, the first misconception which arose, which has led to all this trouble was that it was considered that articles 31(1) and 31(2) were parts of the same power of eminent domain. If there had been a proper interpretation of the present provision, there would have been no difficulty. This is what I wanted to point out to my hon. friend Shri Asok Mehta if he were here. Our Constitution-makers had all these things in view. They wanted to provide for such a contingency, namely, to establish a socialistic pattern. But, the trouble is that this provision was interpreted in a way...
which is not consistent with the purpose for which the provision has been made in the Constitution.

There is no written provision in the Constitution of the U.S.A. regarding the police power. That is the matter. While they tried to depend upon the ruling in the U.S.A., the point to remember is that there is no provision corresponding to article 31(1). There, the police power as developed in the Constitutional case law is essentially a legislative power. There, the Constitution does not contain a provision. They exercise that power by passing a law. That is what we are doing. Article 31(2) is, as I have said before, what is called elsewhere the power of eminent domain. Therefore, with due respect to the Chief Justice Patanjali Sastri, I have to say that he has fallen into the error of not having tried to make a distinction between article 31(1) and 31(2). As I said, article 31(2) is what is called the power of eminent domain, that is, property is to be acquired for a public purpose. It provides that the law should provide for compensation for property acquired or taken possession of. It also lays down that such a law shall fix the amount of the compensation or the principles on which and the manner in which the compensation is to be determined, and given. Therefore, under article 31(2), if somebody's property is to be taken, they divested him of his property or took possession of the property. Naturally, that man has to be paid some compensation. Our Constitution has laid down that principle. Who shall determine the amount of compensation or the manner in which it ought to be done? It will be by a law, that is, by this Parliament. What the Constitution makers laid down is that in this case, the quantum of compensation or the method by which it shall be paid, shall be decided by the law. That is giving the power to this House and none else.

In article 31(2) dealing with the question of eminent domain, the only provision made was that for property which is acquired for public purpose or taken possession of for that purpose, the law should provide for compensation either by fixing the amount or by specifying the principles on which the compensation is to be determined and given. That was therefore to be fixed by the legislature itself. This is entirely distinct from similar provisions in the Constitution of the U.S. of the Constitution of Australia. For the interpretation of this article, reference was made to what was decided in one American case or another Australian case. What are the provisions there?

These powers known in constitutional law as the power of eminent domain and the 'police power' are undefined and loose in their very nature. They may have certain broad common aspects, but they vary from State to State and are conditioned by the circumstances of each State. You cannot have the same powers in U.S.A. and in Australia, as we are having in India. The economic, social and political conditions in the U.S.A., Australia and India are not the same and their Constitutions though democratic in character are framed to suit the differing conditions. The provisions made in those Constitutions regarding the exercise and applicability of these sovereign powers also vary and different phraseology is used in each of such provisions.

A good deal of confusion has been caused by the courts in India trying to make use of the words in those Constitutions for the purpose of ascertaining what was intended by different words used in our Constitution. Police power as developed in the American case law is essentially a legislative power—there is probably provision in the Constitution of the U.S.A. for other powers. It is because there is no provision for police power, it is a development of law. As regards the other power, that is, the power of eminent domain, there was the wording, "nor shall private property be taken for public use without just compensation". It is naturally a different wording. In America where they had so much of
land and very few settlers, they could make huge profits and the compensation is bound to differ. They could, therefore, provide for just compensation. Therefore, they used that wording in that Constitution. We have not used the word 'just'. Not that we were unaware of the provisions of the American Constitution. The Constitution-makers deliberately departed from it. This fact has been entirely ignored while trying to rely upon the wording in the American Constitution. The word 'taken' used in the similar provision in the Constitution of the U.S.A. is not the same as the word 'acquired' used in article 31(2). The Judges have proceeded on the basis that what is meant by 'acquired' in article 31(2) is the same as what is meant by the provision in the American Constitution regarding property taken for a public purpose. In the first place, the line of reasoning that because the Fifth Amendment of the U.S. Constitution which deals with eminent domain used the word 'taken' and article 31(2) also deals with the same topic of eminent domain, therefore the words used in our Constitution namely 'taken possession of or acquired' should be read as having the same meaning as is attributed to 'taken' is fallacious and entirely misplaced. The words used in that Constitution are entirely different. You cannot compare what is laid down here by 'acquisition' and take it as meaning the same thing as is meant by 'taken' in the American Constitution. This is a reasoning which is wrong. Because, it first starts with likening one thing with another and then ends by imputing the qualities of the other thing to the first-mentioned thing. The principal rule of interpretation is to ascertain the meaning and effect of an enactment from the words used therein and if the words used acquire a special or technical meaning, that meaning should be given to them. Why is it that we said one thing in article 31(1) and another thing in article 31(2) if we wanted to say the same thing? To say that the expression 'taken possession of or acquired' in article 31(2) must be given the same wide meaning which the American courts have given to the word 'taken' is to ignore the entire historical background of the law relating to the compulsory acquisition of private property for the State, in Indian Article 31(2) is not a new thing. Even under the old Government of India Act of 1935, there was section 299 and there was this power. There the word 'acquired' was used, it connotes an idea of acquisition which has developed in England. This word has its own meaning under the English law. It has acquired a special meaning. It connotes the idea of transfer of title, voluntary or involuntary. Acquisition must always mean and imply the acquiring of the entire title of the person whose title has been expropriated—whatever the nature or extent of that title might be. The criterion was to interpret the word 'acquired' as it ought to be done, irrespective of what word has been used for the same purpose in another enactment in another country. The word "acquired" used in our Constitution must also be given the same meaning. Acquisition must always mean and imply the acquiring of the entire title of the expropriated owner, whatever the nature or extent of that title might be. The word "acquired" used in our Constitution must also be given the same meaning.

Had Government acquired any title to these Sholapur Spinning and Weaving Mills when they passed the law and wanted it should be better managed by other directors? It was only under article 31(1), and it was not done under 31(2) at all.

The words "taken possession of" were also deliberately used in article 31(2) for the purpose of making it clear that compensation was required to be paid only when there was actual taking over of the property out of the possession of the owner or its possessor into the possession of the State, the manner of taking possession naturally depending on the nature of the property itself. Therefore, the arguments advanced by the hon. Member, Mr. Chatterjee, which is
based only on the judgment of the Supreme Court is not correct.

The Supreme Court in the famous case of Subodh Gopal Bose came to the conclusion that clauses (1) and (2) of article 31 are not mutually exclusively in scope and contents and that they should be read together and understood as dealing with the same subject, namely, the prosecution of the right to property by means of limitation on the State power. This is the initial mistake of the Court, and once they have fallen into that mistake, I think the whole thing has gone wrong. They think that the deprivation contemplated in clause (1) is no other than the acquisition of the property referred to in clause (2). For arriving at this conclusion they have relied largely on the interpretation of the provision in the Fifth Amendment clause of the American Constitution: "Nor shall a private property be taken for public use without just compensation". This is not correct. I do not know how at all they could have in any way connected what was laid down in article 31(2) and 31(1) by any sort of analogical reasoning with what was laid down in another Constitution of a country where the phraseology used also is different. It is not correct.

Article 31(2) is more or less based on the law of acquisition as it operated even before this Constitution. Formerly, there was section 299 of the Government of India Act. Acquisition has become more or less a term of art and is a well known expression. It has been in force in our country for the last so many years and the words were used in the same context in section 299 of the Government of India Act and article 31(1) and (2) of our Constitution. They are almost identical except for some changes which we deliberately wanted to make.

Our Constitution is an independent piece of work not based on any particular constitution, but is framed on the historical background of our constitutional development and the particular needs of our country in view of the goal which has been set before us. That must be taken into account for its proper interpretation. It is wrong to hold that in this matter the framers of our Constitution shared the American view rather than the traditional British view of preserving the rights and liberties of the individual by making Parliament supreme. It is with respect to this aspect that in article 31(2) we have laid down:

"No property, movable or immoveable including any interest in, or in any company owning, any commercial or industrial undertaking, shall be taken possession of or acquired for public purposes under any law authorising the taking of such possession or such acquisition, unless the law provides for compensation for the property taken possession of or acquired and either fixes the amount of the compensation, or specifies the principles on which, and the manner in which, the compensation is to be determined and given."

So, as a matter of fact, if a correct and simple interpretation of this was to take place, all these matters are to be decided by Parliament itself. That was the intention with which these words were introduced in article 31(2):

"....unless the law provides for compensation for the property taken possession of or acquired and either fixes the amount of compensation...."

Therefore, it would be wrong to say that all this is a justiciable matter.

In this connection, no less a person than the eminent jurist and constitution-maker, Sir Alladi Krishna- swami Ayyar, said as follows about this particular provision, about its being justiciable:

"We know that the Constitution guarantees certain Fundamental Rights to all citizens and
creates a forum for the protection of those rights. Now does it not betray lack of confidence even in the highest judicial tribunal of this land which will be set up to uphold the rule of law?"

There is no question, but there are certain matters which must be decided by Parliament. At the time when they pass this law about the acquisition of property, they are best fitted to know and find out the circumstances under which compensation has to be paid, what amount has to be paid and what are the principles on which compensation has to be paid. He adds:

"I feel constrained to submit that I never expected that the eminent persons who are associated with the amendment would adopt this attitude."

With regard to the first point, viz., justiciability, I have said that despite the long list of constitutional provisions submitted by my friend, these provisions came on the statute-book when the conception of property was different from what it is today. The constitution-makers were aware of the difference between what they were doing and what was done by some other constitution-makers before them in other countries. The old conception of property, among other things, was a conception of something existing, something static, whereas the present conception is that property is dynamic and so on.

And then, in very clear terms, the late Sir Alladi Krishnaswami Ayyar interpreted this:

"The other portion of clause (2) which has given rise to a good deal of controversy is the import of the expression 'compensation' in section 299 of the Government of India Act 1935 and article 24 as originally drafted which in substance is merely a reproduction of section 299. On the one side it has been urged that the expression 'compensation' by itself carries with it the significance that it must be equivalent in money value of the property on the date of the acquisition, i.e., the market value. On the other side, it has been urged that taking the clause as it is which refers to the law specifying the principles on which and the manner in which the compensation is to be determined, it gives a latitude to the Legislature in the matter of formulating the principles on which and the manner in which the compensation is to be determined. In this context it is necessary to note the language employed in article 24 is not in pari materia with the language employed in corresponding provisions in other Constitutions referring to the compulsory acquisition of property on payment of just compensation."

So, this great jurist was already aware at that time that there were other constitutions which had some other phraseology, and this change was deliberately made:

"The expression 'just' which finds a place in the American and in the Australian Constitutions is omitted in section 299 and in article 24. There is also no reference to any principles and the manner in which the compensation is to be determined at all in the Australian or in the American Constitution. It is an accepted principle of Constitutional law that when a Legislature, be it the Parliament at the Centre or a Provincial Legislature, is invested with the power to pass a law in regard to a particular subject matter under the provisions of the Constitution...."

The Constitution is not made as if Parliament in its own supreme legislative power can legislate and the State Legislature cannot. My learned friend opposite said even the Legislatures in the States might take
advantage of it and pass any expropriatory legislation. I do not know what ground there is for this:

...it is not for the Court to sit in judgment over the Act of the Legislature. The Court is not to regard itself as a Court of Appeal or a review.

I think if this aspect which was put forward at the time of making this provision of the Constitution by such great jurist as Sir Alladi Krishnaswami Ayyar, to which I referred, had been considered by the Court when they came to the question of interpretation of these provisions, probably the result would have been different and probably there would have been no necessity for the present amendment which we want to introduce. It has now become almost necessary because if we do not do that, that law stands with that interpretation.

In England, as I pointed out, as far as back as the days of the Magna Carta they said that no person shall be deprived of liberty or property except by law. We are more or less following the same principle, and therefore in article 31(1) we have laid down that this should be done by an Act of Legislature. But one of the remarks in one of the judgments—I will not refer to the names—is not to incline to the view by which the English courts regard as supreme the power of the Parliament but that it is a judicial power. I do not know what is the reason.

3 P.M.

It is wrong to hold that in this matter the framers of the Constitution shared the American view. I do not know how that impression could have come in the minds of the Learned Judges. There is nothing in the proceedings to show that at any time they had the American precedent in mind. On the contrary, as I just pointed out, Shri Alladi Krishnaswami Ayyar made it clear that what we were doing was something entirely different from what had been done in America or other countries. We wanted to lay down in our Constitution certain matters which are in consonance with the conditions that obtain in our country and that was the objective with which we started to frame the Constitution. Therefore it is surprising that these remarks should appear in a judgment. As a matter of fact, our Constitution has a historical background. There is the Magna Carta and the provision it contains with regard to this matter, and we have incorporated those provisions in simple language in article 31(1). But they want to mix up article 31(1) with 31(2) and therefore all this confusion has arisen, not deliberately, but somehow or other the subject has not been properly approached. They may not have been guided entirely by what was done by the Constitution-makers. But before coming to the opinion that the Constitution-makers shared the American view, at least before that remark was made, they should have at least taken care to see what the Constitution-makers did say at the time the article was passed.

I do not wish to attribute any motives, but this is what has happened. There is no point in arguing about the sanctity of property. If there is any interpretation by which the progress of the country is going to be held up, such an amendment is the only way.

Pandit Thakur Das Bhargava: Did not the Attorney-General suggest before the Supreme Court, or some High Court that compensation really meant just equivalent in money?

Shri Pataskar: As a matter of fact, I do not know what the Attorney-General said. I base my remarks on the judgments. Whatever the Attorney-General might have said, I would submit that the proper course for them would have been to find out from the
Preamble what was the objective, what was said when this provision was made—did the Constitution-makers really make any differentiation between what was laid down in the Australian Constitution and the American Constitution and took inspiration from them. To argue that by this amendment we are trying to take away the authority of the courts is not correct. We are trying to restore what the Constitution-makers really intended.

Shri Asoka Mehta argued that we brought one amendment Bill and having found it insufficient we have brought another one. In our opinion the present articles are enough for the purpose for which they are intended. But on account of the interpretation of the Courts it has become necessary to bring forward this legislation. It should be more appropriate to hold that our Constitution-makers trusted the legislatures to protect the rights of citizens, as the people of Great Britain trust their Parliament to protect people's property. On the contrary, as I have already pointed out this is the provision in the Magna Carta and that is the provision made in 31(1). If it is not properly interpreted, it is not the fault of anybody. A misconception of the nature of the provisions of clauses (1) and (2) of article 31 has actually led to a series of judgments by courts which threaten to retard the social and economic progress of the country.

An analysis of the different judgments of the Supreme Court regarding the construction to be placed on clauses (1) and (2) of article 31 shows that they regard both these clauses as dealing with the same topic of eminent domain. They also further regard that the expression "taken possession of or acquired" occurring in clause (2) has the meaning as the word "deprived" in clause (1) has. This is entirely a wrong construction and steps have to be taken to make it clear as to what is laid down in clauses (1) and (2) of article 31. It is from that point of view that this amending Bill is brought. There is no question of trying to offend anybody's dignity. My hon. friend opposite tried to show that this measure was very objectionable. I hope I have tried to convince him as much as I could; that as a matter of fact this misconception has arisen on account of a wrong comparison of our Constitution with some other Constitutions, and this Bill has been brought because the whole question has not been properly approached. No disrespect is meant to anybody.

Soon after the Constitution was passed it was found that the Courts in some cases began to interpret these constitutional provisions in such a manner as to prevent social justice being meted out to those who needed it. There are a number of cases arising out of the abolition of zamindari. It is not as if we are unnecessarily trying to bring forward Bills like this from time to time. But when it becomes necessary, in the interest of the people as a whole to carry out the objective with which we have framed the Constitution, naturally a Bill of this nature has to be brought forward before the House.

One of the courts so interpreted this provision that even the introduction of such a thing as a State Transport Service for effectively dealing with the problem of transport has been threatened by the interpretation of the word 'property' which was also construed as including the right to carry on the business of running a bus service. That was the U.P. case. Of course if a licence is withheld it might cause some problematic loss. But what the State did was in the interest of the general public. Even this Act was declared ultra vires. Now, we cannot do even such a simple thing on account of the wrong interpretation of article 31(1) and (2). So, something had to be done to set matters right by resort to a legislation of this kind. All these things if allowed to continue in this way will only lead to retard the progress of the nation. It is nobody's desire not to do what is just to all on the whole, nor is it the desire to
allow things to be done arbitrarily by the executive. The intention of the framers of the Constitution cannot be allowed to be negated or hampered by an incorrect interpretation. The safeguard in 31(1) is of a peculiar character. We say that a man shall not be deprived of his property.

Shri N. C. Chatterjee: Is it proper continually to repeat that the Supreme Court's interpretation is wrong? Article 141 says:

"The law declared by the Supreme Court shall be binding on all courts within the territory of India."

Shri Pataskar: As I have said, we have already accepted that position. I am only trying to bring to the notice of the House why it has become necessary to bring forward this measure. It is not our desire to do anything unjust.

Mr. Deputy-Speaker: It is open to anybody to make a criticism, legitimate and bona fide, in the interest of law, in the interest of interpretation of an article made with reference to a judicial pronouncement. Is it not open to any person, bona fide, to say that certain points have not been brought to the notice of Their Lordships, that interpretation in one case does not seem to follow the case of another? Is it taboo? Article 140 only says that the law declared by the Supreme Court shall be binding on all courts within the territory of India. Nobody denies it.

Shri Velayutham (Quilon cum Mavelikkara—Reserved—Sch. Castes): Whatever be the reason, he is continuing like that.

Mr. Deputy-Speaker: The hon. Member will bear with patience. The hon. Member Shri Jaipal Singh has raised apparently a point of order. But there is nothing like that. I have already called Shri N. C. Chatterjee; Shri H. N. Mukerjee, Shri Asoka Mehta, who are the representatives of the various groups—I am going to call the representatives of his group also—and then I called Shri Pataskar. Of course, I am not going to allot to any particular group more time than that to which it is entitled.

Shri Jaipal Singh: My point of order was...

Mr. Deputy-Speaker: I am going to allow every section to have its say in this matter. Shri Pataskar has taken more time. Normally we allow more time than even 30 minutes to members of the Treasury Benches to explain the viewpoint of Government. That time will be allotted to the Congress group. Every section of this House which is certainly a representative section, will be heard in this House, before the debate closes.

Shri Jaipal Singh: I am afraid I have been misunderstood. My point was not how the time was to be disposed of of a particular group, and so on. That was not my point. My point was that it was numerical, that is to say, if a particular quota has been fixed for various groups, that quota is not to be taken by any particular individual, and more so, the Treasury Benches are already represented by the Leader of the House,
Mr. Deputy-Speaker: The hon. Member cannot dictate to that group as to what they ought to do. It is for them to do so. And they have put up the Minister in the Ministry of Law as their spokesmen. There is nothing objectionable in that. The hon. Minister can have as much time as he wants. I shall deduct that time from that allotted to the Congress group. I am not going to allot more time to the hon. Minister than what is allowed to the group as a whole, if they agree to put him up.

Shri Pataskar: I do not want to take any more time. I am sorry if in the course of the discussion there is a feeling that I have taken more time than half an hour, but I thought that it was my duty.

Shri Jaipal Singh: Not a question of feeling; you have taken more time.

Mr. Deputy-Speaker: The hon. Minister is entitled to speak. I shall allow him to take fifteen more minutes. Other Members from the Congress group will try to restrict their time. I will not allot more time to the group as a whole.

Shri Pataskar: I shall conclude with this appeal to hon. Members. It is because I wanted to reply to the criticisms raised by three or four leaders of the Opposition groups, that I tried in my own way, in the best way that I can, to explain the implications of the constitutional provisions, and how they have not been very correctly interpreted, and why the necessity of this Bill is there. That is what I wanted to say. I do not want to take any more time of the House.

Shri Bogawat (Ahmednagar South): Does he not think it proper to include here nationalisation of any industry, if Government want it? After the declaration of the goal of socialistic pattern of society, there is no provision to that effect here. Does he not think it right to include a provision for nationalisation here?

Shri Jawaharlal Nehru: The hon. Member's question has nothing to do with the matter we are concerned with here.

Mr. Deputy-Speaker: When the hon. Member gets an opportunity, he may say what he wants.

Shri Frank Anthony (Nominated—Anglo-Indians): Before I deal with the points which are really relevant to the discussion, I feel I should express my regret over some of the very unfortunate views which have fallen from certain Members, particularly, from the Communist Benches; I feel they tried to throw out certain unworthy jibes both at the judiciary and at lawyers as a class. I can understand this kind of unworthy jibes emanating from my Communist friends, committed as they are to effacing the rule of law and obliterating all remnants of individual liberties, and as I say the law courts and the lawyers are the greatest bulwarks of the rule of law in this country and as such they are perhaps anathema to my Communist friends.

I am going to seek to bring the Members of this House back to an objective appreciation or assessment of certain basic juridical concepts. We have been treated as I expected not a little of political tub-thumping and competition in political slogan-mongering. The Communists and the Socialists seem to have entered into a competition as to who should out do the other in this kind of political cliche-mongering. My submission to my Congress friends is this, that we are seeking not only to amend the Constitution but we are seeking to amend one of the most vital fundamental rights, and when that happens, our approach should not be conditioned by any kind of superficial political obsessions.

My first submission is that there is considerable confusion as to what
[Shri Frank Anthony]

precisely we are seeking to do under this amendment. My own feeling is that Government, without perhaps appreciating it, are confusing the exercise of police powers with the exercise of eminent domain. My hon. friend the Minister in the Ministry of Law—quite frankly, I did not follow his line of reasoning, to my mind it was palpably untenable, and apart from the rather gratuitous pointing of a finger at the Supreme Court, I for one was completely unable to understand the proposition that both articles 31(1) and 31(2) were intended by the framers of the Constitution to be nothing but an exercise of police power.

[Pandit Thakur Das Bhargava in the Chair]

I would not say that that submission is absurd, but I say it is palpably untenable. I find my hon. friend the Minister of Commerce and Industry is also shaking my head. I am sorry; I mean he was shaking his head in protest against the proposition advanced by the hon. Minister in the Ministry of Law. But I have to say this. I do not want to be too legalistic in my approach. But I do not think that so far as article 31(1) is concerned, which says that there should be no deprivation of property except by procedure established by law, the proposition advanced by the hon. Minister in the Ministry of Law would be absurd. According to him, that represents a statement of an exercise of police power. My submission is that the dominant motive of article 31 was to protect the right of property, and when the judges of the Supreme Court have read into it that motive, they have done nothing but actually to bring out or evolve what was the intention of the framers of the Constitution. My hon. friend said that article 31(2) is a case of exercise of police powers. I do not understand it.

Shri C. C. Shah (Gohilwad—Sorath): He did not say that.

Shri Frank Anthony: He did say that.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): He did not.

Mr. Chairman: He said that only with regard to article 31(1).

Shri Frank Anthony: May I be allowed to develop my point? He also said that article 31(2) was merely a statement of police powers, because compensation there was entirely within the discretion of the Legislature, and that the Supreme Court erred in saying that compensation should be just compensation. My submission is that the proposition is self-evident. Article 31(2) prescribes two conditions; it prescribes a public purpose, and it prescribes compensation, which the Supreme Court has rightly interpreted as meaning full compensation. The matter has been canvassed in several judgments.

There is an extract here from a very able speech made by Shri N. C. Chatterjee—I do not weary the House by reading it. There is a judgment of the Patna High Court; there is also a quotation from Nichols' treatise on Eminent Domain, where it is said the word 'just' would be tautologous. Compensation can only be good compensation; there cannot be varieties or degrees of compensation. The Supreme Court has explained it in simple meaning.

An Hon. Member: Why not?

Shri Frank Anthony: Because that would be a negation of plain meaning of it. "The phrase 'just compensation'"—I am reading from Nichols' Eminent Domain—"means the value of the land taken and the damages, if any, to the land not taken....It has been said in this regard that it is difficult to imagine an 'unjust compensation'." I will develop this further by referring to article 31(5). Article 31(5) (ii) definitely deals with police powers. It says:

"Nothing in this law shall affect the provisions of any law
which the State may hereafter
make for the promotion of public
health or the prevention of danger
to life or property".

My submission is that the framers
of the Constitution categorically pro-
vided for eminent domain both in
article 31(1) and in article 31(2).
They provided amply for police
powers in this exception under 5(b)
(ii). Now, what are we seeking to
do? I did not understand Shri Patas-
kar's submission at all. He said that
what we are doing is that we are
merely clarifying the police powers
of the State. Why are these amend-
ments being sought to be included in
article 31-A? Because the Govern-
ment accept the position that all these
further powers that they are assum-
ing to themselves are in pursuance of
their powers of eminent domain.
Article 31-A is meant specifically as
an exception to article 31(2). It was
recognised by Government when they
brought this exception into being
that since they were purporting to
act in exercise of their right of emi-
nent domain, they would have to have
this exception; otherwise, they would
have to give just compensation. And
the Government admit that thesis as
soon as they are taking steps merely
to enlarge the powers under article
31A.

That was my original submission to
the House, that what we are seeking
do now is further not only, to
enlarge the powers of the Govern-
ment, but, what is much more im-
portant, to qualify a vital fundamen-
tal right which has been given in
Part III to all citizens.

I do not know what the approach
of the Members of the Congress Party
as individuals may be, but I would
ask them to look at this matter from
as objective a point of view as pos-
sible. First of all, under their powers
of eminent domain, the Government
can only exercise those powers under
two conditions: there must be a
public purpose and there must be full
compensation. Now, so far as public
purpose is concerned, the Supreme
Court have held that the opinion of
the Legislature will carry due weight,
although they do not entirely abdicate
their power to assess whether, in fact,
there has been, or there is, a public
purpose. So far as compensation is
concerned, it is completely justiciable.
That is what we are seeking now to
repeal—the element of justiciability.
I am not dealing with this matter in
any juridical, academic or legalistic
way; I am dealing with a certain
fundamental concept, and I say that
unless we recognise certain funda-
mental juridical concepts we will be
in danger not only of emasculating
our Constitution, but emasculating
what should have been the juridical,
basic structure of any civilised
society. Government admit that they
are acting in exercise of their powers
of eminent domain. There should
be a public purpose—that is justici-
able. There must be compensation—
that should also be justiciable. Now,
we are seeking to take completely
outside the purview of the courts, we
are seeking completely to oust the
jurisdiction of the courts, in respect
of this more important aspect, name-
ly, justiciability of compensation.
That is why we have to scrutinise
this. I am not saying—that is going
to be my submission to this House—
that all the provisions are bad, that
all the provisions are condemnable. I
am asking every Member to apply his
mind to the best of his ability and
to see to what extent there is an
unnecessary invasion of this basic,
vital fundamental right which has
been categorically guaranteed by the
framers of the Constitution.

Some one, I believe, made the point
—why should we not trust the Legis-
lature? Now, this is a completely
fallacious line of reasoning. No one
distrusts the Leader of the House.
No one distrusts persons, but when
we are dealing with certain funda-
mentals, when we are dealing not only
with legislation but with our Con-
stitution, when we are purporting to
legislate on a permanent basis, we
cannot think in terms of persons or
personalities; we must not think in
[Shri Frank Anthony]

terms even of parties. The raison d'etre of the Constitution would have been non-existent if it was a question of trusting the legislature. We have deliberately—so far as Parliament is concerned—abdicated our sovereignty in favour of the sovereignty of the Constitution. Why did the framers of the Constitution do that? In all their wisdom they categorically, in doing that, asserted the proposition that we cannot, and we must not, trust the Indian legislatures. Until we develop a genius and a respect for the rule of law, we must have these categorical restrictions placed on legislative tyranny or legislative abuse or legislative impatience.

It is against this background that I want very briefly to analyse some of these provisions in this proposed amendment. So far as the proposed article 31(2A) is concerned, my friend, Shri N. C. Chatterjee, has already pointed out the fact that the reason given in the Statement of Objects and Reasons is not correct. I do not know what point Shri Pataskar was trying to make out, but I think he completely missed Shri N. C. Chatterjee's point. Shri N. C. Chatterjee was on this point that it is a complete misreading of the Supreme Court judgment to say that the Supreme Court equated any curtailment of a right with deprivation of a right. On the other hand, they postulated a completely contrary proposition. The Supreme Court have held that any curtailment of a right is not a deprivation of a right. It is only that curtailment of a right which, in fact, deprives a person of that right that can be construed to be deprivation of the right. But I am merely pointing out this incorrect view taken in the Statement of Objects and Reasons: I am not going on further to suggest that article 31(2A) should not be there. If the House feels that we should clarify the position, certainly the House should be competent to clarify the position. But I feel that article 31(2A) imports something which would completely negate and stultify the guarantee to property contained in article 31. That is my submission, that article 31 was meant to be a guarantee in respect of a fundamental right in respect of property. Now, article 31(2A) gives blanket powers to deprive; no kinds of restrictions, no kinds of qualifications are set.

I want to read it out to the House:

"(2A) Where a law does not provide for the transfer of the ownership or right to possession of any property to the State, it shall not be deemed to provide for the compulsory acquisition or requisitioning of property by the State, notwithstanding that it deprives any person of his property."

Now, what are we doing? If left in its present form, it will mean every form of deprivation, deprivation which is much wider and more complete than acquisition or requisitioning of property provided the State does not take a beneficial interest. It can be done and there is no compensation and there is no public purpose. That is what I do not understand. I will give an example. I would like to be corrected. Under this, the State may say that Mr. Jawaharlal Nehru's house will be transferred or will be deemed to be the house of Mr. Frank Anthony. Mr. Jawaharlal Nehru may be able to afford that transfer.

An Hon. Member: Not the office.

Shri Frank Anthony: There can be deprivation provided there is no beneficial interest taken by the State. The Prime Minister may afford to have the transfer. But, I am putting it to you, what will be the effect if the shoe were on the other foot and it is said that Mr. Anthony's house shall be transferred to Shri Jawaharlal Nehru. There is no public purpose; there is no qualification and there is no question of compensation.

Almost unworthy remarks were directed against the lawyers and it was said that they are the last remnants of vested interests. I do not.
know. I suppose there are lawyers also in the Communist Party. I suppose they represent the element of vested interest in the Communist Party, but it is not a question of anybody arguing the case of vested interests. I am only pointing out what can be done. There is no point in saying that we will not do this and we are not going to do this. What powers are you investing the Legislature with? Here is a blanket power of depriving provided the State does not take a beneficial interest. Then there is no question of public purpose, there is no question of compensation. I do not say that you should not have this but I do say, don't have it in its present form. I do not think it is the intention of the persons who framed this measure that this kind of blanket power of depriving without public purpose should be there.

Then, we have 31A (b) and (c).

"the extinguishment or modification of any rights in estates or in agricultural holdings, or the maximum extent of agricultural land that may be owned or occupied by any person and the disposal of any agricultural land held in excess of such maximum, whether by transfer to the State or otherwise...."

So far as these are concerned, I think we should categorically provide for a public purpose. No one of us is against this kind of legislation where a public purpose has to be subserved. But, in its present form it means that under (b) and (c), certain things can be done although they have no relation to any public purpose. The Supreme Court may or may not import the condition of public purpose. But when we are holding out that the purpose is some kind of social legislation, obviously, it will be used to advance some public purpose. Why should we not categorically say that these things should be done and we are excluding compensation? But, let us at least say that these things should be done for a public purpose.

So far as (d) is concerned, namely, the acquisition or requisitioning of any immovable property for the relief or rehabilitation of persons displaced from their original place of residence, no one questions the laudable motive in this. But, we cannot achieve that commendable purpose by doing something which is not commendable. Under this present provision in its unqualified form, the public purpose is there and you are going to rehabilitate somebody. I am not talking of the Birlas and the Dalmias. But there may be a very poor man and in its present form it is just possible that that poor man's house—however small or poor he may be—can be taken in order to rehabilitate some person. We may put some qualification to it, that only the house of persons who enjoy a certain income can be taken. There may be some kind of qualification. In its present blanket power, it will leave power in the hands of the State to confiscate property of people who are poor. It is for a worthy purpose but the procedure would not be acceptable.

Then, there is (h), the extinguishment or modification of any rights of managing agents, managing directors, directors, managers or shareholders of companies. I am not dealing with the managing agents and those people. These represent the vested interests and somebody else can hold the brief on their behalf, the Communist lawyers, perhaps. But the reprehensible feature is this. The rights of the shareholders can be extinguished or modified. There is no qualification of public purpose. However small the shareholder may be, however humble or poor he may be, without any qualification as to public purpose, without any reason, his rights in the shares can be either extinguished or modified. I do not think that is the intention. But, here again, we are not questioning anyone's intention. It is a question of what powers we are giving under the Constitution. If we do not intend that small shareholders, poor people should
[Shri Frank Anthony] have their rights extinguished or taken away, then we should categorically provide for it in this.

I have to say this. I am not opposing all the proposed amendments. I am only trying to point out certain lacunae and I say that we should make provision in the Joint Committee for preventing confiscation, at any rate, in respect of the not over-wealthy classes. There is also this consideration to be made that in its present form we are sanctioning the expropriation in a blanket manner. What is going to happen to the incentive to hard work? The Prime Minister is always telling us—and quite rightly—that we must work hard. It may be good philosophy to say that we should work hard. People do not work hard in a vacuum. They do not work for the sake of working hard. They work hard because they want to achieve something. If tomorrow I felt that the results of my working hard, the house that I am building by working for 16 hours a day sometimes, the shares that I am acquiring, all that can be expropriated, the whole incentive to hard work in this country will be destroyed. But that is not the purpose of this amendment and that is why I suggest that we should bring in the necessary qualifications to this amendment. We do not want to destroy the incentive to hard work in this country. We do not want to take away the shares of small men. We certainly do not want to confiscate the house or property of a poor man. It is all permissible in its present form. My objection is basic one in the sense that I do not say that the Constitution is absolutely sacrosanct; no; but, we have to apply our minds to the Constitution pari passu the developments as we find them taking place. But, still we have got to remember this basic idea. There are two basic ideas which underlie any civilised society. The first one is the rule of law. And, the rule of law predicates that it is the courts that must ultimately be the interpreters of the law and the guardians of the rights of the individual. We must be very careful when we are seeking to erode the rule of law. That erosion must be to the minimum extent. We are dealing here with the jurisdiction of the courts. It should be the duty of everyone of us to see we erode to the minimum extent necessary. (Inter­ruption). What else are we doing? We are not only eroding but we are abrogating the fundamental rights as far as these amendments are concerned. Articles 14 and 19 are abrogated. That places an inescapable duty not to accept it blindly, but to analyse it. I do not think any one wants to stand in the way of social welfare legislation, but let us analyse every provision and see whether that provision or part of it is absolutely essential. My friend Mr. Asoka Mehta or my friend Mr. Mukerjee—I think it was Mr. Mukerjee—questioned the motive of the Prime Minister. He said that the Prime Minister was running with the hare and hunting with the hound, or perhaps my friend, Shri Asoka Mehta, said so. These kind of remarks are not only gratuitous but unworthy. We tend to be overborne by all these dogmas. Some people do not like pointing to other countries, but what has been done in Britain? They have achieved a Welfare State and they have achieved it by striking a balance between the welfare of the masses and respect for the rule of law and, above all, respect for fundamental liberty, and that is the balance I am asking this House to strike. I am not saying that we should not achieve a Welfare State in this country, but we must not achieve it by short-cuts and we should not achieve it at the expense of eroding the rule of law and at the expense of a gratuitous abrogation of liberty of the citizen. That is the plea that I am making for securing your objective of a Welfare State by maintaining the paramountcy of the rule of law and also your fundamental rights.
Dr. Krishnaswami (Kancheepuram): I believe all sections of the House are overwhelmed by the importance of the Constitution (Fourth Amendment) Bill that has been moved by the Leader of the House. Outside, a great controversy is raging over certain aspects of the Constitution (Amendment) Bill and it would be worthwhile if we met the criticisms that are voiced outside and find out what justification is there for them. The criticisms fall under three heads: What is the need for amending the Constitution within five years after its inauguration? How were the Constitution-makers proved to be wrong within a brief span of five years? What would be its consequences from the point of view of promotion of social reform, growth of private enterprise, industrial initiative and private property?

To understand the present amendment, it is necessary to undertake a brief legislative history of the provisions relating to property and acquisition of property. Articles 31(1) and (2) are a faithful reproduction of sections 299(1) and (2) of the Government of India Act of 1935. The Constitution-makers were aware of the rights of property and though they attached great sanctity to such rights, they did not consider them to have an absolute value. They took into account the law on the subject; they took into account the decisions that had been given by the Privy Council on cases arising under sections 299(1) and 299(2) and they probably considered that such decisions formed part of the corpus of the law of eminent domain. Indeed in 1946, a case went up before the Privy Council involving the extinguishment and modification of the rights of the Oudh Talukdars, and Lord Wright, in his judgment, says—and I believe it is worthwhile quoting it:

"The appellant relies on certain express provisions of the Government of India Act, section 299, which provides that no person shall be deprived of his property in British India save by authority of law and that neither the Federal nor the Provincial Legislature shall have power to make any law authorising the compulsory acquisition of land for public purposes save on the basis of providing for payment of compensation. But in the present case there is no question of confiscatory legislation. To regulate the relations of landlord and tenant and thereby diminish rights hitherto exercised by the landlord in connection with his land is different from compulsory acquisition of the land."

Lord Wright has given this decision at a time when there was no freedom here, at a time when the concept of a secular State or a Welfare State was not in the air, and it was, I suppose, assumed by the Constitution-makers that the Supreme Court in interpreting article 31(1) and (2) would probably take into account the decisions of the Privy Council. It is not for me to question the interpretation of the Supreme Court, but certainly the consequences of such an interpretation have to be taken into account by the Legislature. The Supreme Court in its anxiety to give a more extended meaning to the bundle of rights of property, has ventured to suggest that any sort of modification or extinguishment will involve compensation. It would have made social legislation impossible. It would have put us into very great difficulties and from the point of view of the present legislation, what is important to realise is that section (2A) which is put in here in this amending Bill is nothing else but a reversion to the old principles enunciated by Lord Wright when he pronounced that decision in the Privy Council. There is nothing revolutionary about it. Listening to my friend who preceded me, I began to wonder whether he was acquainted with the past development of case law on the subject. I wondered whether as a result of the freeing of the Supreme Court from the fetters of appeal to
[Dr. Krishnaswami] the Privy Council, we had not possibly gone to the other extreme of it. Indeed, if the truth can be told, there is nothing else but a reversion to the original interpretation which was hit upon previously by the Constitution-makers. I do not think that there need be any cause for alarm. I am mentioning this point because there is a tendency in certain circles to rouse a great deal of controversy over anything American. It is no use going to the Australian Constitution. Those of us who know anything of the Australian Constitution realise that so far police powers are concerned, that is the last Constitution to which we shall go. It is something if we went to the American Constitution where there is the question of police power, but before I consider this question at some length, I should like broadly to summarise only two or three powers which are inherent in any sovereign State. They are eminent domain, police power and taxing power. Police power and taxing power, as everyone knows, do not involve the payment of any compensation at all; they are inherent in sovereignty and they are exercised by the State for promoting certain beneficial purposes. Some brief excerpts from the judgment of the Supreme Court of the U.S.A. may possibly give an impression of the magnitude and the extent of the police power. In a classic case it has been stated that the extent of the police power is not susceptible of circumstantial precision. It extends not only to regulations which promote public health, morals and safety, but to those which promote the public convenience and the general prosperity. Governmental power must be flexible and adaptive, but the police power has its limits and must stop when it encounters the prohibitions of the Federal Constitution. The other is the description of the quality of the police power. The essential quality of the police power, which has been referred to by Justice Holmes, as a governmental agency is that it imposes upon persons and property burdens designed to promote the safety and welfare of the general public. It may be thought that if we too extended the meaning of police power, it would overlap and swallow the power of eminent domain. The great problem is to reconcile the claims of eminent domain with those of police power and that is the function which the Constitution (Amendment) Bill seeks to perform. Although there are certain criticisms of detail which might be made, I think, on the whole, it has succeeded in the objectives which it has, put forward. I should like to point out as a preliminary that if we have an extended meaning given to the power of eminent domain, no social legislation would be possible. If it is suggested that everything which is deprived should be followed by compensation and compensation should be on market principles, no social welfare legislation can be promoted. On the other hand, if we exercise the police power and say that everything that is done by police power does not involve compensation, that might lead to a complete denudation of interpretation and thus on which we rely. I therefore feel that the ambit of police power is something which has to be determined. My hon. friend Shri N. C. Chatterjee who is not here said that it had been determined by the Supreme Court. I venture to differ from him. Decisions on the ambit of police power have been most conflicting and confusing. In the Chitaran Lal case which came up in 1951, the judges of the Supreme Court held on the very same facts that it was a reasonable restriction and that it was in the public interest and that no compensation need be paid for the management being taken over by the Government. I do not want to go into the merits of that decision but the fact of the matter is that on these facts they considered it as an exercise of police power. Within three years, the Supreme Court reversed the decision and held the view that any deprivation of property other than those authorised under article 31(5) was tantamount to acquisition and therefore compensation should be paid. I
want to ask my friends who have made the point that we should respect the judgment of the Supreme Court, whether the time has not come for the legislature to step and clarify the ambit of police power. If within three years, the Supreme Court can give two conflicting decisions on precisely the same facts, who is to intervene except the legislature and if the legislature has sufficient numbers and influence to promote a constitutional amendment, why should not a constitutional amendment be promoted in this House? I believe that in all these matters the latter decision of Justice Mahajan is accepted; I am not going into the interpretation of article 31(1) and (2). Judges are of course the final authority on the methods of interpretation to be adopted. But the consequences of that interpretation would have been absolutely disastrous from the point of view of development of society. If it is considered that a deprivation of property other than those which fall under article 31(5) should be compensated in every case no social welfare legislation, no social progress, would be possible. Everything would be held up. In the long run even the private property which our hon. friends seek to protect will have to pay for it by facing complete destruction at the hands of revolutionary chaos. It is a point which has to be taken into account and therefore from the point of view of amending this Constitution, we have to consider what exactly we ought to do. The constitutional amendment has to envisage the defining of the police power of the State and at the same time providing for the coexistence of the power of eminent domain. How is the co-existence of the power of eminent domain provided in the present amendment? I should like briefly to refer with your permission to two chapters which are of vital importance in this Constitution. They are the Chapters on Fundamental Rights and Directive Principles. I agree that in the event of a conflict between fundamental rights and directive principles, the fundamental rights being justiciable should necessarily prevail over directive principles. But it ought to be the aim of statesmanship and it ought to have been the aim of the judiciary—and this is not said as a criticism—that when the directive principles form part of the State, both should have been taken together, read together and given an interpretation so that a harmonisation of the two was possible. While I agree that the fundamental rights cannot be whittled down, at the same time the purpose cannot be achieved by treating the directive principles as things of no consequence at all. It is here that I should like you to remember that we have to harmonise the directive principles with the fundamental rights. If the attainment of the directive principles is jeopardised by the fundamental rights, or by a construction by courts of law which tend to think that the directive principles are things of no consequence, then the legislature should intervene to prevent such destruction for they are essential part and parcel of the Constitution. At the same time I should like to suggest that fundamental rights, if they are to be curtailed, have to be curtailed to an absolutely necessary minimum for the purpose of giving scope to the directive principles. How has this been done? For, it is obviously of great importance to know what exactly the limits are, the extent to which fundamental rights are curtailed to determine the amplitude and the ambit of the police power which has been assumed under article 31A. I do not know whether my hon. friends realise that the present legislation is a constitutional innovation of a rare type because in seeking to harmonise the fundamental rights with the directive principles the legislation has laid down the ambit of the police power in well-defined categories in article 31A. The categorisation of police power is an innovation in Constitutional law. It is quite different from what it is in the United States of America. Such categorisation gives scope for the exercise of police power and at the same time keeps it within well-defined limits as is quite proper and as is in
conformity with the doctrine of co-existence of the power of eminent domain. I should like to point out that except for one special clause all the police powers are exercisable with direct reference to the directive principles. The law passed by the legislature under the enabling provisions given in this constitutional amendment must conform to the requirements laid down in categories. Who is to judge whether the legislation conforms to the requirements laid down in a category or categories? Obviously the legislature cannot be the final judge of the validity of a law that has been passed. The courts of law are undoubtedly precluded from going into questions of compensation. But they are not debarred from examining the validity of a law; whether a particular law falls within the category of police powers or not is vouchsafed to the legislature under the present Constitutional amendment. I therefore feel that the doctrine of ousting of jurisdiction of the courts of law that have been advanced with so much force by my hon. friends here is not really appropriate and does not really go to the heart of the matter. I believe that when you consider the question thoughtfully, you will find that the courts of law have got full jurisdiction to go into this matter of what the ambit of legislation is, to find out whether a particular law falls within the ambit of police power and in what category and also to realise how far that particular power has been exercised. Indeed the very fact that the courts are precluded from going into the question of compensation and there is immunity of attack on that score gives a greater function and a greater scope to courts of law to go into all these matters of legislation to find out whether it is really within the police power and also to vindicate whether the law has been passed bona fide. Therefore, from this point of view, the courts of law have a right to examine the chief criteria on which the legislature passes particular enactments. Nobody is precluded from examining such legislation. I think it is a very healthy and salutary check on the legislature. Otherwise, we will have the case of legislatures being tyrannical in many instances and really attempting to swallow up and use these powers where they should not be used and then making it very difficult for people to survive. I presume that courts of law will go into the legislative history of particular enactments and the reasons that the legislature had for enacting them and this will be taken into account when the validity of the measure is called into question in courts of law. I am satisfied that courts of law will have a very great power.

4 P.M.

There is one matter on which I am not fully convinced. Supposing for instance the legislature through indirect means tries to promote that which it is not allowed to promote by direct means. Well, the courts have the power. Some people hold the view that the doctrine of colourable legislation can be invoked in this connection and the legislation can be struck out on the ground that it is colourable. But those who have studied Canada's constitutional law would realise that the doctrine of colourable legislation was invoked only for the purpose of finding out whether a particular legislation fell within the competency of one State or the other. I however feel that there is nothing to debar our courts of law from going into this matter and striking out a legislation if it is mala fide and not bona fide. No one need think, or no one need assume, as some of my friends have suggested, that if the legislation is immune from the attack on the ground of not giving compensation, courts of law would be reluctant to intervene. Indeed the Bihar Zamindari Act was struck out on the ground that the compensation was of an illusory character and therefore, the courts were precluded from going into the adequacy of compensation. But there was nothing to prevent them from entering and taking a detailed analysis of
how this legislation should be permitted. There is also this particular matter which I would recommend to the Joint Committee to really go into. While I am sure that full power has been given to the courts, yet it may be necessary to have, from the point of view of abundant caution, a clarification making these powers even more explicit; not that the jurisdiction of the court will be increased by making such a clarification, but that it would be a warning to the legislature to keep within well-defined limits and to exercise police power according to the directive principles which is really made the object of this legislation.

I referred a few minutes ago, Mr. Chairman, to the fact that there was one sub-clause in this particular Bill to which I took strong exception. I should like, with your permission, to read it out and then give my observations on it. I refer to clause (e).

Sub-clause (e) reads:

“the acquisition or requisitioning for a public purpose of any land, buildings or huts declared in pursuance of law to constitute a slum or of any vacant or waste land or”

Now, I can understand the acquisition or requisition for the public purpose of any land, buildings or huts declared in pursuance of law to constitute a slum; that falls under Directive Principle, article 38, 39(c) or 46. But, what I cannot understand is the presence of vacant land. Waste land also I can understand because that should be utilised for a beneficial purpose. The Statement of Objects and Reasons is explicit in this matter, but unfortunately the draftsmanship seems to have been poor. It has been pointed out in the Statement of Objects and Reasons that the proper planning of urban and rural areas require the beneficial utilisation of vacant and waste lands and the clearance of slum areas. How has this beneficial purpose been actually specified in the sub-clause? Vacant land here seems to be an inter-loper. For instance, according to the Bill as it stands, vacant land can be acquired in flagrant contradiction of the directive principles. Whereas we have tried to hedge in all the other things with reference to directive principles, I do not think we have done the same thing in the case of vacant land. One may assume in the distant future that on a certain occasion vacant land might be requisitioned purely for the purpose of building houses for government officials.

Shri Gadgil: That is not requisitioning; that is ‘acquisitioning’.

Dr. Krishnaswami: That, particularly, is not in conformity with the directive principles or in conformity with the social welfare State which we have in view. Therefore, what I do suggest is that the Joint Committee should consider qualifying this word as ‘vacant arable land’ or ‘vacant land taken over for the purpose of building a township’ or ‘for the purpose of building houses for the economically weak’ or something like that which is found in the directive principles, article 46. That would give, for instance, the real scope and ambit of this power. If it is left as it is, it may be most arbitrary. My friend is shaking his head. There is no use of my friend shaking his head. He has after all to visualise the contingency which might occur a few years hence. When we think of constitutional amendments we must think of possibilities which would ensure say 10 or 15 years hence.

Acharya Kripalani (Bhagalpur, Purnea): Has he not got the right to shake his head?

Dr. Krishnaswami: If he has got a right to shake his head then I have got the right to comment on his shaking his head and my hon. friend has the right to comment on what I have commented.

Shri Jawaharlal Nehru: And to further shake his head.

Mr. Chairman: I would like just point out to the hon. Member that in sub-clause (e) we have got ‘acquisition or requisitioning for a public purpose’.
Dr. Krishnaswami: I am indebted to you, Mr. Chairman, for pointing out 'public purpose'. That 'public purpose' is too general, whereas in the case of other items you will find 'public purpose' on any land, buildings, or huts declared in pursuance of any law to constitute a slum...

Mr. Chairman: ...or of any vacant land etc. So, 'public purpose' is applicable to both.

Dr. Krishnaswami: 'Public purpose' is too general. It is always to be found in every one of the sub-clauses.

Shri Frank Anthony: No.

Dr. Krishnaswami: I will tell you.

Mr. Chairman: If it is too general for land, huts etc., it is similarly so with regard to waste or vacant land.

Dr. Krishnaswami: I should like to say that it can be, but I should like to point out that the acquiring of vacant land with the intention of giving effect to the directive principles should not be there. That is exactly my doubt in that matter and courts of law would be handicapped because they cannot resort to the doctrine of separating certain clauses from the Constitution and striking them out as void as they are part of the supreme law. It may also give a very arbitrary power to the executive and it is totally out of harmony with the purpose of categorisation of police power which has been attempted. Of course, if my hon. friends in the Joint Committee want to define those categories even more precisely, like giving amplitude to the legislature to legislate on this matter, that would be welcome, but on general grounds, I hold the view, Mr. Chairman, that this is a legislation which is perfectly in keeping with the principles of dialectical materialism: "The fate of every democracy, of every Government based on the sovereignty of the people depends on the choice it makes between these opposite principles: absolute power on the one hand and on the other, the restraint of legality and the authority of tradition". I believe that in this particular enactment, this legislation seeks to canalise the demands of economic and social change and it seems to make it possible while preserving the restraint of legality and the authority of tradition. The absolute power of a democracy can be a formidable tyrant precisely because there are no prior claimants to power, but in this constitutional amendment it has been placed under valuable legal restraints essential for the continuance and growth of a secular democracy.

Shri C. C. Shah: This is a very important Bill and it becomes necessary for us to satisfy ourselves as to the absolute necessity of it before we can give our consent. It deals with the amendment of Fundamental Rights and amendment of Fundamental Right relating to property. Therefore, it calls upon us to re-examine or to reapproach the Right to Property guaranteed under the Constitution.

This amendment has become necessary by reason of certain interpretations put by the Supreme Court on articles 19 and 31 and in order to be able to judge exactly the necessity for this amendment I would take the time of the House, a little, to give a brief summary of some of those cases which have necessitated this amendment. Shri N. C. Chatterjee referred at length to the Sholapur case and he thought that we were, by over-ruling the Sholapur case, disrespectful to the Supreme Court. I submit that there is no question of any disrespect to the Supreme Court. It is a wrong approach to say that any amendment of the Constitution is a disrespect to the Supreme Court. We are entitled to amend the Constitution if we find that either the interpretation put by the Supreme Court...
is wrong or that it does not carry out our intention. Therefore, it would be wrong to say that there is any conflict between the judiciary and the legislature in the amendment which we are making. In fact, the judiciary has a very important place in our Constitution. But, the legislature has an equally important place in our Constitution, perhaps, a more important place. Therefore, while we respect all the importance which is given to the judiciary, we refuse to be told what we can and we cannot do. Therefore what I wish to point out is that the interpretation of the Supreme Court on article 31 is very wide.

My hon. friend Shri N. C. Chatterjee took exception to two statements in the Statement of Objects and Reasons. I point out that that exception was entirely wrong and that the statements in the Statement of Objects and Reasons is a correct statement of the interpretation of the Supreme Court's judgments. I shall take up the Sholapur case first. I shall only summarise the facts as given in the judgment of Justice Fazl Ali. It is one of the largest mills in Asia employing 13,000 employees. It suddenly stopped working in August 1949. A situation was created by which the closure of the mill meant a loss of 25 lakh yards of cloth and 1½ million yards of yarn per month, and unemployment of 13,000 people. The shareholders of the company petitioned to the Government of Bombay to investigate into the affairs of this company and the management by the Board of Directors and by the managing agents. Two competent inspectors were appointed. Both the Inspectors' report revealed certain astounding facts. Throughout the mill had been grossly mismanaged by the Board of Directors and the managing agents. They have also revealed that the persons who were responsible for the mismanagement were guilty of certain acts of omission which brought them under the purview of the law.

That was the position. What was the Government to do? The shareholders petitioned to the Government to take action in the matter. The shareholders were helpless. They could not do anything because the managing agents held the majority of the shares and therefore the controlling interest. The minority of the shareholders who were being ruined by the gross mismanagement by the managing agents applied to the Government to take action. The Government intervened. What did the Government do? All that the Government did was to take over the management in the interests of the company itself. Government sought to derive no benefit out of the management. It is true that the Government removed the Board of Directors because the Board of Directors was guilty of mismanagement. It is true that the Government deprived the shareholders of their right to vote because the controlling interest in the shares was held by the managing agents. The minority of the shareholders were helpless. So, an Ordinance became necessary because of the situation that had arisen. The action which the Government took was to continue supply of an essential commodity and prevent unemployment.

A shareholder applied to the Supreme Court for a declaration that this Ordinance was invalid and void. He attacked it on two grounds: firstly, that it was a discriminatory piece of legislation because it applied only to one company and not to other companies. He also attacked it on the ground that it deprived him of his rights as a shareholder and no compensation was paid to him. Three Judges of the Supreme Court came to the conclusion that it was not a discriminatory piece of legislation. But Mr. Justice Fazl Ali was at pains to point out that Government could not have done anything in the circumstances which existed and that the Government did the right thing. Mr. Justice Patanjali Shastri, as he then
[Shri C. C. Shah] was, thought that there was hostile discrimination. That was his judgment. But, the majority view was different and they threw out that petition. Another shareholder filed a suit again for a declaration that the Ordinance, and the Act passed thereafter, were invalid. The Judges of the Supreme Court came to the unanimous conclusion that the Act is invalid and that the Ordinance is invalid because it deprived the shareholders of their right and it deprived the company of its management and therefore, though it was a regulatory piece of legislation, although the Government neither acquired nor requisitioned the property nor derived any benefit, they said that taking possession amounted to acquisition or requisitioning and therefore deprivation of property and therefore compensation must be paid. Compensation is to be paid to whom? The property remained the property of the company. The shares of the shareholders remained the shares of the shareholders. The benefits derived out of the management of the company went to the shareholders. Compensation for what, to whom?

Shri Gadgil: For mismanagement. Putting a premium on mismanagement.

Shri C. C. Shah: Yes. Justice Mahajan in his judgment says that the mismanagement is not a vice peculiar to this company, nor good management the virtue of all other companies. According to that logic, it was wrong to take action against one company which was grossly mismanaged unless we take action against all companies which were mismanaged.

This suit was tried by Shri Bhagwati, Judge in the Bombay High Court. He held that the Ordinance was valid. On appeal, Chief Justice Chagla and another Judge came to the conclusion that the Act and the Ordinance were valid. The Judges of the Supreme Court came to a different conclusion and held that the Ordinance was invalid. Four years after we passed that Act, we were called upon to hand back the company to the same managing agents. This is one judgment that calls for this amendment.

The second judgment which calls for this amendment is that in Saghir Ahmed versus the State of U.P. in which the U.P. Government passed the U. P. Road Transport Act and acquired the monopoly of the Delhi Bulpandshahr route. The Government did not grant permits to private bus owners and exclusively reserved to themselves the right to ply their own State buses over that route. There was a petition challenging that Ordinance on the ground that it was void because it abrogated the right of trade and profession conferred under article 19(1)(g) of the Constitution. The Allahabad High Court came to the unanimous conclusion that it did not offend that provision, that it did not also amount to any deprivation of property under article 31 and so the Ordinance was valid. The Supreme Court came to a different conclusion and it may not be irrelevant to read a passage from the judgment of Justice Mukerjea. He says:

"It is not enough to say that as an efficient transport service is conducive to the interests of the people, a legislation which makes provision for such service must always be held valid irrespective of the fact as to what the effect of such legislation would be and irrespective of the particular conditions and circumstances under which the legislation was passed. It is not enough that the restrictions are for the benefit of the people, they must be reasonable as well and the reasonableness would be decided only on a conspectus of all the relevant facts and circumstances."

He went on to say:

"In the present case we have absolutely no materials before us to say in which way the establishment of the State monopoly in regard to road transport service in particular areas would be conducive to the general welfare of the public."
He held that merely because the private bus owners were not granted permission to run buses, though their buses remained their property and none of them were acquired or requisitioned, it was deprivation of property within the meaning of article 31 because they were prevented from doing their business which was their property, and therefore without compensating them for deprivation of their property, you cannot acquire the right of running buses on that route.

The third judgment was in Bella Banerjee's case. The Government of West Bengal in order to acquire certain lands for rehabilitating displaced persons from East Bengal passed a legislation. The amount of compensation which they fixed was on the basis of the market value of the land as on 31st December 1946. The legislation was passed in 1948. The Supreme Court held that because you are ante-dating the market value by two years, you are paying them something less than the full market value under article 31(1), and 31(2) and unless you pay the full market value you cannot acquire or requisition any property.

Shri Gadgil: There is no reference to market value.

Shri C. C. Shah: No. I need not read the judgment of Shri Patanjali Sastri and take up the time of the House.

Then there was the case of Subodh Gopal Bose in which one man purchased a certain village in a district and under an Act of 1859 of the West Bengal Government, he was entitled to annul the under-tenures and under-tenancies. That was an Act of 1859. The circumstances in 1948 were entirely different. When that man began to evict the under-tenurers and under-tenants the West Bengal Government found themselves in a hard situation, and so they passed an Act to prevent such evictions. The Bengal High Court came to the unanimous conclusion that this was a violation of article 19(1)(f). The Supreme Court came to the conclusion by a majority of three to two that article 19(1)(f) had no application to the facts of the case, but that article 31(1) applied, but that it was a reasonable restriction and would not amount to deprivation, and therefore it was valid.

Now, what is the situation which we face? The situation which we face is this: that in this uncertainty and conflict of judicial decisions on a matter of such vital importance as relating to property rights, when we are undertaking large-scale social welfare legislation, are we to leave it to the uncertainty of judicial decisions for all time to come, or, are we to do something about it in order that such uncertainty and the delay attendant upon it may not interfere with our important legislative programme. That is the real issue, and to say that we are doing something expropriatory and something totalitarian or this, that or the other, does not come into the picture at all. Because, the position is, according to the decisions, firstly, that full market value must be paid in every case. Well, we may be able to pay full market value in some cases, but we cannot afford to pay in all cases. The second thing is that the Judges have held that even though the provisions are merely regulatory, such regulatory provisions may be of such a substantial character as to amount to deprivation of property. There are several Acts which contain similar regulatory provisions. For instance, in the Insurance Act we have provided that if the Insurance company is mismanaged, Government can appoint an Administrator. In fact, in Bombay, two such insurance companies are being managed by an Administrator. We have certain provisions under the Railway Companies Emergency Powers Act. We have also similar powers under the Lunacy Act, the Court of Wards Act etc., in which the Government takes over management in certain circumstances. These are all regulatory provisions in which there is neither acquisition or requisition. In the Dwarkadas case,
the Attorney-General advanced the argument that if this view that regulatory provisions can also amount to deprivation of property and therefore compensation must be paid for that right was taken, all this legislation would be invalid, and Mr. Justice Mahajan has given us enough notice in these words:

“These illustrative pieces of legislation to which the learned Attorney-General made reference may well have to be judged in the light of these observations when occasion arises.”

So that, unless we take some action now, if anybody challenges any of these pieces of legislation, the Supreme Court may, by virtue of the decision in the Dwarkadas case, come to the conclusion that even these regulatory provisions are bad.

Then, the third position is: what is deprivation of property? Mr. Chatterjee took exception to the Statement of Objects and Reasons stating that we have misread, so to say, the judgment of the Court. I will only read the judgment that Shri Patanjali Sastri gave which makes it quite clear that in every case the Judges refuse to lay down a general principle. Now, for example, take the case of the Sholapur Mills. In that Mr. Justice Mahajan says:

“In my judgment, in the determination of all such cases no abstract standard or general rule can be laid down and the question is really one of degree and hence its determination depends on the facts of each case. In these circumstances, what is to be determined here is whether the provisions of the Ordinance have not overstepped the limits of social legislation and whether they do not come within the ambit of article 31(2).”

And then he held that they had overstepped the limits of social legislation and control and therefore it was bad.

So that, in every case where we pass a law restricting the right of enjoyment of property or a law restricting certain rights of property, it will be the Judges of the Supreme Court who decide whether in that particular case, on the facts and circumstances of it, it amounts to deprivation and therefore compensation must be paid, and therefore whether the Act must be declared to be invalid or whether it is not deprivation.

All these things were most carefully considered when we drafted the fundamental rights. These difficulties are inherent in every legislation where judicial review is permitted. And, after an exhaustive examination of the difficulties of defining fundamental rights and the limits within which they can be exercised. Sir B. N. Rau, in a very illuminating book called “Constitutional Precedents” which was given to the Members of the Constituent Assembly, concludes thus:

“We are now in a position to realise some of the difficulties of the problem of fundamental rights. To enunciate them in general terms and to leave it to the Courts to enforce them will have the following consequences:

(1) The Legislature not being in a position to know what view the Courts will take of a particular enactment the process of legislation will become difficult.

(2) There will be a vast mass of litigation about the validity of laws and the same law that was held valid at one time may be held invalid at another or vice versa: the law will therefore become uncertain.

(3) The Courts, manned by an irremovable judiciary not so sensitive to public needs in the social or economic sphere as the representatives of a periodically-elected legislative body, will, in effect, have a veto on legislation exercisable at any time and at the instance of any litigant.”
These are the dangers which were then envisaged and these dangers have been realised within the four or five years of the working of our Constitution. Having realised them, can we leave the thing at that, or are we bound to resolve that conflict and amend the Constitution to put beyond any pale of doubt as to what our intentions are and the manner in which they should be enforced.

I will concede that a judicial review is an important feature of our Constitution, and I do not wish to say that in all cases we can take away judicial review. Where, for example, it concerns personal liberties, I say that it is a right so great that I would like to put it not only beyond executive arbitrariness but even beyond legislative arbitrariness, because even the legislatures may at times go wrong even though they have a majority. So, so far as personal liberty is concerned, a judicial review may be permissible. But, when we come to property rights which involve an extensive legislation of a socio-economic character in a changing dynamic society where we have to undertake vast legislation of this description, can we rely upon the uncertainty of judicial decision which comes to the conclusion four years hence that the Act is invalid? In the meantime we may have undertaken and implemented an Act in a particular manner and so on.

I submit, therefore, that even though the judiciary holds a very honoured place in our Constitution, if we say that in a particular matter we will not allow judicial review, that the Legislature shall be the judge as to the quantity and manner of compensation to be paid, not only is there nothing wrong about it, but the Legislature being the best judge as to the circumstances which necessitate the particular legislation should be invested with the power of determining what compensation has to be paid.

An attempt is being made sometimes to represent as if the judiciary is the only guardian of the rights and liberties of the people and that if the judiciary is not there, probably the legislatures would run amuck and encroach upon the rights and liberties of people at any time or any cost. I submit it is a wrong approach. The legislatures, as I have said, have a very important place.

Shri Gadgil: On the contrary, the judiciary thinks that it is a Third Chamber.

Shri C. C. Shah: I do not wish to comment upon either the role of the judiciary or the legislature. Both have an assigned place in the Constitution. But within the limits of each of them they must be allowed to function properly and fully and neither the judiciary should appropriate to itself the legislative functions and place its own judgment over the legislative judgment, nor should the Parliament appropriate to itself the judiciary’s functions.

In this case what I say is that it is an approach which is undemocratic even. The elected representatives of the people represent the will of the nation. They know what the nation wants and if they come to a conclusion, that should be respected. No doubt, at times under political considerations the majority sometimes passes a law; but these are risks attendant in every democracy and in every parliamentary form of government. That is a risk which England has taken all these years. In England Parliament is supreme and no law passed by Parliament can ever be called into question. In America they have gone to the other extent. So far as judicial review is concerned, I would like to read to the House a passage from Sir B. N. Rau’s illuminating book. The doctrine of judicial review has been a matter of keen controversy amongst constitutional lawyers:

"On the other hand, the doctrine of judicial review has found from its very inception violent opponents and detractors in the country of its origin. Jefferson
Constitution

14 MARCH 1955 (Fourth Amendment) Bill

[Shri C. C. Shah] and Madison denounced it. Great teachers of constitutional law, such as J. B. Thayer, have drawn attention to the dangers of attempting to find in the Supreme Court—instead of in the lessons of experience—a safeguard against the mistakes of the representatives of the people. That criticism has grown in the last fifty years to the point of bitter denunciation as the result of the exercise of the power of judicial review in a manner which, in the view of many, has made the Supreme Court a defender of vested rights and social statics. Some French jurists, who were attempting to find a remedy for the absence of an effective guarantee of fundamental rights in their own constitution have come to regard the experience of judicial review in the United States as a sufficient deterrent against introducing judicial review in France. In countries other than the United States, in which judicial review of legislation is recognized, it has been exercised only in rare cases for the protection of the rights of the individual."

I am, therefore, submitting that this Bill has become absolutely necessary. What does this Bill say or mean?

Mr. Chairman: I have allowed the hon. Member 27 minutes; he can take three more minutes.

Shri C. C. Shah: It will be wrong to read in this Bill something more than it means. It will be wrong to create a scare as if this Bill means something other than what it says. In the first place, this Bill does not say that no compensation shall be paid for acquisition or requisition of property. In fact, it accepts the principle that compensation shall be paid. It only decides who shall be the judge of the compensation to be paid and that too only in specified categories the legislature shall be the judge, and not the Supreme Court. It only extends the scope of article 31A to certain kinds of property owned.

Now we amended this article and added 31A for zamindari abolition. If for zamindari legislation we were called upon to pay full compensation we would have to mortgage the revenues of India for many years to come, before we could have paid even a fraction of what we paid for that purpose. At the time when we passed that Bill taking away judicial review in legislation for zamindari abolition, nobody opposed it. On the contrary everybody supported it. The reason appears to be this that a feudal decaying order finds few supporters, because it lapses by its own weight. But capitalism spreads its net far and wide in a more subtle manner and it finds many unconscious defenders even among eminent lawyers and in the Press sometimes. And we find many people coming forward, in the name of democracy, in the name of liberty, and in the name of fundamental rights and cherished objectives, to say that we are doing something which is fundamentally wrong. I submit when we abolished zamindari, we did a very great thing compared to which what we now wish to do is insignificant, and if even in that case we made that issue non-justiciable, what is wrong in what we are doing in extending it merely to certain other categories of property? It is misrepresentation of this Bill to say that the moment it is passed, Government will expropriate the property of anybody and everybody without paying any compensation. The Prime Minister has made it clear that it will not apply to individual acquisitions, x's individual property or y's individual property. It is intended to be applied to large scale acquisition where we cannot afford to pay full compensation, nor can we take the risk of such legislation being declared invalid after five or six years.

Shri K. K. Basu (Diamond Harbour): It depends upon the support behind it!

Shri C. C. Shah: There is full support to this Bill.

It is also necessary to remember that acquisition or requisition cannot
take place by an executive order under this Bill. People seem to think that when the Bill is passed acquisition or requisition can be done by an executive order. At each time of acquisition or requisition there has got to be an Act either of Parliament or State Legislature and when that Act is passed there will be a full and frank debate and discussion, full weight will be given to public opinion and after taking into consideration those factors the Act will be passed and such an Act cannot, I submit, be said to be an expropriatory piece of legislation.

Finally, I wish to submit that the hon. the Law Minister in his speech was at pains to point out that the interpretation put by the Supreme Court on Article 31(1) and 31(2) was wrong. Well, I think it is too late in the day for us to say that that interpretation was right or wrong. It is there; it is binding upon us unless we amend it. But what I wish to point out is this. Even if that interpretation was wrong by this amendment we are not entirely overcoming that interpretation. We are providing only specified categories of property which will be non-justifiable under article 31A. In all other cases it will remain an issue which is justiciable. Therefore, if our intention is that compensation to be paid should be an issue entirely non-justiciable, then, this Bill does not carry out that intention and the interpretation put by the Supreme Court remains, except to the limited extent in which we put it under article 31A.

Shri T. T. Krishnamachari: Not wholly.

Shri C. C. Shah: I agree.

Mr. Chairman: The hon. Member may finish as soon as possible, so that another hon. Member may finish today.

Shri C. C. Shah: We have heard a good deal about the sanctity and inviolability of the rights of private property. We are living in a society where it is too later in the day to speak about the sanctity or inviolability of private property.

Private property is subject to social control and social legislation. It is a creation of a social organisation and if a man acquires property and amasses wealth it is because that organisation permits him to amass that wealth. It is the organisation which has enabled him to amass that wealth. He holds that wealth for the benefit of the society and the community, and the society and the community have every right to demand that wealth back from him, paying such compensation as the legislature thinks fit under the circumstances of the case. Apart from going into the ethics of property—whether private property may be theft, etc.—even from a practical point of view it is too late in the day to argue about the sanctity and inviolability of private property. If I may respectfully say so, I will only say that we are engaged, as the Prime Minister has often told us, in a great adventure in building a new India, and the question is whether the men of property will co-operate with us: the question is whether the men of property will realise and see the signs of the time; and the question is whether he will voluntarily choose equality and flee greed, as Tawney has said, rather than stick to the rights and fight to the last. Those who oppose even a modest measure like this Bill only invite violence.
[तीस की शौकित शंखां]

यह बताता है कि इस संबंध में जो बात करनी चाहिए तो यह नहीं की गयी। जैसे रिपोर्ट में है, राजा महाराज में हमक सर्विस का आपने खुदा नहीं, कायलों की बदनामी है उनका आपने खुदा नहीं, सिद्धित डूबीपित है उनका पूजा का आपने खुदा नहीं, और हमारे कम्प्युटर पात्रों के नेता आंतों से आंतो बाहर रहे हैं क्योंकि यह वास्तविक वाहक के गरीब किसानों की जायदा आप सांगों। इस पिल के बारे में जो करना चाहिए था वह आपने किया नहीं, जो नहीं करना चाहिए वह जस्ता कर हैं। हमारे आवश्यक उन्माद जी भी आप एक नई बूढ़ी से आये कि सर्विस के विषय में ढूंढ करने के नजदीक में तो इस हैं लेकिन सर्विस में भी हो सकता है। सांसारिक में तो बस्तांजल नहीं हैं लेकिन सर्विस वर्ग परिचित हैं। इस प्रकार दो बड़ी समाज हैं और एक छोटी समाज। और आप कहते हैं कि छोटी समाज जो है उसका खुदा नहीं चाहिए। बड़ी समाज का छोटा समाज का छोटे रहे हैं और बड़ी समाज को नहीं छोटे रहे हैं। हमारे प्रौढ़सत्तर हिंदु मुस्लिम और भी आसांक आदि होने आपस में भाल कर मजबूर रहे हैं कि सब मानविक पिताक आज दस्ता एक नई जीवन देता रहे हैं। पर यह रिपोर्ट इसलिए है कि आप इस प्रकार का सीमितिकी दृष्टि से नहीं देखता। यह बात तो अंतर सभ्यता दूं कि सर्विसन सब विद्वानों का एक महत्व विचार है इस दृष्टि से पर जो हमारे रहा वह विधानिक होगी। परंतु में इसका कंतल सीमितिकी दृष्टि से नहीं देखता। शायद जीवनी नहीं है वह पारस्परिक साहस नहीं है वह समस्या में में असर दूं। में लोग सभ्यता दूं कि पारस्परिक जीवनी ठीक हूँ वह शायद पारस्परिक साहस भी ठीक हो सकते हैं। हमारा विचार का इंटररीट में करने का काम है और में समाज हूं, कि जब जो वचन होंगे वह इसी दृष्टि से होगी। इसी प्रकार से हमारे सर्विसन पर प्रमाण रहे हैं उनका दंग का जमीं बड़ा दुख होता है। में सर्विसन का वेद के समान स्वर्ग: प्रमाण को नहीं मानता हूँ, कि इसमें परिवर्तन नहीं होना चाहिए। तीनवां परिवर्तन करने का भी कोई तरीका है। आपने कांस्टीडयुप्लरैन बनाए हैं और सुप्रीम कोट करते हैं कि आपका कांस्टीडयुप्लरैन के मुस्लिम नहीं है। तो आपको कानून का बदलना चाहिए, आपको अयोग्य सफ़्सात्रि लाने चाहिए। आप संसदने बनाते हैं कि वह जो 15 कानून है वह ठीक हैं। आप भी आप दो साधारण कानून की वैदिक कार्या चाहिए। इससे में जीवन सभ्यता के मुताबिक बहने आप यह सर्विसन के मुस्लिम हैं या नहीं यह पिपना सुप्रीम कोट नहीं करगा। ऐसी देश में सुप्रीम कोट रहने का प्रवेश कांस्टीडयुप्लरैन रहने का, मानविक अवधारणा रहने का प्रमाण्य में सभ्यता में नहीं आता। में इस दृष्टि से इन कानूनों को नहीं होगा कि यह सीमितिकी है या नहीं और यह उपरेनिक की ठीक है या नहीं। में सर्विसन के साथ समान प्रसाद करता हूँ, और आप सब की मानविक उपज्जता के माध्यम से आप उसका उभर हैं इस प्रकार जीवन शायद और रिश्ते विध रहने का पारस्परिक और प्रिज्यह नहीं हो सकता का ज्ञान पद्धति मानता हूँ। जैसे आपको मुख्य और नाम का अधिकार है उसी स्थान में उनका ठीक न मानने का कोई अधिकार है। में सर्विसन में हैं, कि तो में स्थानीय सुप्रीम कोट कानून हैं। इस दृष्टि में सभ्यता हूँ कि वह ठीक है। में हैं, हमने उन पर जो उन पर विश्वास नहीं रखते। आप यह कोई सीमितिकी समान सुधार है। आप सर्विसन के बारे में एक बड़ी भारी रिपोर्ट प्रमाणी प्रथम लेखन आप जा रहे हैं। कम्प्युटर और सांसारिक आपका सम्बन्ध है। में सर्विसन से उसे अन्य बड़ी भारी प्रमाणी प्रथम लेखन आप जा रहे हैं।
Constitution 14 MARCH 1955 (Fourth Amendment) Bill

The Constitution of India was amended in 1955 to include the Fourth Amendment. This amendment made significant changes to the original document, particularly in the area of privacy. The amendment was enacted on 14th March 1955.

The amendment replaced Article 22 of the Constitution, which dealt with the right to privacy, with a new Article 21. Article 21 guarantees the right to life and personal liberty, and prohibits unreasonable invasion of privacy. This was a significant step in protecting individual rights and freedoms.

The amendment also made other changes to the Constitution, including alterations to the provisions on elections and the powers of the central government. These changes were designed to strengthen the democratic institutions of India and to ensure the rule of law.

The amendment was enacted through an amendment bill, which was passed by the Parliament of India. The bill was introduced in the Lok Sabha on 14th March 1955 and was passed by both Houses of Parliament on the same day.

The amendment was signed into law by the President of India on 14th March 1955, and it came into force immediately. Since then, the amendment has been integral to the functioning of the Constitution of India and has played a critical role in protecting the rights and freedoms of the citizens of the country.

In conclusion, the Fourth Amendment to the Constitution of India was a significant step forward in the protection of individual rights and freedoms. It has played a crucial role in shaping the democratic institutions of India and in upholding the rule of law. The amendment continues to be a cornerstone of the Indian Constitution and is a testament to the commitment of the people of India to freedom and justice.
Mr. Chairman: He has taken only about twenty minutes. Let him finish. After the hon. Member finishes we may adjourn.

Mr. Chairman: May I know whether the hon. Member is bringing his remarks to a close? He has already taken about 20 minutes.

Shri V. G. Deshpande: The maximum is thirty minutes, Sir.

Mr. Chairman: If every hon. Member takes thirty minutes then only about 10 or 12 Members can take part. The points which the hon. Member wanted to make have been made out. I think if he wants to take two or three minutes more, we will sit, otherwise we may adjourn.

Shri V. G. Deshpande: No, Sir. I shall need more time.

Mr. Chairman: Then the House stands adjourned till 11 A.M. tomorrow.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 15th March, 1955.